

**REPORT OF JOINT COMMITTEE CONSTITUTED IN  
COMPLIANCE OF THE ORDER DATED 21/08/2024 PASSED  
BY THE HON'BLE NATIONAL GREEN TRIBUNAL IN  
ORIGINAL APPLICATION NO. 88/2024 (WZ), SIDDHARTH  
AMBAJI PATIL & ANR. VS PEN MUNICIPAL COUNCIL &  
ORS**

**IN COMPLIANCE WITH ORDER OF HON'BLE NGT,  
WESTERN ZONE BENCH, PUNE, DATED 30.04.2024 and  
21.08.2024**

FOR SUBMISSION TO  
HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE

November 2024

**Hon'ble NGT order dated 30.04.2024 and 21.08.2024 in**

**O. A. No. 88 of 2024**

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**REPORT OF THE JOINT COMMITTEE IN COMPLIANCE WITH ORDER DATED 30/04/2024 OF THE HON'BLE NATIONAL GREEN TRIBUNAL (NGT) IN THE MATTER OF OA NO. 88/2024 (WZ), SIDDHARTH AMBAJI PATIL & ANR. VS PEN MUNICIPAL COUNCIL & ORS.**

### **1.0 Background**

Original Application No. 88 of 2024 (WZ), titled Siddharth Ambaji Patil & Anr. Vs Pen Municipal Council & Ors. has been filed before the Hon'ble NGT with the prayers that the Respondent no.1 i.e. Pen Municipal Council be directed to provide relief and compensation for the environmental damage caused due to the indiscriminate dumping of mixed waste, garbage waste, plastic waste, construction waste and other hazardous waste on the Plot Nos.157 & 158 belonging to the Applicants; Respondent no.1 be directed to immediately construct/erect a 20 ft. high boundary wall separating Plot Nos.156 and 157 within a fixed time period, prior to the monsoon commencing in the first week of June; and Respondent no.1 be also prevented from any fresh dumping or spillage of waste into Plot No.157, which is owned by the Applicant No.1.

The Hon'ble NGT directed vide order dated 30/04/2024 (copy of Hon'ble NGT order, dated 30/04/2024 is given at **Annexure-1**) and relevant order is reproduced as below:

*"...17. We deem it just and proper to constitute a Joint Committee comprising one Member each of:-*

- (i) The Maharashtra State Pollution Control Board (MPCB);*
- (ii) The District Collector, Raigad; and*
- (iii) The Central Pollution Control Board (CPCB).*

*18. The Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination and logistic support.*

*19. The Committee is directed to visit the site in question after informing the applicants/applicants' counsel; assess the damage caused to the environment due to the activity of respondent No.1 and also to the lands belonging to the applicants; and submit a factual and action taken report with regard to the violation, if any, action taken thereon, within two month.*

*20. The report in the matter be submitted by MPCB through e-filing by using portal of NGT in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF...”*

## **2.0 Approach and methodology**

In order to comply with the aforesaid Hon'ble NGT order, dated 30/04/2024, the Central Pollution Control Board (CPCB) vide email dated 27/05/2024 communicated the nominee details to the nodal agency i.e. Maharashtra Pollution Control Board (MPCB) with a request to provide background information, copy of the original application, and other relevant information for reference & deliberation in the aforesaid matter. Upon receipt of background information and inspection schedule from the nodal agency vide email dated 24/06/2024, the joint committee initially convened meeting at the solid waste processing facility of the Respondent no. 1 at S. no. 156, Vill. Ambeghar, Tal. Pen, Dist. Raigad. Subsequently, carried-out inspection of the solid waste facility of the Respondent no.1 and alleged lands at S. no. 157 & 158, belonging to the Applicants. Following joint committee members were present during the inspection.

- i. Shri R. S. Kamat, Sub-Regional Officer, MPCB, Raigad-2
- ii. Shri. Pravin Pawar, Sub Divisional Magistrate, Pen, as representative of District Collector, Raigad
- iii. Nishchal C., Scientist 'E', CPCB, Regional Directorate, Pune

Also, Shri Rajesh Auti, Filed Officer from MPCB, Raigad-2 accompanied the joint committee during the inspection. Shri Jeevan Patil, Chief Officer, Pen Municipal Council, Pen, representative of the Respondent no.1 along with other officials from Pen Municipal Council were present during the joint committee meeting & inspection and provided the visit coordination and information about the solid waste processing facility & alleged issues.

As directed by the Hon'ble NGT vide order dated 30/04/2024, the joint committee through the nodal agency informed the Applicants vide email dated 25/06/2024 about the scheduled inspection of the joint committee with a request to associate with the joint committee during inspection. Copy of the email addressed to the Applicants is given at **Annexure-2**. Accordingly, the Applicants associated during the joint

committee inspection and provided the information about the alleged lands & issue of dumping of solid waste and various correspondences made to the Pen Municipal Council to address the issue of dumping of solid waste. The Respondent no. 1 also highlighted about the various corrective measures being taken to address the present issues, allegations made in the original application and area under reference.

The joint committee after reconnaissance survey & site visit and interaction with the Applicants, collected grab sample of the leachate, being discharged outside the solid waste processing facility. Upon detailed deliberation, the joint committee taken some important decisions for way forward & compliance of the Hon'ble NGT order, dated 30/04/2024. Copy of minutes of the meeting of the joint committee is given at **Annexure-3**. Some of the important decisions taken by the joint committee are:

- to engage Maharashtra Remote Sensing Applications Centre (MRSAC), an Autonomous body of Govt. of Maharashtra to study & evaluate the change in land use pattern based on the time-series satellite analysis and to determine the period of dumping of solid waste at the alleged lands belonging to the Applicants;
- to engage District Agriculture Office or Govt. Agriculture University/College for collection and analysis of soil samples from the alleged lands belonging to the Applicants; and
- to seek relevant information from the concerned agencies for way forward and compliance with the Hon'ble NGT order, dated 30/04/2024.

Thereafter, the matter was heard before the Hon'ble NGT on 21/08/2024, wherein the Hon'ble NGT based on the prayers submitted by the nodal agency, in respect of carrying-out the satellite-based time-series analysis through MRSAC and collection and analysis of soil samples through the District Agricultural Office or Govt. Agriculture University/College and compliance of Hon'ble NGT order, dated 30/04/2024, has granted additional six weeks' time to file the joint committee report.

The joint committee convened its second meeting on 05/09/2024 through video conference to discuss the progress on decisions taken during first meeting held on 27/06/2024 and also to discuss on the way forward & compliance of the Hon'ble NGT

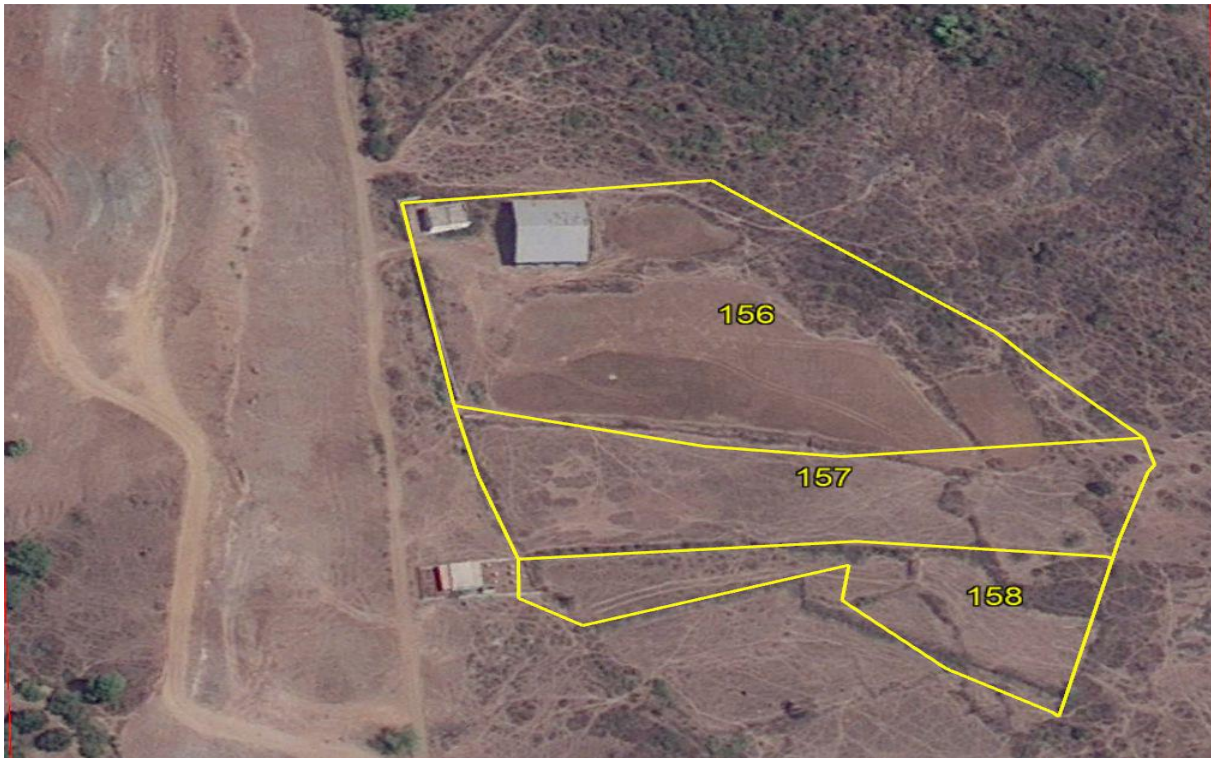
order dated 30/04/2024 & 21/08/2024. The representative from MRSAC presented the preliminary key findings of the satellite based time-series analysis for identifying the land use pattern and extent of MSW dumping from year 2011 to 2024. Upon detailed deliberation, the joint committee taken some important decisions for way forward & compliance of the Hon'ble NGT order, dated 30/04/2024 & 21/08/2024. Copy of minutes of the meeting of the joint committee dated 05/09/2024 is given at **Annexure-4**. Some of the important decisions taken by the joint committee are:

- to follow-up with the Agriculture Dept. for collection and analysis of soil samples from the alleged lands belonging to the Applicants as well as reference soil sample from the nearby location(s). As suggested by the expert agency i.e. Agriculture Dept., the inspection to be carried-out by the end of rainy season i.e. to ensure that the availability of soil samples in dried condition;
- Pen Municipal Council to complete the earmarking of plot boundary of the Applicant's land; and
- to schedule site inspection along with MRSAC and Agriculture Dept. for way forward & compliance of the decisions taken in previous meeting.

The joint committee along with representatives from MRSAC and Agriculture Dept., has carried-out inspection of the solid waste processing facility and alleged lands belonging to the Applicants on 24/09/2024. Also, collected representative soil samples in presence of the Applicants for analysis of soil quality of concern. Also, the joint committee reviewed the decisions taken during its previous meetings in respect of submission of relevant information/documents by the concerned agencies.

### **3.0 About the area and solid waste management by Pen Municipal Council**

During 2007, Pen Municipal Council has identified a location at Survey no. 156, admeasuring 1.05 ha at Vill. Ambeghar, Tal. Pen, Dist. Raigad for setting up of solid waste facility. Applicant No.1 & 2 owns a piece of land at Survey no. 157 & 158, which are situated adjacent to the said solid waste facility, admeasuring 0.51 ha & 0.34 ha at Vill. Ambeghar, Tal. Pen, Dist. Raigad. As informed, the Applicants purchased the said land during 2008. Satellite image of 2011, depicting the location & boundary of solid waste processing facility and the alleged lands is given below.



**Satellite image of 2011, depicting the location & boundary of solid waste facility and the alleged lands.**

Pen Municipal Council is Class-III municipal council, located in the Raigad district of Western Maharashtra. As per the census data of 2011, the population of Pen Municipal Council is 37,852 and the current estimated population of Pen Municipal Council in 2024 is approximately 52,000.

As per the information provided by Pen Municipal Council, vide dated 03/09/2024, it is observed that the Collector Raigad-Alibagh acquired land at Survey no. 156, admeasuring 1.05 ha at Ambeghar, Tal. Pen, Dist. Raigad and subsequently handed over the said land of area of 1.05 ha to the Pen Municipal Council on 25/05/2007 for setting up a solid waste processing facility. However, the administrative approval has been granted to set-up the said solid waste processing facility during March, 2018 with a sanctioned amount of Rs. 2.53 crores under Swachh Bharat Mission 1.0, which includes procurement of solid waste collection vehicles, associated plant & machinery and establishment of office. Aforesaid works of the project has been completed during 2022. Apart from the plant & machinery procured under the aforesaid fund, Pen Municipal Council also procured additional plant & machinery (viz. additional 04 no. of

ghanta carts, organic waste convertor, incinerator, plastic crusher & plastic bailing machine) under Municipal fund & other special plan.

Subsequently, the Pen Municipal Council has engaged M/s Ashok Enterprises on 30/10/2018 and also engaged M/s Ratnaprabha Facility Service on 07/07/2023 for collection & transportation of solid waste for further processing at the solid waste processing facility established by Pen Municipal Council.

As per the information provided by Pen Municipal Council, at present the daily solid waste generation is about 15 MT/day (out of this, 9 MT/day is wet waste and 6 MT/day is dry waste), for which obtained the authorization from MPCB vide no. MPCB/ROR/MSWA/2109000005, dated 30/09/2021, and expired on 31/12/2023. The Pen Municipal Council has provided 14 small waste collection ghanta carts (2 ghanta carts are owned by the contractor) for collection of solid waste within its jurisdiction. Separate arrangements have been made for collection of wet and dry waste including household hazardous wastes in these ghanta carts.

The collected waste is transported to Hi-tech transfer station at Vishweshwar Crematorium. Wet & dry waste is separately compacted to reduce volume and moisture through compactor capsules and transported to the solid waste facility at Ambeghar for further processing. Organic manure is produced by windrow composting of wet waste and also using organic waste convertor. The dry waste is re-sorted and stored in MRF centers and bailed using bailing machine and then sent to industrial areas for reprocessing. Also, plastic is crushed by plastic crusher machine and given for recycling. Incinerator machines are used to dispose the household hazardous waste. Details of plant & machinery established at the solid waste facility is depicted in the below Table-1.

**Table-1: Details of plant & machinery established at the solid waste facility**

<b>S. no.</b>	<b>Name of plant &amp; machinery</b>	<b>No. &amp; capacity</b>
1.	Ghanta carts	14 (own: 12 & contractor: 2)
2.	Weighing bridge	1
3.	Waste receiving & sorting section	1, 16 MT/day
4.	Windrow platform	1, 46 x 22.5 m
5.	Screening machine	1, 16 MT/day
6.	Single Shaft Shredder Machine	1, 10 MT/day

7.	Backhoe loader	1
8.	Leachate holding tank	1, 60 m <sup>3</sup>
9.	Organic waste convertor	1, 5 MT/day
10.	Incinerator	1, 0.25 m <sup>3</sup>
11.	Plastic crushing machine	1, 500 Kg capacity
12.	Plastic bailing machine	1, 25 MT/day

#### 4.0 Monitoring by the joint committee

The joint committee carried-out reconnaissance survey & inspection of the solid waste processing facility and alleged lands belonging to the Applicants. During the joint inspection cum monitoring, the joint committee collected the representative grab sample of the leachate, being discharged outside the solid waste processing facility i.e. into alleged lands belonging to the Applicants. The leachate sample collected during the inspection is sent to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 i.e. MPCB Central Laboratory at Navi Mumbai for analysis of parameters of concern. Also, collected representative soil samples from the alleged lands belonging to the Applicants. The representative soil samples collected during from the aforesaid locations are well mixed & equally divided into two portions. First half of the set of soil samples are submitted to Agriculture Dept., Govt. of Maharashtra for analysis of parameters of concern. Similarly, the second half of the set of soil samples are submitted to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 i.e. MPCB Central Laboratory at Navi Mumbai for analysis of parameters of concern. All the aforesaid samples are collected in presence of Applicants.

Also, the joint committee in order to evaluate the change in land use pattern and to determine the period of dumping of solid waste at the alleged lands belonging to the Applicants, satellite based time-series analysis is carried-out through MRSAC, an Autonomous body of Govt. of Maharashtra. Subsequently, the said time-series data is validated through field study during the visit on 24/09/2024.

#### 4.1 Leachate quality monitoring

The joint committee collected the representative grab sample of the leachate, being discharged outside the solid waste facility i.e. into alleged lands belonging to the Applicants. Collected leachate sample during the joint committee inspection is sent to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 i.e. MPCB Central Laboratory at Navi Mumbai for analysis of parameters of concern, as stipulated in the MPCB Authorization and viz. pH, SS, TDS, Fluoride, BOD, COD, NH<sub>3</sub>-N, TKN, phenols, total chromium, cadmium, copper, lead, nickel, zinc, and cyanide. Analysis results of the said leachate sample is depicted in the below Table-2 and copy of the analysis results of the same submitted by the State Board Analyst appointed under Sub-Section (3) of Section 53 of the Water (Prevention and Control of Pollution) Act, 1974 vide email dated 28/10/2024 is given at **Annexure-5**.

**Table-2: Monitoring results of the leachate quality, being discharged outside the facility**

S. No.	Parameter	Result	Standards
1.	pH	6	<b>5.5 to 9.0</b>
2.	Suspended Solids (SS)	366	<b>200</b>
3.	Biochemical Oxygen Demand (BOD)	4200	<b>100</b>
4.	Chemical Oxygen Demand (COD)	12424	<b>250</b>
5.	Cadmium	0.01	-
6.	Copper	0.02	-
7.	Lead	BDL	-
8.	Nickel	0.17	-
9.	Zinc	0.25	-
10.	Total Dissolved Solids (TDS)	8385	<b>2100</b>
11.	Ammonical Nitrogen	83.2	-
12.	Cyanide	4.6	<b>0.2</b>
13.	Fluoride	0.09	-
14.	Total Kjeldahl Nitrogen (TKN)	229.6	-
15.	Chromium Total	BDL	-
16.	Phenol	4.8	-

#### 4.2 Soil quality monitoring

The joint committee collected representative soil samples from the alleged lands belonging to the Applicants. The representative soil samples collected during from the aforesaid locations are well mixed & equally divided into two portions. First half of the set of soil samples are submitted to Agriculture Dept., Govt. of Maharashtra for analysis of parameters of concern viz. pH, electrical conductivity, organic carbon, nitrogen, phosphorous, potassium, sodium, physical properties (coarse sand, clay, silt,

fine sand, moisture, water holding capacity, density etc.), and micro nutrients (copper, iron, zinc and manganese). Similarly, the second half of the set of soil samples are submitted to the laboratory established by the State Board under Section 17 of the Water (Prevention and Control of Pollution) Act, 1974 i.e. MPCB Central Laboratory at Navi Mumbai for analysis of parameters of concern viz. heavy metals (total chromium, cadmium, copper, lead, nickle, zinc, and mercury). Analysis results of the said soil sample is depicted in the below Table-3 & 4 and copy of the analysis results of the same submitted by the Agriculture Dept., through MPCB vide email dated 22/10/2024 is given at **Annexure-6**.

**Table-3: Monitoring results of the soil quality, collected from alleged lands belonging to the Applicants i.e. at Survey no. 157**

S. No.	Parameter	Unit	Standard Range	Result	Remarks
1.	pH	--	6.5 – 7.5	7.53	Moderately alkaline
2.	EC	(mS/cm)	0-1	0.95	Normal
3.	Organic carbon (OC)	(%)	0.40-0.60	0.45	Medium
4.	Nitrogen (N)	(Kg/ha) (P)	280-420	0.00	Very low
5.	Phosphorus (P)	(Kg/ha) (K)	14-21	17.82	Medium
6.	Potash (K)	(Kg/ha) (K)	150-200	3,102.29	Very high
7.	CaCO <sub>3</sub>	(%)	2.5-5.0	0.25	Free of limestone.
8.	Calcium (Ca)	(meq %)	4-9.99	35.38	High
9.	Magnesium (Mg)	(meq %)	0.50-3.99	87.16	High
10.	Sodium (Na)	(meq %)	5-15	0.53	Low
11.	Coarse sand	(%)	Nil	34.96	-
12.	Clay	(%)		9.05	-
13.	Silt	(%)		6.12	-
14.	Fine sand	(%)		17.48	-
15.	Moisture	(%)		6.51	-
16.	Water holding capacity	(%)		38.44	-
17.	Apparent density	(gm/cc)		1.22	-
18.	Specific density	(gm/cc)		2.13	-
19.	Pore space	(%)		50.03	-
20.	Volume expansion percent	(%)		6.20	-

S. No.	Parameter	Unit	Result
1.	Total chromium	mg/Kg	4.8
2.	Cadmium		0
3.	Copper		20
4.	Lead		1.8
5.	Nickle		6.8
6.	Zinc		2.8
7.	Mercury		0

**Table-4: Monitoring results of the soil quality, collected from alleged lands belonging to the Applicants i.e. at Survey no. 158**

S. No.	Parameter	Unit	Standard Range	Result	Remarks
1.	pH	--	6.5 – 7.5	6.22	Moderately acidic
2.	EC	(mS/cm)	0-1	0.21	Normal
3.	Organic carbon (OC)	(%)	0.40-0.60	0.63	Slightly high
4.	Nitrogen (N)	(Kg/ha) (P)	280-420	0.00	Very low
5.	Phosphorus (P)	(Kg/ha) (K)	14-21	21.98	Slightly high
6.	Potash (K)	(Kg/ha) (K)	150-200	1,170.12	Very high
7.	CaCO <sub>3</sub>	(%)	2.5-5.0	5.50	High limestone.
8.	Calcium (Ca)	(meq %)	4-9.99	42.31	High
9.	Magnesium (Mg)	(meq %)	0.50-3.99	96.03	High
10.	Sodium (Na)	(meq %)	5-15	2.65	Low
11.	Coarse sand	(%)	Nil	16.45	-
12.	Clay	(%)		12.90	-
13.	Silt	(%)		10.48	-
14.	Fine sand	(%)		8.20	-
15.	Moisture	(%)		7.53	-
16.	Water holding capacity	(%)		40.93	-
17.	Apparent density	(gm/cc)		1.27	-
18.	Specific density	(gm/cc)		2.25	-
19.	Pore space	(%)		53.06	-
20.	Volume expansion percent	(%)		10.82	-

S. No.	Parameter	Unit	Result
1.	Total chromium	mg/Kg	13
2.	Cadmium		0
3.	Copper		15
4.	Lead		1.8
5.	Nickle		8.8
6.	Zinc		2.4
7.	Mercury		0

## 5.0 Observations & findings

- i. In order to evaluate the change in land use pattern and to determine the period of dumping of solid waste at the alleged lands belonging to the Applicants, satellite based time-series analysis from April, 2011 to March, 2024 is carried out through MRSAC. The said time-series analysis is based on satellite data available with MRSAC. As deliberated during the joint committee meetings, it is informed that MRSAC is having satellite data w.e.f. 2011 onwards with better resolution. Accordingly, georeferenced cadastral boundaries of Survey no. 156, 157 and 158 were overlaid on satellite images to know the extent of study

area. Ground verification has been carried out during the joint committee inspection on 24/09/2024.

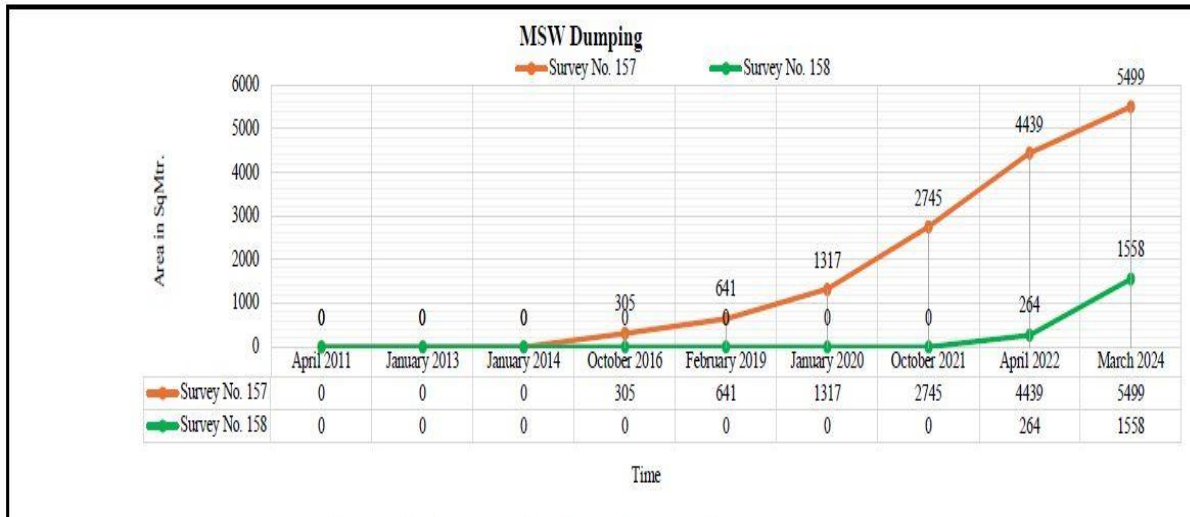
- ii. In the satellite images of the April, 2011 (base reference year) the land use pattern of Survey no. 157 and 158 belonging to the Applicants, appears to be agricultural land without any standing crop. It also observed that no solid waste dumping was found in Survey no. 156, which is the site of solid waste processing facility of Pen Municipal Council. Subsequently, in January, 2013 the land use pattern in the aforesaid Survey nos. was similar that of April, 2011 (base reference year). The satellite images of January, 2014 shows the activity of dumping of solid waste at Survey no. 156, which is the site of solid waste processing facility of Pen Municipal Council and no dumping of solid waste is observed at Survey no. 157 and 158, belonging to the Applicants agricultural land.
- iii. However, during October, 2016 prominent dumping of solid waste is noticed at Survey no.156, which is the site of solid waste processing facility of Pen Municipal Council. Also, during October, 2016 the solid waste dump in Survey no. 156 has slightly entered into Survey no. 157, belonging to the Applicants agricultural land in North-West part. Similarly, during October, 2019 to October, 2021 gradual increase in dumping of solid waste is noticed only at Survey no. 157. The satellite images of April, 2022 shows that the dumping of solid waste has spread to Survey no. 158. It is observed that in March, 2024 the dumping of solid waste has occupied almost entire area of Survey no. 157 as well as northern part of Survey no. 158 belonging to the Applicants agricultural land. Details on area of solid waste dumping at Survey nos. 157 and 158 is depicted in the below Table-5.

**Table-5: Details on area of solid waste dumping at Survey nos. 157 and 158**

Satellite data availability Date	Area in sq-m	
	Survey No. 157	Survey No. 158
April, 2011	Nil	Nil
January, 2013	Nil	Nil
January, 2014	Nil	Nil
October, 2016	305	Nil
February, 2019	641	Nil

January, 2020	1,317	Nil
October, 2021	2,745	Nil
April, 2022	4,439	264
March, 2024	5,499	1,558

The graphical representation of solid waste dumping at Survey nos. 157 and 158 is depicted below. Copy of MRSAC report submitted through MPCB vide email dated 22/10/2024 is given at **Annexure-7**.



- iv. As per Thalati records, the Survey no. 156 i.e. solid waste processing facility of Pen Municipal Council is shown as "Paddy" as the crop for period from 2003-04 to 2020-21. Whereas for year 2021-22 and 2024-25 onwards, the type of crop is not specified. Copy of the Thalati record of Survey no. 156 is given at **Annexure-8**.
- v. Similarly, as per Thalati records, the Survey no. 157 & 158 i.e. Applicants agricultural land too shown as "Paddy" as the crop for period from 2003-04 to 2020-21. Whereas for year 2021-22 and 2024-25 onwards, the type of crop is not specified. Copy of the Thalati record of Survey no. 157 & 158 is given at **Annexure-9**.
- vi. Collector Raigad-Alibagh acquired land at Survey no. 156, admeasuring 1.05 ha at Ambeghar, Tal. Pen, Dist. Raigad and subsequently handed over the said land of area of 1.05 ha to the Pen Municipal Council on 25/05/2007 for setting up a solid waste processing facility. Whereas, the administrative approval has

been granted to set-up the solid waste processing facility during March, 2018 with a sanctioned amount of Rs. 2.53 crores under Swachh Bharat Mission 1.0;

- vii. Pen Municipal Council has obtained authorization under Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act, 1986, for collection, storage, segregation, transportation, processing & disposal of solid waste of 15 MT/day. However, the solid waste processing facility has been operating with other processes/activities i.e. commissioned with new plant & machinery viz. organic waste convertor, domestic hazardous waste incinerator etc. during 2022 instead of such authorized treatment mode and thus, in violation of the said authorization. Further, the existing authorization is expired on 31/12/2023 and found operating without valid authorization. As per MPCB records, Pen Municipal Council has applied for renewal of authorization during January, 2024 and grant of renewal of authorization is pending before MPCB.
- viii. Pen Municipal Council has commissioned & operated plant without Consent to establish and Consent to operate required under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981. Therefore, the solid waste processing facility is also in violation of the said Acts.
- ix. As per the records of Pen Municipal Council, the solid waste processing activities were started during April, 2022.
- x. As on the date of joint committee inspection, it is informed & also noted from the DPR of Pen Municipal Council that about 20,000 MT of legacy waste is stockpiled within the Survey no. 156 i.e. within solid waste processing facility of Pen Municipal Council.
- xi. Most of ferrous and non-ferrous materials separated/segregated as by-product may fall under the category of hazardous or other waste as per the Hazardous Waste Management Rules, 2016 notified under the Environment (Protection) Act, 1986 and such wastes require to be stored, packaged, transported, offered

for sale, recycled or utilized or disposed to authorized occupier in accordance with the said rules. However, transportation in authorized vehicles, being selling/ handling over to authorized occupier, manifest documents there to, submitting annual returns to MPCB for such hazardous or other waste are not being followed as required under the said rules.

- xii. The rejects generated during processing of solid waste is also stockpiled along with the legacy waste. Pen Municipal Council is not having proposal/not yet identified place for disposal of rejects generated during processing of solid waste.
- xiii. A small lined leachate collection pit of reported capacity of 60 m<sup>3</sup> is provided for collection of leachate generated during processing of solid waste. No adequate treatment facility is provided for leachate and the leachate is being discharged outside the premises without any treatment into Survey no. 157 & 158 through a small opening/nalah.
- xiv. It is observed that within 200 m distance from one of the boundary of solid waste processing facility i.e. towards South-West, few hutments & residential buildings have come-up. CPCB's "Guidelines on Buffer Zone around waste processing and disposal facilities in April, 2017" prepared after notification of SWM Rules, 2016 recommends that that ideally a distance of 500 m from the boundary of solid waste processing facility should be maintained as Buffer distance. There is no such provision is made for the buffer zone around the solid waste processing facility. Also, Pen Municipal Council has not provided green belt across periphery of the solid waste processing facility. However, on case to case basis a distance of minimum 200 meter from the solid waste processing and Disposal facility (sanitary landfill) can be considered subject to the condition that such facility meets the stipulated standards prescribed by State Pollution Control Board with respect to ambient air as well as for stack emissions.

- xv. Many stray animals are found within the solid waste processing facility and feeding on the solid waste. Pen Municipal Council has not yet completely cleared the solid waste dumped on Survey no. 157, land belonging to the Applicants. Also, not yet constructed boundary wall with fencing around the solid waste processing facility.
- xvi. Odor mist spraying machine for odor & fly control has not been installed within the solid waste processing facility, as a result odor & fly nuisance is noticed near the solid waste processing facility.
- xvii. Fire clearance certificate/NOC has not been obtained from the concerned authority. Further, firefighting equipment were not found to be installed at facility.
- xviii. MPCB has issued proposed directions under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, and u/s 15 of the Environment (Protection) Act, 1986 r/w Solid Waste Management Rules, 2016, dated 06/09/2024 for various non-compliances. Copy of the proposed directions dated 06/09/2024 is given at **Annexure-10**. Some of the photographs taken during the joint committee inspection is given at **Annexure-11**.

#### **6.0 Approach methodology for assessing environmental compensation as damages for contravening mandatory provisions of environmental laws**

CPCB's "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund" outlines methodology for assessing environmental compensation to be levied on concerned industry, authority, individual etc. for the protection of environment. The said CPCB report also outlines Environmental Compensation to be levied on Concerned Individual/Authority for Improper Solid Waste Management under Para 3.4 of Chapter-III. The Environmental compensation regime fixed for industrial units, GRAP, sewage including solid waste etc. in the said CPCB report has also been accepted by the

Hon'ble NGT, Principal Bench, vide order dated 28/08/2019 as an interim measure in the matter of Paryavaran Suraksha Samiti & Anr. Versus Union of India & Ors.

As per the principles of SWM Rules, 2016 and PWM Rules 2016, as amended in 2018, the total cost of Municipal Solid Waste management in a city/town includes cost for door to door collection, cost of segregation at source, cost for transportation in segregated manner, cost for processing of MSW and disposal through facility like composting, biomethanation, recycling, co-processing in cement kilns etc.

In view of above, it is estimated that the total cost of processing and treatment of MSW for a city having population size of 1 lakh and generating approximately 50 tons/day of MSW is Rs.15.5 Crores, including capital cost (one time) and O & M cost for one year. The expenditure for subsequent years would be only Rs. 3.5 crores/annum.

it is estimated that solid waste generated in small, medium and large cities and towns is about 0.1 kg (Class-III), 0.3-0.4 kg (Class-II) and 0.5 kg (Class-I) per capita per day respectively. The committee opined that 0.6 kg/day, 0.5 kg/day and 0.4 kg/day per capita waste generation may be assumed for mega-cities, million-plus UAs/towns and Class-I UA/Towns respectively for calculation of environmental compensation purposes. Para 3.4 of the said report lays down Environment Compensation (EC) to be Levied on Concerned Individual/Authority for Improper Solid Waste Management. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

$$EC = \text{Capital Cost Factor} \times \text{Marginal Average Cost for Waste Management} \times (\text{Per day waste generation-Per day waste disposed as per the Rules}) + \text{O\&M Cost Factor} \times \text{Marginal Average O\&M Cost} \times (\text{Per day waste generation-Per day waste disposed as per the Rules}) \times \text{Number of days violation took place} + \text{Environmental Externality} \times N$$

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Simplifying;

$$EC \text{ (Lacs Rs.)} = 2.4 \text{ (Waste Generation - Waste Disposed as per the Rules)} + 0.02 \text{ (Waste Generation - Waste Disposed as per the Rules)} \times N + \text{Marginal Cost of Environmental Externality} \times \text{(Waste Generation - Waste Disposed as per the Rules)} \times N$$

For assessing the no. of days of violation, the joint committee considered various facts on record, which are delineated as follows:

- i. Collector Raigad-Alibagh acquired land at Survey no. 156, admeasuring 1.05 ha at Ambeghar, Tal. Pen, Dist. Raigad and subsequently handed over the said land of area of 1.05 ha to the Pen Municipal Council on 25/05/2007 for setting up a solid waste processing facility;
- ii. Whereas, the administrative approval has been granted to set-up the solid waste processing facility during March, 2018 with a sanctioned amount of Rs. 2.53 crores under Swachh Bharat Mission 1.0;
- iii. The solid waste processing facility has started its operations during April, 2022;
- iv. As on the date of joint committee inspection, it is informed & also noted from the survey report that about 20,000 MT of legacy waste is stockpiled within the Survey no. 156;
- v. The time-series satellite analysis reveal that during January, 2011 to January, 2014 solid waste dump is not observed on the Survey no. 156, which is a reserved site for solid waste processing facility;
- vi. From January, 2014 onwards the solid waste is being dumped on the Survey no. 156, without treatment and continued till April, 2022 when the solid waste processing facility has been set-up;
- vii. The time-series satellite analysis images of April, 2011 reveals that the land use pattern of Survey no. 157 and 158 appears to be agricultural land without any standing crop;

viii. Similarly, in October, 2016 the solid waste dump in Survey no. 156 has slightly entered into Survey no. 157 i.e. over the agricultural land in North-West part and over the subsequent years, the solid waste has gradually spread over the entire Survey no. 157 and also partly spread over the Survey no. 158;

Accordingly, the total period of violation is worked-out as follows:

S. no.	Period of violation		No. of days of violation	Remarks
A.	01/01/2014 (date of dumping observed on Survey no. 156, site for setting up of solid waste processing facility)	22/04/2022 (date of commissioning of solid waste processing facility at Survey no. 156 by Pen Municipal Council)	3,033	Dumping of solid waste by Pen Municipal Council, without any treatment on Survey no. 156, site for setting up of solid waste processing facility
B.	01/10/2016 (date of dumping observed on Survey no. 156, site for setting up of solid waste processing facility and as well as dumping observed outside the processing facility i.e. on Survey no. 157 & 158)	24/09/2024 (date of 2 <sup>nd</sup> visit of joint committee, where dumped solid waste is cleared from Survey no. 157 & 158)	2,915* (886)	Dumping of solid waste by Pen Municipal Council, on Survey no. 157 & 158, (Applicants agricultural land) with partial treatment, as after the commissioning of solid waste processing facility, partly it is treated and partly disposed on Applicants agricultural land – evident from satellite images w.e.f. 01/10/2016 till 24/09/2024.
<b>Total no. of days of violation</b>			<b>3,919</b>	

*\*The said period is partly reflected during the assessment period w.e.f. 01/01/2014 to 22/04/2022; 2,915 – 2,029 = 886 days.*

In case of S. no. A, the following factors are considered for estimation of environmental compensation:

- Waste generation = 3.7852 MT/day (@ 0.1 Kg/capita/day & population of Pen Municipal Council as per 2011 is 37,852 nos.);
- Waste disposed as per Rules = 0 MT/day during 01/01/2024 to 22/04/2022, as the Pen Municipal Council has not yet commissioned the solid waste processing facility and untreated solid waste was dumped on Survey no. 156 and as well as on Survey no. 157 & 158;
- Marginal cost of environmental externality = 0.01 lacs/day (min) & 0.05 lacs/day (max). In this case, the marginal cost of environmental externality = 0.01 lacs/day; and
- Total no. of days of violation = 3,033 days w.e.f. 01/01/2024 to 22/04/2022, as the Pen Municipal Council has not yet commissioned the solid waste

processing facility and untreated solid waste was dumped on Survey no. 156 and as well as on Survey no. 157 & 158;

In case of S. no. B, the following factors are considered for estimation of environmental compensation:

- Waste generation = 3.7852 MT/day (@ 0.1 Kg/capita/day & population of Pen Municipal Council as per 2011 is 37,852 nos.);
- Waste disposed as per Rules = 1.8926 MT/day i.e. 50% treated & rest disposed during 22/04/2022 to 24/09/2024, as the Pen Municipal Council has commissioned the solid waste processing facility during 2022. Also, it is a fact on record that the time-series satellite images reveal during 01/10/2016 to 24/09/2024 that the Pen Municipal Council has partly dumped solid waste outside their premises on Survey no. 157 & 158 i.e. on Applicants agricultural lands. Hence, 50% solid waste treatment is considered as per Rules.
- Marginal cost of environmental externality = 0.01 lacs/day (min) & 0.05 lacs/day (max). In this case, the marginal cost of environmental externality = 0.01 lacs/day; and
- Total no. of days of violation = 886 days;

1. In view of the above, the Environmental Compensation as per S. no. A to be levied on concerned ULB i.e. Pen Municipal Council is worked-out to be Rs. 3,53,49,982.8/- (Three Crore Fifty-three Lakhs Forty-nine Thousand Nine Hundred Eighty-three Only).
2. Similarly, the Environmental Compensation as per S. no. B to be levied on concerned ULB i.e. Pen Municipal Council is worked-out to be Rs. 54,84,754.8/- (Fifty-four Lakhs Eighty-four Thousand Seven Hundred Fifty-five Only).

Further, as per the DPR submitted by the Pen Municipal Council during December, 2023, it is estimated that about 20,000 MT of legacy waste is being dumped within the Survey no. 156 i.e. solid waste processing facility.

The joint committee also considered the Hon'ble NGT matter in OA. No.606/2018 in re: "Compliance of Solid Waste Management Rules,2016 and other environment issues", Hon'ble NGT (PB), New Delhi. Wherein, the Hon'ble NGT (PB) vide order dated 17/01/2020 & 25/02/2020 has directed that and relevant portion of the order is reproduced as below:

*"...13. b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 285 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body If the Local Bodies are unable to bear financial burden, the liability will be of the State Government with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal..."*

- Accordingly, total no. of months for not commencing the work of legacy waste from 01/04/2020 till the date of joint committee inspection = 54 months.
- Environmental compensation = Rs. 1 lakh per month per other Local Body.

3. In view of the above, environmental compensation for not commencing the work of legacy waste site remediation from 01/04/2020 till the date of joint committee inspection is worked-out to be Rs. 54,00,000/- (Fifty-four Lakhs Only).

Hence, the total environmental compensation (as per S. no. 1 to 3, as above) to be levied on concerned ULB i.e. Pen Municipal Council is worked-out to be Rs.

4,62,34,737.6/- (Four Crore Sixty-two Lakhs Thirty-four Thousand Seven Hundred Thirty-eight Only).

## 7.0 Conclusions

- i. This report is outcome containing factual and action taken report of the joint committee based on the preliminary information received from MPCB, concerned agencies followed by inspection, satellite analysis & monitoring, physical observations made in the impugned area and analysis results of leachate & soil quality, and information submitted by the Pen Municipal Council through MPCB and subsequent discussions of the joint committee. The agencies engaged have submitted relevant information to the joint committee through MPCB during 28/10/2024 to 05/11/2024.
- ii. The satellite based time-series analysis of the Survey no. 156, solid waste processing facility of Pen Municipal Council, Survey no. 157 & 158, land belonging to the Applicants have been carried-out during April, 2011 onwards (base reference year) to evaluate the change in land use pattern and to determine the period of dumping of solid waste at the alleged lands. Based on the said study, the land use pattern of Survey no. 157 & 158, land belonging to the Applicants, appears to be agricultural land without any standing crop.
- iii. Nevertheless, to mention that gradual dumping of solid waste is observed on Survey no. 157 during October, 2016 onwards and on Survey no. 158 during April, 2022 onwards. During March, 2024 the dumping of solid waste has occupied almost entire area of Survey no. 157 as well as northern part of Survey no. 158, belonging to the Applicants agricultural land. The said indiscriminate dumping of solid waste is done by Pen Municipal Council, violating the provisions of Solid Waste Management Rules, 2016 notified under the Environment (Protection) Act, 1986. Also, violating the conditions of authorization issued by MPCB.
- iv. Solid waste was found spread across 5,499 sq-m & 1,558 sq-m area in Survey no. 157 & 158 i.e. Applicants agricultural land. Pen Municipal Council has lifted

most of the dumped solid waste and stockpiled within its premises. Whereas, Pen Municipal Council is yet to completely clear the solid waste dumped on Survey no. 157 & 158 including scrapping of upper soil strata. Also, not yet constructed boundary wall with fencing around the solid waste processing facility.

**[Please refer S. no. i to iii of Para no. 5, as above]**

- v. As per Thalati records, the Survey no. 156 i.e. site for solid waste processing facility of Pen Municipal Council is shown as "Paddy" as the crop for period from 2003-04 to 2020-21. Similarly, as per Thalati records, the Survey no. 157 & 158 i.e. Applicants agricultural land too shown as "Paddy" as the crop for period from 2003-04 to 2020-21. Whereas for year 2021-22 and 2024-25 onwards, the type of crop is not specified in the aforesaid Survey nos.
- vi. As per the additional affidavit filed by the Applicants vide dated 14/06/2024 to the Hon'ble NGT, it is mentioned that the Applicants have been cultivating paddy crop since 2007-08 up to 2013 and in batches up to 2017 in the impugned Survey no. 157 & 158. Nevertheless, it is to mention and a matter of fact on record that there are no standing crops shown in the time-series satellite images during 2011 onwards. Hence, the claims made by the Applicants w.r.t. cultivation of paddy and loss caused due to agricultural income from the impugned lands is baseless and false. Except, the Applicants relayed up on the Thalati records of Survey no. 157 & 158 which is shown as "Paddy" as the crop for period from 2003-04 to 2020-21. It is a matter of fact on record that the said Thalati records of Survey no. 156 i.e. site for solid waste processing facility of Pen Municipal Council too shown as "Paddy" as the crop for period from 2003-04 to 2020-21. Further, the Applicants has also not produced any documentary evidence in respect of cultivation of paddy and sale of agriculture produce since 2007-08 onwards.
- vii. Pen Municipal Council has not provided treatment system for management of leachate generated during processing of solid waste. Since inception, untreated the leachate is being subjected to solar evaporation in a lined leachate collection pit and during rainy season, the leachate is being discharged outside

the premises without any treatment into Survey no. 157 & 158 i.e. Applicants agricultural land through a small opening/nalah. The leachate quality being discharged is found with concentration of SS: 366 > 200 mg/l; BOD: 4,200 > 100 mg/l; COD: 12,424 > 250 mg/l; TDS: 8,385 > 2,100 mg/l respectively, which are found to be more than the standards prescribed in the Schedule-II of Solid Waste Management Rules, 2016 for disposal on land and authorization issued by MPCB.

**[Please refer Para no. 4.1, as above]**

- viii. The concentration of soil samples collected from Survey no. 157 & 158 reveals very high potassium content of 3,102 & 1,170 > desired range of 15 – 200 Kg/ha; and also found with heavy metals having concentration of total chromium: 4.8 & 13 mg/Kg; copper: 20 & 15 mg/Kg; lead: 1.8 mg/Kg; nickel: 6.8 & 8.8 mg/Kg and zinc: 2.8 & 2.4 mg/Kg respectively. The said high concentration maybe due to the dumping of untreated/processed solid waste by the Pen Municipal Council.

**[Please refer Para no. 4.2, as above]**

- ix. The joint committee assessed the environmental compensation as damages for contravening mandatory provisions of environmental laws i.e. assessed the environmental compensation to be levied on concerned individual/authority for improper solid waste management. The methodology adopted for assessing the environmental compensation is based on the CPCBs "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". As per assessment, the environmental compensation be levied on concerned ULB i.e. Pen Municipal Council for improper solid waste management is worked-out to be Rs. 4,08,34,737.6/-. Further, the joint committee also taken a note on stockpiling of legacy waste of about 20,000 MT by the Pen Municipal Council. Wherein, the Hon'ble NGT matter in OA. No.606/2018 in re: "Compliance of Solid Waste Management Rules,2016 and other environment issues", Hon'ble NGT (PB), New Delhi vide order dated 17/01/2020 & 25/02/2020 has directed that the environmental compensation @ 1 lakh per month may be levied on ULB for not commencing the work of legacy waste site remediation from 01/04/2020.

Accordingly, the joint committee also estimated additional environmental compensation to be levied on ULB i.e. Pen Municipal Council. As per said order, the environmental compensation be levied on concerned ULB i.e. Pen Municipal Council for commencing the work of legacy waste site remediation is worked-out to be Rs. 54,00,000/-. Hence, the total environmental compensation, as above; to be levied on concerned ULB i.e. Pen Municipal Council is worked-out to be Rs. 4,62,34,737.6/- (Four Crore Sixty-two Lakhs Thirty-four Thousand Seven Hundred Thirty-eight Only).

[Please refer Para no. 6, as above]

- x. MPCB has issued proposed directions under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, and u/s 15 of the Environment (Protection) Act, 1986 r/w Solid Waste Management Rules, 2016, dated 06/09/2024 for various non-compliances viz. installation of plant & machinery other than mentioned in the authorization; dumping of legacy waste; not provided adequate leachate treatment system etc. Further, directed to obtain valid authorization, to stop dumping of unsegregated solid waste, and to provide scientific treatment & disposal facility for the generated solid waste as per Solid Waste Management Rules, 2016.

## 8.0 Recommendations

- a) environmental compensation as damages for contravening mandatory provisions of environmental laws and non-compliance of the Hon'ble NGT matter in OA. No.606/2018 in re: "Compliance of Solid Waste Management Rules, 2016 and other environment issues", Hon'ble NGT (PB), New Delhi vide order dated 17/01/2020 & 25/02/2020

in view of the aforesaid violations of:

- i. for improper solid waste management since inception:
- Rs. 4,08,34,737.6/- (Four Crore Sixty-two Lakhs Thirty-four Thousand Seven Hundred Thirty-eight Only) may be levied on Pen Municipal Council;

- ii. for not commencing the work of legacy waste site remediation from 01/04/2020:
    - Rs. 54,00,000/- (Rupees Fifty-four Lakhs Only) may be levied on Pen Municipal Council;
  - iii. Hence, in view of the above, total Rs. 4,62,34,737.6/- (Four Crore Sixty-two Lakhs Thirty-four Thousand Seven Hundred Thirty-eight Only) as derived under Para no. 6 of this report, as deemed fit by the Hon'ble NGT, may be levied on Pen Municipal Council. Further, the said amount of Rs. 4,62,34,737.6/- may be used for remediation of the contaminated soil at impugned agriculture lands at Survey no. 157 & 158 & its restoration.
- b) Pen Municipal Council may be directed to ensure the compliance of the Hon'ble NGT matter in OA. No.606/2018 in re: "Compliance of Solid Waste Management Rules,2016 and other environment issues", Hon'ble NGT (PB), New Delhi vide order dated 17/01/2020 & 25/02/2020 w.r.t. to processing/bio-mining of legacy waste of about 20,000 MT.
- c) The concentration of BOD, COD & TDS of untreated leachate reveals the concentration of BOD: 4,200 > 100 mg/l; COD: 12,424 > 250 mg/l; TDS: 8,385 > 2,100 mg/l respectively, which are found to be more than the standards prescribed in the Schedule-II of Solid Waste Management Rules, 2016 for disposal on land and authorization issued by MPCB
- i. Pen Municipal Council may be directed to submit a detailed project report for establishing a sewage treatment plant for treatment of leachate in order to meet the standards prescribed in the Schedule-II of Solid Waste Management Rules, 2016 for disposal on land and or authorization issued by MPCB, whichever is stringent.
  - ii. Till such time, Pen Municipal Council to immediately stop/disconnect the drain/nalah discharging untreated leachate into Applicants land i.e. on Survey no. 157 & 158 and collect such leachate & transport to the nearby

ULB's STP through GPS mounted vehicle for treatment & disposal as per Rules.

- d) The concentration of soil samples collected from Survey no. 157 & 158 reveals very high potassium content of 3,102 & 1,170 > desired range of 15 – 200 Kg/ha; and also found with heavy metals having concentration of total chromium: 4.8 & 13 mg/Kg; copper: 20 & 15 mg/Kg; lead: 1.8 mg/Kg; nickel: 6.8 & 8.8 mg/Kg and zinc: 2.8 & 2.4 mg/Kg respectively. There is need of carrying-out detailed study and take time-bound action plan to contain further impact, if any. The joint committee, therefore, recommends the following as immediate measures:
- i. Pen Municipal Council may be directed to carry-out a detailed study through reputed Govt. Agriculture Research Institutes/major Govt. Engineering Colleges/institutes to prepare detailed project report for remediation of the contaminated soil.
- e) Pen Municipal Council may be directed to:
- i. apply for consent to establish and consent to operate as required under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981;
  - ii. to obtain the renewed authorization including amendment for newly installed plant & machinery for processing of solid waste;
  - iii. to commission an adequate sanitary landfill site by following due procedure for disposal of rejects generated during the processing of solid waste. Till such time, the rejects generated may be collected from time to time and disposed to the nearby sanitary landfill facility operated by any of the ULB;
  - iv. completely clear the solid waste dumped on Survey no. 157 & 158 including scrapping of upper soil strata;
  - v. compost so produced during processing of wet waste is to be sold after ensuring the specifications as per S. no. (i), A: Standards for Composting of Schedule-II of the Solid Waste Management Rules, 2016 and to maintain records of analysis results of compost & quantity sold;

- vi. to dispose the end products/recyclables to the authorized vendors for recycling of such end products and to maintain the records;
- vii. to construct boundary wall of adequate height with fencing around the solid waste processing facility, in order to prevent the entry of stray animals & unauthorized persons and to prevent sliding/dumping of solid waste into adjoining Survey no. 157 & 158 i.e. Applicants agriculture land;
- viii. to establish an adequate buffer zone of around the solid waste processing facility as per CPCB's "Guidelines on Buffer Zone around waste processing and disposal facilities in April, 2017";
- ix. to develop green belt across periphery of the solid waste processing facility;
- x. to provide odor mist spraying machine for odor & fly control;
- xi. to obtain Fire clearance certificate/NOC from the concerned authority;



**(Rutuja Bhalerao)**  
Sub-Regional Officer,  
MPCB, Raigad-2



**(Pravin Pawar)**  
Sub Divisional Magistrate,  
Pen, as representative of  
District Collector, Raigad



**(Nishchal C.)**  
Scientist 'E',  
CPCB, Regional  
Directorate, Pune

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Item No.1

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

**Original Application No.88/2024(WZ)**

Siddharth Ambaji Patil &amp; Anr.

.....Applicant(s)

*Versus*

Pen Municipal Council &amp; Ors.

....Respondent(s)

Date of hearing: 30.04.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Zaman Ali, Advocate

**ORDER**

1. The present Original Application has been filed with the prayers that the respondent No.1- Pen Municipal Council be directed to provide relief and compensation for the environmental damage caused due to the indiscriminate dumping of mixed waste, garbage waste, plastic waste, construction waste and other hazardous waste on the Plot Nos.157 & 158 belonging to the Applicants; respondent No.1 be directed to immediately construct/erect a 20 ft. high boundary wall separating Plot Nos.156 and 157 within a fixed time period, prior to the monsoon commencing in the first week of June; and respondent No.1 be also prevented from any fresh dumping or spillage of waste into Plot No.157, which is owned by the Applicant No.1.

2. The applicants have submitted an information in this regard in Form- II as they are claiming personal compensation as well, wherein it is submitted that applicant No.1 and applicant No.2 (daughter of applicant

No.1), both are Doctors by professions. Applicant No.1 owns a piece of cultivable land admeasuring 0.51 Ha. (Or 51 Gunthas) bearing Gat/Survey No.157 at Village Ambeghar, Taluka Pen, District Raigad and Applicant No.2 owns a piece of cultivable land admeasuring 0.34 Ha. (Or 34.70 Gunthas) bearing Gat/Survey No.158 at the same Village since 2008.

3. It is further mentioned in this application that respondent No.1- Pen Municipal Council owns the adjacent plot at Gat/Survey No.156 and has been carrying out unscientific dumping of mixed waste, solid waste, construction waste, bio-medical waste and other hazardous waste, not only at its own land but also at the lands owned by the Applicants.

4. The learned counsel for applicants has drawn our attention to the Rights Record Sheet, which is annexed at page nos.42 to 44 of the paper book, showing ownership of these two Survey Numbers along-with the areas in the name of two applicants. He has also drawn our attention to page no.59 of the paper book, which is a Map of the site in question, wherein Survey Nos.156, 157 and 158 are shown, in which in Survey Nos.156 & 157, both are having huge garbage stacked there.

5. It is further mentioned in this application that sometime in 2017, Respondent No.1 had commenced unscientific dumping of garbage at its own land at Survey No.156. Thereafter by April 2018, Respondent No.1 also encroached upon the adjacent private agricultural lands of Applicant No.1 and commenced dumping of untreated garbage at the said survey number as well. In this regard, applicants made representation to the respondent No.1 on 13.06.2018 informing about the same but to no avail and respondent No.1 continued to illegally dump municipal garbage at the said site. A representation dated 31.05.2022 was also moved by the

applicants to the respondent No.1 seeking immediate halt to the dumping of garbage that had continued over the years with a further plea to construct boundary between the two plots, i.e. between Survey Nos.156 & 157 but also to no avail.

6. It is further mentioned in this application that the garbage piled on Plot No.156, that is in the land of respondent No. 1, is about 16-18 feet in height. The topography of the land of applicants i.e. Plot Nos.157 and 158 are on a lower level than Plot No.156. Hence during the ensuing monsoon, in the absence of a 20 foot strong boundary wall between Plot No.156 and Applicants' Plot Nos.157 & 158, the garbage from Plot No.156 would slide on to the Applicants' land. It is further submitted that on 21.03.2024, Respondent No.1, for the first time over the last 5 years, responded to the Applicants' letters and representations, admitting that the waste from respondent No.1's plot has entered into the Applicants' plot and the same would be cleaned. But the said letter states in a baseless manner that the Government of Maharashtra has sanctioned bio-mining of the garbage. It is further submitted that such a statement of the respondent No.1 defies any logic as bio-mining will pertain to the plot owned by the respondent No.1 and that no such bio-mining work of any kind can be undertaken at the plot of the Applicants without their consent (During argument, the learned counsel for applicants agrees that consent would certainly be given for such kind of bio-mining).

7. It is further mentioned in this application that over the last 5-6 years, a very high leachate content with toxic metals has already seeped into the soil, rendering the lands of the applicants unusable and unfit for any cultivation purpose. It is also mentioned that before assessing economic loss caused due to indiscriminate dumping of waste by the respondent No.1 on Applicants' lands, it would be necessary to assess the

adverse consequences of such dumping under the heads: (i) Loss of Crop Productivity of Crop Diversity; (ii) Increase in Soil PH levels; (iii) Increase in Electrical Conductivity of Soil along-with increase in toxicity due to Boron, Phosphorus and Carbon; (iv) Decrease in microbial activity; (v) Leachate discharge; (vi) Loss of farm income and a loss of agricultural property value; (vii) Loss of value of real estate in the contaminated area; and (viii) Groundwater contamination.

8. It is further mentioned in this application that Applicants had made a sincere attempt to quantify Environmental Damage Compensation, which the Respondent No.1 should be ordered to pay. This Tribunal may further direct scientific agencies to calculate the exact assessment. However, the Applicants have relied upon several scientific reports and guidelines framed by the CPCB, NEERI and the European Union (EU) for arriving at a provisional figure for the cost assessment of environmental damage caused to Applicants' lands, details of which are recorded in para no.12.17 from sub-para (i) to (iii); details of loss of Property Value are given by the applicants in para nos.12.19 to 12.20 of the present Original Application; and the figures with respect to the damage caused to the lands of applicant Nos.1 & 2 are calculated to be Rs.11,10,779/- and Rs.5,02,108/- respectively. The applicants have also assessed damage caused due to release of leachate into the ground and aesthetic loss to the tune of Rs.21.85 Cr. and Rs.14.56 Cr. respectively in respect of the lands belonging to the applicant Nos.1 & 2. The assessment with respect to loss caused to the agricultural income is also calculated to the tune of Rs.8,07,024/- in respect of the land belonging to applicant No.1 and to the tune of Rs.4,84,214/- in respect of the land belonging to applicant No.2. Total amount comes to Rs.29,04,125/-.

9. At this stage, we enquired from the learned counsel for applicants as to how applicants arrived on these figures of the loss caused to the agricultural crops because we do not find any figure of the previous five years, during which these losses are said to have been incurred, as to which crop was grown on the said lands and for how much income it fetched and now the said lands are not yielding any crops. Therefore, we would like the learned counsel for applicants to provide details in this regard so that the same may be treated as an evidence in support of the averments made by the applicants, within one month.

10. It is also apprised by the learned counsel for applicants that applicants have already paid @1% of the court fees on the total amount of Rs.29,04,125/- as per law. He further submits that this is a provisional amount, which is being claimed by the applicants and that to ascertain the actual loss caused to the crops of the applicants, it would be possible only when some Expert Committee may be appointed to assess the same.

11. We find *prima facie* case adversely impacting environment is made out, therefore, we deem it appropriate to admit this application and accordingly admit the same.

12. Registry is directed to issue Notice to the respondents, returnable within 04(four) weeks.

13. Applicants are directed to take necessary steps for service to the respondents by both ways (Dasti as well as by Registered Post) and also on available e-mail/WhatsApp and submit service affidavit within one week.

14. Applicants are also directed to provide copy of the application and relevant documents to the respondents within a week.

15. Respondents are directed to submit their reply affidavits within four weeks and also circulate the same to the applicants as also other respondents by available e-mail.

16. Rejoinder, if any, is directed to be submitted within one week thereafter.

17. We deem it just and proper to constitute a Joint Committee comprising one Member each of:-

- (i) The Maharashtra State Pollution Control Board (MPCB);
- (ii) The District Collector, Raigad; and
- (iii) The Central Pollution Control Board (CPCB).

18. The Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination and logistic support.

19. The Committee is directed to visit the site in question after informing the applicants/applicants' counsel; assess the damage caused to the environment due to the activity of respondent No.1 and also to the lands belonging to the applicants; and submit a factual and action taken report with regard to the violation, if any, action taken thereon, within two month.

20. The report in the matter be submitted by MPCB through e-filing by using portal of NGT in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

21. Applicants are directed to supply the required documents and copy of the application to the Members of the Committee within three days from today.

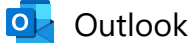
22. A copy of this order be communicated to the above-mentioned Committee forth-with for compliance.

Put up this matter for further consideration on 21.08.2024

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 30, 2024  
Original Application No.88/2024(WZ)  
P.Kr



---

**Revised Joint Committee Members Visit dtd. 27.06.2024 w.r.t. O. A. No. 88/2024 (WZ).**

---

**From** SRO Raigad 2 <sroraigad2@mpcb.gov.in>

**Date** Tue 25 Jun 2024 12:56 PM

**To** NISHCHAL C <nischal.cpcb@nic.in>; SDO pen <sdopen2013@gmail.com>; copenmc@gmail.com <copenmc@gmail.com>

**Cc** Dr. V. M. Motghare <jdair@mpcb.gov.in>; RO Raigad <rorraigad@mpcb.gov.in>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>; Prakash Bhaskar Jadhav <prakash.jadhav@mpcb.gov.in>; siddharthvaishnavi@gmail.com <siddharthvaishnavi@gmail.com>; zamanali1602@gmail.com <zamanali1602@gmail.com>

2 attachments (698 KB)

NGT Order dtd. 30.04.2024 Sidharth ambaji Patil.pdf; Joint Committee Letter.pdf;

Respected Sir,

Please ignore earlier mail.

As per the Hon'ble National Green Tribunal (WZ) Order dtd. 30.04.2024 w.r.t. O. A. No. 88/2024 (WZ) Joint Committee Members visit is scheduled on **27.06.2024 @ 10.30 am.** at Pen Site.

You are hereby requested to remain present during this visit along with all relevant documents.

This is submitted for information please.

Regards,

**R. S. Kamat**  
**Sub Regional Officer**  
**Raigad-2**

---

**From:** SRO Raigad 2 <sroraigad2@mpcb.gov.in>

**Sent:** Tuesday, June 25, 2024 12:46 PM

**To:** NISHCHAL C <nischal.cpcb@nic.in>; SDO pen <sdopen2013@gmail.com>; copenmc@gmail.com <copenmc@gmail.com>

**Cc:** Dr. V. M. Motghare <jdair@mpcb.gov.in>; RO Raigad <rorraigad@mpcb.gov.in>; Smita Madhav Khatavkar <lo1@mpcb.gov.in>; Prakash Bhaskar Jadhav <prakash.jadhav@mpcb.gov.in>; siddharthvaishnavi@gmail.com <siddharthvaishnavi@gmail.com>; zamanali1602@gmail.com <zamanali1602@gmail.com>

**Subject:** Joint Committee Members Visit dtd. 27.06.2024 w.r.t. O. A. No. 88/2024 (WZ).

Respected Sir,

As per the Hon'ble National Green Tribunal (WZ) Order dtd. 30.04.2024 w.r.t. O. A. No. 88/2024 (WZ) Joint Committee Members visit is scheduled on 27.06.2024 @ 10.30 am. at Pen Site.

You are hereby requested to remain present during this visit along with all relevant documents.

This is submitted for information please.

**Regards,**

**R. S. Kamat**  
**Sub Regional Officer**  
**Raigad-2**

---

**From:** SRO Raigad 2

**Sent:** Monday, June 24, 2024 6:46 PM

**To:** NISHCHAL C <nischal.cpcb@nic.in>; copenmc@gmail.com <copenmc@gmail.com>; SDO pen <sdopen2013@gmail.com>

**Cc:** RO Raigad <rorraigad@mpcb.gov.in>

**Subject:** Joint Committee Members Visit dtd. 27.06.2024 w.r.t. O. A. No. 88/2024 (WZ).

Respected Sir,

As per the Hon'ble National Green Tribunal (WZ) Order dtd. 30.04.2024 w.r.t. O. A. No. 88/2024 (WZ) Joint Committee Members visit is scheduled on 27.06.2024 @ 10.30 am. at Pen Site.

You are hereby requested to remain present during this visit along with all relevant documents.

This is submitted for information please.

**Regards,**

**R. S. Kamat**  
**Sub Regional Officer**  
**Raigad-2**



**475**  
**MAHARASHTRA POLLUTION CONTROL BOARD**  
**SUB REGIONAL OFFICE, RAIGAD-2**

Tel. No. 2757 2620  
Fax No. 2756 2132  
Email: [sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)  
Visit us at: <http://mpcb.gov.in>



"Your Service is our Duty"

Raigad Bhavan, 6th Floor,  
Sec-11, C.B.D. Belapur,  
Navi Mumbai 400 614.

No. MPCB/SROR-2/ 240625 - FTS - 0083

Date: 25/06/2024

To,

1. Senior Environmental Engineer,  
Central Pollution Control Board,  
Regional Directorate - Pune, Maharashtra  
(Ministry of Environment, Forest & Climate Change, Govt. of India)
2. Sub Divisional Officer – Pen,  
Sub Divisional Office Pen, Tal. Pen, Dist. Raigad.
3. Chief Officer,  
Pen Municipal Council,  
Tal. Pen, Dist. Raigad.

Sub: - Constitution of Committee in O. A. No. 88/2024 (WZ) filed before  
Hon'ble NGT Pune and schedule of Visit of Committee on 26.6.2024  
am 10.30am

Ref: - Hon'ble NGT Order dated 30.04.2024 in OA No 88 of 2024 filed by  
Shri. Siddharth Ambaji Patil Vs Pen Municipal Corporation & Ors

.....

Sir,

The Hon'ble NGT has passed order on 30.04.2024 with reference to O. A. No. 88/2024 (WZ) filed by Shri. Siddharth Ambaji Patil Vs Pen Municipal Corporation & Ors. The Hon'ble NGT has directed to constitute a Joint Committee comprising one member each of: (i) Maharashtra Pollution Control Board, (ii) The District Collector Raigad and (iii) The Central Pollution Control Board.

The committee is directed to visit the site in question after informing the applicants / applicants council; to access the damage caused to the Environment due to the activity of respondent no. 1 and also to the lands belonging to the applicants; and submit factual and action taken report with regard to the violation, if any, action taken thereon, within two months.

In this context, the Joint Committee visit is scheduled on 26.06.2024 @ 10.30 am. I may request you to remain present for the said visit along with all relevant documents. A copy of Hon'ble NGT Order dated 30.4.2024 is enclosed for your ready reference.

This is submitted for your information please.

(R. S. Kamat)

Sub-Regional Officer, Raigad-2

Copy submitted for information to: -

1. Shri. Siddharth Ambaji Patil, A-8, Nav-Sahajeevan CHS, Shivrushti, Kurla (East),  
Mumbai – 400024.
2. Regional Officer-Raigad, M.P.C. Board, Navi Mumbai.

**Fw: Minutes of meeting of the joint committee in the Hon'ble NGT matter in OA. No. 88/2024 (WZ), Siddharth Ambaji Patil & Anr. Vs Pen Municipal Council & Ors. - reg.**

**SR** sroraigad2@mpcb.gov.in <sroraigad2@mpcb.gov.in>  
Thu, 04 Jul 2024 6:12:14 PM +0530 •  
To "sdopen2013" <sdopen2013@gmail.com>, "copenmc" <copenmc@gmail.com>  
Cc "roraigad" <roraigad@mpcb.gov.in>, "NISHCHAL C" <nischal.cpcb@nic.in>

---

Sir,

Please find attached herewith the Minutes of Meeting of the Joint Committee visit to Pen Municipal Council MSW Site at Ambeghar w.r.t. OA No. 88/2024 for kind information and further needful.

This is for information and further compliance in the matter please.

Regards,

**R. S. Kamat**  
**Sub Regional Officer**  
**Raigad-2**

---

**From:** NISHCHAL C <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>  
**Sent:** Thursday, July 4, 2024 11:54 AM  
**To:** SRO Raigad 2 <[sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)>  
**Cc:** RO Raigad <[roraigad@mpcb.gov.in](mailto:roraigad@mpcb.gov.in)>; Dr. V. M. Motghare <[jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)>  
**Subject:** Minutes of meeting of the joint committee in the Hon'ble NGT matter in OA. No. 88/2024 (WZ), Siddharth Ambaji Patil & Anr. Vs Pen Municipal Council & Ors. - reg.

Sir,

This has reference to the joint committee inspection carried-out on 27/06/2024 in compliance to the Hon'ble NGT order, dated 30/04/2024 in the matter in OA. No. 88/2024 (WZ), Siddharth Ambaji Patil & Anr. Vs Pen Municipal Council & Ors. Based on the inspection and subsequent deliberation of the joint committee, it is decided to collect relevant information from the concerned agencies including collection & analysis of soil samples from the alleged survey nos. belonging to the applicants.

In this regard, please find attached herewith the minutes of meeting of the joint committee for kind information and further needful. It is requested to coordinate with the concerned agencies to expedite the decision taken by the joint committee.

Regards,

निश्चल सी. / Nishchal C.

वैज्ञानिक 'ई' / Scientist 'E'

केंद्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय - पुणे, महाराष्ट्र  
Central Pollution Control Board, Regional Directorate - Pune, Maharashtra  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
Mob: +91 97220 17220

---

**From:** [sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)  
**To:** "NISHCHAL C" <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>, [sdopen2013@gmail.com](mailto:sdopen2013@gmail.com), [copenmc@gmail.com](mailto:copenmc@gmail.com)  
**Cc:** [jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in), [rorraigad@mpcb.gov.in](mailto:rorraigad@mpcb.gov.in), [lo1@mpcb.gov.in](mailto:lo1@mpcb.gov.in), "prakash jadhav" <[prakash.jadhav@mpcb.gov.in](mailto:prakash.jadhav@mpcb.gov.in)>, [siddharthvaishnavi@gmail.com](mailto:siddharthvaishnavi@gmail.com), [zamanali1602@gmail.com](mailto:zamanali1602@gmail.com)  
**Sent:** Tuesday, June 25, 2024 12:56:16 PM  
**Subject:** Revised Joint Committee Members Visit dtd. 27.06.2024 w.r.t. O. A. No. 88/2024 (WZ).

Respected Sir,

Please ignore earlier mail.

As per the Hon'ble National Green Tribunal (WZ) Order dtd. 30.04.2024 w.r.t. O. A. No. 88/2024 (WZ) Joint Committee Members visit is scheduled on **27.06.2024 @ 10.30 am.** at Pen Site.

You are hereby requested to remain present during this visit along with all relevant documents.

This is submitted for information please.

Regards,

**R. S. Kamat**  
**Sub Regional Officer**  
**Raigad-2**

---

**From:** SRO Raigad 2 <[sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)>  
**Sent:** Tuesday, June 25, 2024 12:46 PM  
**To:** NISHCHAL C <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>; SDO pen <[sdopen2013@gmail.com](mailto:sdopen2013@gmail.com)>; [copenmc@gmail.com](mailto:copenmc@gmail.com) <[copenmc@gmail.com](mailto:copenmc@gmail.com)>  
**Cc:** Dr. V. M. Motghare <[jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)>; RO Raigad <[rorraigad@mpcb.gov.in](mailto:rorraigad@mpcb.gov.in)>; Smita Madhav Khataavkar <[lo1@mpcb.gov.in](mailto:lo1@mpcb.gov.in)>; Prakash Bhaskar Jadhav <[prakash.jadhav@mpcb.gov.in](mailto:prakash.jadhav@mpcb.gov.in)>; [siddharthvaishnavi@gmail.com](mailto:siddharthvaishnavi@gmail.com) <[siddharthvaishnavi@gmail.com](mailto:siddharthvaishnavi@gmail.com)>; [zamanali1602@gmail.com](mailto:zamanali1602@gmail.com) <[zamanali1602@gmail.com](mailto:zamanali1602@gmail.com)>  
**Subject:** Joint Committee Members Visit dtd. 27.06.2024 w.r.t. O. A. No. 88/2024 (WZ).

Respected Sir,

As per the Hon'ble National Green Tribunal (WZ) Order dtd. 30.04.2024 w.r.t. O. A. No. 88/2024 (WZ) Joint Committee Members visit is scheduled on 27.06.2024 @ 10.30 am. at Pen Site.

You are hereby requested to remain present during this visit along with all relevant documents.

This is submitted for information please.

Regards,

**R. S. Kamat**  
**Sub Regional Officer**  
**Raigad-2**

---

**From:** SRO Raigad 2  
**Sent:** Monday, June 24, 2024 6:46 PM  
**To:** NISHCHAL C <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>; [copenmc@gmail.com](mailto:copenmc@gmail.com) <[copenmc@gmail.com](mailto:copenmc@gmail.com)>; SDO pen <[sdopen2013@gmail.com](mailto:sdopen2013@gmail.com)>  
**Cc:** RO Raigad <[roraignad@mpcb.gov.in](mailto:roraignad@mpcb.gov.in)>  
**Subject:** Joint Committee Members Visit dtd. 27.06.2024 w.r.t. O. A. No. 88/2024 (WZ).

Respected Sir,

As per the Hon'ble National Green Tribunal (WZ) Order dtd. 30.04.2024 w.r.t. O. A. No. 88/2024 (WZ) Joint Committee Members visit is scheduled on 27.06.2024 @ 10.30 am. at Pen Site.

You are hereby requested to remain present during this visit along with all relevant documents.

This is submitted for information please.

Regards,

**R. S. Kamat**  
**Sub Regional Officer**  
**Raigad-2**

📎 **1 Attachment(s)** • [Download as Zip](#)



Minutes of Meeting\_88 of 2024 (... .pdf  
971.6 KB •

**MINUTES OF THE MEETING OF JOINT COMMITTEE CONSTITUTED IN COMPLIANCE OF THE ORDER DATED 30/04/2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL IN ORIGINAL APPLICATION NO. 88/2024 (WZ), SIDDHARTH AMBAJI PATIL & ANR. VS PEN MUNICIPAL COUNCIL & ORS.**

The Hon'ble NGT vide order dated 30/04/2024 constituted a three-member joint committee comprising of Maharashtra Pollution Control Board (MPCB), District Collector, Raigad and Central Pollution Control Board (CPCB). The nodal agency for coordination and compliance is MPCB. Grievance in the original application are about prayers that the respondent No.1 i.e. Pen Municipal Council be directed to provide relief and compensation for the environmental damage caused due to the indiscriminate dumping of mixed waste, garbage waste, plastic waste, construction waste and other hazardous waste on the Plot Nos.157 & 158 belonging to the Applicants. Also, the respondent No.1 be directed to immediately construct/erect a 20 ft. high boundary wall separating Plot Nos.156 and 157 within a fixed time period, prior to the monsoon commencing in the first week of June; and respondent No.1 be also prevented from any fresh dumping or spillage of waste into Plot No.157, which is owned by the Applicant No.1. Copy of the order dated 30/04/2024 of Hon'ble NGT is given at **Annexure-I**. The operative directions of the Hon'ble NGT to the aforesaid joint committee in brief are as follows;

- i. to assess the damage caused to the environment due to the activity of respondent No.1 and also to the lands belonging to the applicants and;
- ii. to submit a factual and action taken report with regard to the violation, if any, action taken thereon.

In compliance to the aforesaid order of the Hon'ble NGT, the three-member joint committee is constituted by MPCB vide letter no. MPCB/SROR-2/240625-FTS-0083, dated 25/06/2024, comprising of following officials.

Maharashtra Pollution Control Board	Member
District Collector, Raigad	Member
Central Pollution Control Board	Member

Meeting of the joint committee was convened on 27/06/2024 at MSW facility, Village Ambeghar, Tal. Pen, Dist. Raigad. List of participants present in the aforesaid joint committee meeting is given in at **Annexure – II**.

Representative from MPCB welcomed the joint committee & participants present during the meeting, briefed about constitution of joint committee for compliance of the order dated 30/04/2024 passed by the Hon'ble NGT in Original Application No. 88/2024 (WZ) and also about the operative directions of the Hon'ble NGT. Representative from Pen Municipal Council briefed about the chronology of events in respect of establishment of solid waste facility, daily solid waste generation & collection mechanism being adopted by the Pen municipal council, treatment facility available at the aforesaid location, alleged issue w.r.t. dumping of solid waste at the land belonging to the Applicants, and corrective measures taken based on the grievance addressed by the Applicants.

Representative from CPCB, Pune deliberated in detail about the issues w.r.t. dumping of solid waste at the land belonging to the Applicants, way forward for compliance of the Hon'ble NGT order, dated 30/04/2024, requirement of relevant records from Pen municipal council, scientific & evidence based study in order to evaluate the change in land use pattern and to determine the period of dumping of solid waste at the alleged land belonging to the Applicants.

In compliance to the Hon'ble NGT order, dated 30/04/2024, the joint committee through the nodal agency has communicated the date of visit to the Applicants and also requested the

Applicants to associate with the joint committee during the visit. Accordingly, the Applicant(s) and the Applicant's counsel present during the joint committee visit and provided the information about the alleged land & issue of dumping of solid waste and various correspondences made to the Pen municipal council to address the issue of dumping of solid waste.

After the detailed deliberation, the joint committee along with the Applicant(s) & Applicants counsel and officials of Pen municipal council visited the alleged land and solid waste facility. The joint committee after reconnaissance survey & site visit and interaction with the Applicant(s) collected grab sample of the leachate, being discharged outside the solid waste facility and also decided to seek relevant information from the concerned agencies for way forward and compliance with the Hon'ble NGT order, dated 30/04/2024.

### **Decisions:**

After detailed discussions, following decisions were taken by the joint committee;

- i. MPCB shall analyse the collected leachate sample in its laboratory for the notified parameters stipulated in the Authorization.
- ii. In order to evaluate the change in land use pattern and to determine the period of dumping of solid waste at the alleged lands belonging to the Applicants, satellite based time-series analysis shall be carried-out through the Maharashtra Remote Sensing Applications Centre (MRSAC), an Autonomous body of Govt. of Maharashtra.
- iii. Engagement of District Agriculture Office or Govt. Agriculture University/College for collection and analysis of soil samples (parameters to be decided by the joint committee in consultation with the aforesaid agency) from the alleged lands belonging to the Applicants.
- iv. MPCB through the District Collector, Raigad shall coordinate and follow-up with the aforesaid concerned agencies i.e. MRSAC & District Agriculture Office for their engagement.
- v. MPCB is requested to coordinate and follow-up with the Pen municipal council for collection & compilation of following relevant information/records.
  - a. Copy of MSW Authorization issued by MPCB to the facility.
  - b. Copy of land acquisition letter dated 30/03/2007 for establishment of MSW site.
  - c. District site selection committee approval letter for establishment of MSW site.
  - d. Detailed note on MSW (generation, collection, treatment and disposal; daily record of collection of MSW: Jan to June, 2024, sale records of compost: Jan to June 2024 and details of infrastructure available at the MSW facility) along with electricity bills from Jan to June 2024.
  - e. Copy of agreement with the outsourced agency for collection & transportation of MSW.
  - f. Gav Nakasha (area map) along with KML file of the MSW facility, delineating the adjoining survey nos. of the MSW facility.
  - g. New DP for management of legacy waste dumped at the existing MSW facility.
  - h. Pik-Pani/Talathi Report of the alleged area under reference (2003 onwards).
  - i. Details of crops grown on the alleged lands by the Applicants – report from Taluka Agriculture officer (2003 onwards).
  - j. Details of bore well/open dug well in & around MSW facility and nearby to the applicants land.
- vi. Upon engagement of aforesaid agencies at s. no. i & ii, as above; the joint committee in presence of Applicants shall collect soil samples from the alleged lands belonging to the Applicants and also collect ground water samples in & around the solid waste facility; if any.

\*\*\*\*\*

Item No.1

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

**Original Application No.88/2024(WZ)**

Siddharth Ambaji Patil &amp; Anr.

.....Applicant(s)

*Versus*

Pen Municipal Council &amp; Ors.

....Respondent(s)

Date of hearing: 30.04.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Mr. Zaman Ali, Advocate

**ORDER**

1. The present Original Application has been filed with the prayers that the respondent No.1- Pen Municipal Council be directed to provide relief and compensation for the environmental damage caused due to the indiscriminate dumping of mixed waste, garbage waste, plastic waste, construction waste and other hazardous waste on the Plot Nos.157 & 158 belonging to the Applicants; respondent No.1 be directed to immediately construct/erect a 20 ft. high boundary wall separating Plot Nos.156 and 157 within a fixed time period, prior to the monsoon commencing in the first week of June; and respondent No.1 be also prevented from any fresh dumping or spillage of waste into Plot No.157, which is owned by the Applicant No.1.

2. The applicants have submitted an information in this regard in Form- II as they are claiming personal compensation as well, wherein it is submitted that applicant No.1 and applicant No.2 (daughter of applicant

No.1), both are Doctors by professions. Applicant No.1 owns a piece of cultivable land admeasuring 0.51 Ha. (Or 51 Gunthas) bearing Gat/Survey No.157 at Village Ambeghar, Taluka Pen, District Raigad and Applicant No.2 owns a piece of cultivable land admeasuring 0.34 Ha. (Or 34.70 Gunthas) bearing Gat/Survey No.158 at the same Village since 2008.

3. It is further mentioned in this application that respondent No.1- Pen Municipal Council owns the adjacent plot at Gat/Survey No.156 and has been carrying out unscientific dumping of mixed waste, solid waste, construction waste, bio-medical waste and other hazardous waste, not only at its own land but also at the lands owned by the Applicants.

4. The learned counsel for applicants has drawn our attention to the Rights Record Sheet, which is annexed at page nos.42 to 44 of the paper book, showing ownership of these two Survey Numbers along-with the areas in the name of two applicants. He has also drawn our attention to page no.59 of the paper book, which is a Map of the site in question, wherein Survey Nos.156, 157 and 158 are shown, in which in Survey Nos.156 & 157, both are having huge garbage stacked there.

5. It is further mentioned in this application that sometime in 2017, Respondent No.1 had commenced unscientific dumping of garbage at its own land at Survey No.156. Thereafter by April 2018, Respondent No.1 also encroached upon the adjacent private agricultural lands of Applicant No.1 and commenced dumping of untreated garbage at the said survey number as well. In this regard, applicants made representation to the respondent No.1 on 13.06.2018 informing about the same but to no avail and respondent No.1 continued to illegally dump municipal garbage at the said site. A representation dated 31.05.2022 was also moved by the

applicants to the respondent No.1 seeking immediate halt to the dumping of garbage that had continued over the years with a further plea to construct boundary between the two plots, i.e. between Survey Nos.156 & 157 but also to no avail.

6. It is further mentioned in this application that the garbage piled on Plot No.156, that is in the land of respondent No. 1, is about 16-18 feet in height. The topography of the land of applicants i.e. Plot Nos.157 and 158 are on a lower level than Plot No.156. Hence during the ensuing monsoon, in the absence of a 20 foot strong boundary wall between Plot No.156 and Applicants' Plot Nos.157 & 158, the garbage from Plot No.156 would slide on to the Applicants' land. It is further submitted that on 21.03.2024, Respondent No.1, for the first time over the last 5 years, responded to the Applicants' letters and representations, admitting that the waste from respondent No.1's plot has entered into the Applicants' plot and the same would be cleaned. But the said letter states in a baseless manner that the Government of Maharashtra has sanctioned bio-mining of the garbage. It is further submitted that such a statement of the respondent No.1 defies any logic as bio-mining will pertain to the plot owned by the respondent No.1 and that no such bio-mining work of any kind can be undertaken at the plot of the Applicants without their consent (During argument, the learned counsel for applicants agrees that consent would certainly be given for such kind of bio-mining).

7. It is further mentioned in this application that over the last 5-6 years, a very high leachate content with toxic metals has already seeped into the soil, rendering the lands of the applicants unusable and unfit for any cultivation purpose. It is also mentioned that before assessing economic loss caused due to indiscriminate dumping of waste by the respondent No.1 on Applicants' lands, it would be necessary to assess the

adverse consequences of such dumping under the heads: (i) Loss of Crop Productivity of Crop Diversity; (ii) Increase in Soil PH levels; (iii) Increase in Electrical Conductivity of Soil along-with increase in toxicity due to Boron, Phosphorus and Carbon; (iv) Decrease in microbial activity; (v) Leachate discharge; (vi) Loss of farm income and a loss of agricultural property value; (vii) Loss of value of real estate in the contaminated area; and (viii) Groundwater contamination.

8. It is further mentioned in this application that Applicants had made a sincere attempt to quantify Environmental Damage Compensation, which the Respondent No.1 should be ordered to pay. This Tribunal may further direct scientific agencies to calculate the exact assessment. However, the Applicants have relied upon several scientific reports and guidelines framed by the CPCB, NEERI and the European Union (EU) for arriving at a provisional figure for the cost assessment of environmental damage caused to Applicants' lands, details of which are recorded in para no.12.17 from sub-para (i) to (iii); details of loss of Property Value are given by the applicants in para nos.12.19 to 12.20 of the present Original Application; and the figures with respect to the damage caused to the lands of applicant Nos.1 & 2 are calculated to be Rs.11,10,779/- and Rs.5,02,108/- respectively. The applicants have also assessed damage caused due to release of leachate into the ground and aesthetic loss to the tune of Rs.21.85 Cr. and Rs.14.56 Cr. respectively in respect of the lands belonging to the applicant Nos.1 & 2. The assessment with respect to loss caused to the agricultural income is also calculated to the tune of Rs.8,07,024/- in respect of the land belonging to applicant No.1 and to the tune of Rs.4,84,214/- in respect of the land belonging to applicant No.2. Total amount comes to Rs.29,04,125/-.

9. At this stage, we enquired from the learned counsel for applicants as to how applicants arrived on these figures of the loss caused to the agricultural crops because we do not find any figure of the previous five years, during which these losses are said to have been incurred, as to which crop was grown on the said lands and for how much income it fetched and now the said lands are not yielding any crops. Therefore, we would like the learned counsel for applicants to provide details in this regard so that the same may be treated as an evidence in support of the averments made by the applicants, within one month.

10. It is also apprised by the learned counsel for applicants that applicants have already paid @1% of the court fees on the total amount of Rs.29,04,125/- as per law. He further submits that this is a provisional amount, which is being claimed by the applicants and that to ascertain the actual loss caused to the crops of the applicants, it would be possible only when some Expert Committee may be appointed to assess the same.

11. We find *prima facie* case adversely impacting environment is made out, therefore, we deem it appropriate to admit this application and accordingly admit the same.

12. Registry is directed to issue Notice to the respondents, returnable within 04(four) weeks.

13. Applicants are directed to take necessary steps for service to the respondents by both ways (Dasti as well as by Registered Post) and also on available e-mail/WhatsApp and submit service affidavit within one week.

14. Applicants are also directed to provide copy of the application and relevant documents to the respondents within a week.

15. Respondents are directed to submit their reply affidavits within four weeks and also circulate the same to the applicants as also other respondents by available e-mail.

16. Rejoinder, if any, is directed to be submitted within one week thereafter.

17. We deem it just and proper to constitute a Joint Committee comprising one Member each of:-

- (i) The Maharashtra State Pollution Control Board (MPCB);
- (ii) The District Collector, Raigad; and
- (iii) The Central Pollution Control Board (CPCB).

18. The Maharashtra Pollution Control Board (MPCB) shall be the nodal agency for coordination and logistic support.

19. The Committee is directed to visit the site in question after informing the applicants/applicants' counsel; assess the damage caused to the environment due to the activity of respondent No.1 and also to the lands belonging to the applicants; and submit a factual and action taken report with regard to the violation, if any, action taken thereon, within two month.

20. The report in the matter be submitted by MPCB through e-filing by using portal of NGT in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

21. Applicants are directed to supply the required documents and copy of the application to the Members of the Committee within three days from today.

22. A copy of this order be communicated to the above-mentioned Committee forth-with for compliance.

Put up this matter for further consideration on 21.08.2024

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 30, 2024  
Original Application No.88/2024(WZ)  
P.Kr

## Annexure-II

Sr. No.	Name	Designation	Email ID
1.	Shri. Pravin Pawar	Sub Divisional Magistrate, Pen, as representative of District Collector, Raigad	sdopen2013@gmail.com
2.	Shri. Nishchal C.	Scientist 'E', CPCB, RD-Pune	nischal.cpcb@nic.in
3.	Shri. Raj S. Kamat	Sub Regional Officer, MPCB, Raigad	sroraigad2@mpcb.gov.in
4.	Shri. Jeevan Patil	Chief Officer, Pen Nagar Parishad, Pen	copenmc@gmail.com
5.	Shri. Suhas Kamble	City Engineer, Pen Nagar Parishad, Pen	suhas8672@gmail.com
6.	Shri. Shivaji Chavan	I/c Health Inspector, Pen Nagar Parishad, Pen	svchavan1221@gmail.com
7.	Dr. Rajesh G. Auti	Field Officer, MPCB, Raigad	rajesh.auti@mpcb.gov.in
8.	Mrs. Swapna Patil	Talathi, Ambeghar	patilswapna1760@gmail.com
9.	Dr. Siddharth Patil (Applicant)	Doctor	siddharthvaishnavi@gmail.com

**MINUTES OF THE SECOND MEETING OF JOINT COMMITTEE CONSTITUTED IN COMPLIANCE OF THE ORDER DATED 30/04/2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL IN ORIGINAL APPLICATION NO. 88/2024 (WZ), SIDDHARTH AMBAJI PATIL & ANR. VS PEN MUNICIPAL COUNCIL & ORS.**

Second meeting of the joint committee was held on 05/09/2024 through video conference to discuss the progress on decisions taken during first meeting held on 27/06/2024 and also to discuss on the way forward & compliance of the Hon'ble NGT order dated 21/08/2024 Wherein, the Hon'ble NGT has further granted six weeks' time for the submission of the Joint Committee Report Copy of the order of the Hon'ble NGT dated 21/08/2024 is given at **Annexure-1**. List of participants present in the aforesaid joint committee meeting is given at **Annexure-2**.

Shri Sanjay Patil, Maharashtra Remote Sensing Applications Centre (MRSAC), was also present as an invitee member and presented the key findings on the time series analysis of satellite images of the area under consideration.

The Regional Officer- Raigad, MPCB welcomed the Joint Committee members and informed that the applicant has submitted additional affidavit to Hon'ble NGT, wherein the applicant has provided further data up to 2013 to demonstrate that alleged plots were used for cultivation of crops and has prayed that expected loss of agricultural income ought to be included in the overall compensation It was discussed that the submissions made by the applicant in the additional affidavit needs to be taken in to consideration for preparation of the Joint Committee report.

Thereafter, the Joint Committee deliberated on the decisions taken during its first meeting. Point wise status of the same is depicted in the below Table.

<b>Sr No.</b>	<b>Decision taken</b>	<b>Responsible authority</b>	<b>Current status</b>
i.	MPCB shall analyse the collected leachate sample in its laboratory for the notified parameters stipulated in the Authorization.	MPCB	Representative from MPCB informed to the Joint Committee that the collected leachate samples were analyzed for various physico chemical parameters.
ii.	In order to evaluate the change in land use pattern and to determine the period of dumping of solid waste at the alleged lands belonging to the Applicants, satellite-based time-series analysis shall be carried-out through the Maharashtra Remote Sensing Applications Centre	MPCB/ Pen Municipal Council	Representative from Maharashtra Remote Sensing Applications Centre (MRSAC) presented the preliminary key findings of the satellite-based time-series analysis study for identifying the land use pattern and extent of MSW dumping from year 2001 to 2024. It was informed that paddy crop was not sown in the alleged area under consideration since year 2006.

	(MRSAC), an Autonomous body of Govt. of Maharashtra.		Also, it was seen that the two plots belonging to the applicant, adjacent to the MSW dumping site of the Pen Municipal Corporation was found with spreading of MSW gradually from 2021 till January 2024, which was cleared in April 2024.
iii.	Engagement of District Agriculture Office or Govt. Agriculture University/College for collection and analysis of soil samples (parameters to be decided by the joint committee in consultation with the aforesaid agency) from the alleged lands belonging to the Applicants.	MPCB/ Pen Municipal Council	Representative from MPCB informed to the Joint Committee that various correspondence/communications/follow-ups were made with the Agriculture Dept. viz. Soil Science Department, Konkan Krishi Vidyapeeth, Dapoli; District Soil Survey and Soil Testing Officer Raigad, Alibaug (under National Soil Health Card Scheme); and BATU (Dr. Babasaheb Ambedkar Technological University, Lonere, Tal- Mangaon, Dist – Raigad.) for engagement to collect soil samples & its analysis. Based on the inputs received from the Agriculture Dept. that the soil samples shall be preferably in dry condition during the sampling for analysis of soil samples
iv.	MPCB through the District Collector, Raigad shall coordinate and follow-up with the aforesaid concerned agencies i.e. MRSAC & District Agriculture Office for their engagement.	MPCB through the District Collector	After due deliberation, it was decided that the following parameters shall be analysed 1) Organic Nitrogen; 2) Phosphorus P <sub>2</sub> O <sub>5</sub> ; 3) Potassium K <sub>2</sub> O; 4) pH; 5) Electric conductivity (EC) 6) Free CaCO <sub>3</sub> ; 7) Calcium + Magnesium (Ca +Mg); 8) Calcium (Ca) ; 9) Percentage of moisture; 10) Texture of Soil (Silt /clay/ sand); 11) Water Holding Capacity (WHC); 12) Sodium (Na). In addition, heavy metals needs to be analyzed for leachate contamination.  It was decided that the Joint Committee will conduct next site visit within in next 2 weeks along with the representatives of

			Maharashtra Remote Sensing Applications Centre (MRSAC) and one of the aforesaid institute/department for collection of soil samples & its analysis
v.	MPCB is requested to coordinate and follow-up with the Pen municipal council for collection & compilation of following relevant information/records.		
a.	Copy of MSW Authorization issued by MPCB to the facility.	MPCB	Representative from MPCB informed that the relevant documents were submitted by the Pen Municipal Council and the same needs to be reviewed.
b.	Copy of land acquisition letter dated 30/03/2007 for establishment of MSW site.	Pen Municipal Council	1.
c.	District site selection committee approval letter for establishment of MSW site.		
d.	Detailed note on MSW (generation, collection, treatment and disposal; daily record of collection of MSW: Jan to June, 2024, sale records of compost: Jan to June 2024 and details of infrastructure available at the MSW facility) along with electricity bills from Jan to June 2024.		
e.	Copy of agreement with the outsourced agency for collection & transportation of MSW.		
f.	Gav Nakasha (area map) along with KML file of the MSW facility, delineating the adjoining survey nos. of the MSW facility.		
g.	New DP for management of legacy waste dumped at the existing MSW facility.		
h.	Pik-Pani/Talathi Report of the alleged area under reference (2003 onwards).		
i.	Details of crops grown on the alleged lands by the Applicants – report from		

	Taluka Agriculture officer (2003 onwards).		
j.	Details of bore well/open dug well in & around MSW facility and nearby to the applicants land.		
vi.	Upon engagement of aforesaid agencies at s. no. i & ii, as above; the joint committee in presence of Applicants shall collect soil samples from the alleged lands belonging to the Applicants and also collect ground water samples in & around the solid waste facility; if any.	Pen Municipal Council/ MPCB	It was informed by Pen Municipal Council that currently rainy season is ongoing in the area and therefore, it is not possible to collect dry soil sample as per the requirement of soil sampling for testing the parameters as specified in point no. (iii).  It was decided that the Joint Committee will conduct next site visit within in next 2 weeks as specified in above point no. (iv).



### **Decisions:**

After detailed discussions, following decisions were taken by the Joint Committee;

- i. MPCB shall follow-up with the Agriculture Dept. for collection and analysis of soil samples (parameters to be decided by the joint committee in consultation with the aforesaid agency) from the alleged lands belonging to the Applicant as well as reference soil sample from the nearby location(s). The inspection shall be conducted by the end of September, 2024 (to ensure that the availability of soil samples in dried condition) and the inspection date shall be communicated well in advance.
- ii. To collect another set of leachate samples from the MSW facility for analysis of various physicochemical parameters.
- iii. Pen Municipal Council to submit the English translated copies of the documents.
- iv. Pen Municipal Council to complete the earmarking of plot boundary of the Applicant's land.
- v. MPCB to ensure that the concerned agencies are required to submit the reports i.e. Satellite based time series analysis report by MRSAC and soil quality monitoring report by the Agriculture Dept., by the third week of October, 2024.

The meeting ended with vote of thanks to the Joint Committee members.

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 "Your Service is our Duty"	<b>MAHARASHTRA POLLUTION CONTROL BOARD</b> <b>Central Laboratory.</b> Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710, Tel : 022-67195031 e-mail : icclab@mpcb.gov.in website : http://mpcb.gov.in	 TC-11959
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<b>NABL Accreditation:- ISO/IEC 17025:2017, TC-11959</b>	Issue Date: 24/07/2023 Validity: 23/07/2025
<b>Certification Standards:- ISO 45001: 2018, 944015/r1-S-1</b>	Issue Date: 26/02/2024 Validity: 25/02/2027
<b>MoEF Recognition: Legal 42(3)/87</b>	Issue Date: 17/05/2021 Validity: 16/05/2026

<b>COA/Test Report No.: MPCB/CLab/JVS/24-25/08/17</b>	<b>Date:</b> 14/08/2024 03:10 PM
<b>ULR No.: TC-1195924000000139F</b>	

### Test Report-Water (JVS)

Field Sample ID	BR-0074797	Type of Industry	Local Bodies(STP/MSW)
Name & Address of the Industry	The Chief Officer Pen Municipal Council		
Industry Consent No./UAN No.	17320000	Type of Sample	Water
Sample collected by (Officer Name)	FO-Raigad II (Dr. Rajesh G. Auti) (SRO-Raigad II)	Location of sample collection	Leachate sample of MSW Site Pen
Seal No.:	161	Method of sample collection	Grab
Sample Collection	Date	27/06/2024	Total No. of Containers
	Time	04:30 PM	Nature/Description of Sample
			1
			-

<b>Lab ID</b>	<b>MPCB/CLab/JVS/24-25/1095</b>		
Received by lab	Date	28/06/2024	Anylysis Started On
	Time	05:55 PM	Anylysis Completed On
Sample recived by (Name & Designation)	Mr Kishor Gawankar (Senior Scientific Officer)		
			02/07/2024 12:24 PM
			14/08/2024 03:10 PM

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
1	pH	6.0		APHA 23 rd Edition 4500-H+ B (Electrometric Method)	5.5 to 9.0
2	Suspended Solids ( SS )	366.0	mg/l	APHA 23 rd Edition 2540 D (Gravimetric Method)	100

Sr.No	Parameter	Results	Unit	Test Method	Permissible Limit
3	Biochemical Oxygen Demand (BOD)	4200.0	mg/l	IS 3025 (Part 44)	30
4	Chloride	1199.63	mg/l	APHA 23rd Edition 4500-Cl-B (Argentometric Method)	1000
5	Chemical Oxygen Demand (COD)	12424.0	mg/l	APHA 23 rd Edition 5220 B (Open Reflux Method)	250
6	Cadmium	0.01	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	2
7	Copper	0.02	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	3
8	Lead	BDL	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	0.1
9	Nickel	0.17	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	3
10	Zinc	0.25	mg/l	APHA 23rd Edition 3111B (Direct Air-Acetylene Flame Method)	5

**Remarks:****Approved & Reviewed By**

**Mr Kishor Gawankar**  
I/c Senior Scientific Officer,  
Central Laboratory,  
MPCB, Navi Mumbai.

**Note :**

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**CENTRAL LABORATORY, MAHAPE, NAVI MUMBAI**

Phone no. : 022-67195031  
 Visit us at : <http://mpcb.gov.in>  
 mail : [icclab@mpcb.gov.in](mailto:icclab@mpcb.gov.in)



Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710

**Test Report No.: MPCB/CLab/JVS/24-25/08/17**

**Date: 14/08/2024 03:10 PM**

**Analysis Report-Water (JVS)**

<b>Field Sample ID :</b>	BR-0074797		
<b>Name &amp; Address of the Industry</b>	The Chief Officer Pen Municipal Council O38 Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.		
<b>Sampling Location :</b>	OTHERS (Leachate sample of MSW Site Pen)		
<b>Lab code :</b>	MPCB/CLab/JVS/24-25/1095		
<b>Sampling Method(s) :</b>		<b>Sample Details (Water/Air/HW) :</b>	Water
<b>Sampling drawn by (Officer name):</b>	FO-Raigad II (Dr. Rajesh G. Auti)	<b>Sample Volume Received :</b>	
<b>Sample submitted by (Name) :</b>	FO-Raigad II (Dr. Rajesh G. Auti) (SRO-Raigad II)	<b>Seal No. :</b>	161
<b>Date of Sample Collection.(dd/mm/yyyy) :</b>	27/06/2024 04:30 PM	<b>Date of Sample receipt to Laboratory (dd/mm/yyyy) :</b>	28/06/2024 05:55 PM
<b>Analysis start Date (dd/mm/yyyy). :</b>	02/07/2024 12:24 PM	<b>Analysis end Date (dd/mm/yyyy). :</b>	14/08/2024 03:10 PM

**Test Report**

Sr.No	Parameter	Results	Unit	Method Adopted
1	Total Dissolved Solids(TDS)	8385.0	mg/l	APHA 23 rd Edition 2540 C
2	Ammonical Nitrogen	83.20	mg/l	
3	Cyanide	BDL	mg/l	
4	Fluoride	0.09	mg/l	
5	Total Kjeldahl Nitrogen (TKN)	229.60	mg/l	
6	Arsenic	0.01	mg/l	
7	Chromium Total	BDL	mg/l	
8	Mercury ( Processing & Analysis)	BDL	mg/l	APHA 23rd Edition 3112 B

Sr.No	Parameter	Results	Unit	Method Adopted
9	Phenol	4.80	mg/l	

Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed, \* Not covered under NABL scope.

**Remarks:**

**Remark for Amended Report:**

**Remark: - Note: This test report refers only to the sample submitted for the testing.**

**Results Compiled by:** Yamini Chachad

**Results Approved by:** Mr Kishor Gawankar

**Results Reviewed by:** Mr Kishor Gawankar

*# This is an Electronically generated report does not require signature*

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Note :

1. Results relate only to the sample/s tested, only in case of samples submitted by customer & not drawn by MPCB.
2. Samples will be preserved for a period 10 days from the delivery of Test Certificate.
3. Customer complaint register is available at laboratory.
4. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.
5. MU values will be reported on request.

**Mr Kishor Gawankar**  
I/c Senior Scientific Officer,  
Central Laboratory,  
MPCB, Navi Mumbai.

End of The Report

**Re: Meeting of Joint committee w.r.t. O. A. No. 88/2024 (WZ) (Sidharth Patil Vs Pen Municipal Council)**

Annexure-6

**SR** SRO Raigad 2 <sroraigad2@mpcb.gov.in>  
Tue, 22 Oct 2024 11:26:09 AM +0530 •  
To "NISHCHAL C" <nischal.cpcb@nic.in>  
Cc "Dr. V. M. Motghare" <jdair@mpcb.gov.in>, "RO Raigad" <rorraigad@mpcb.gov.in>, "SDO pen" <sdopen2013@gmail.com>, "Smita Madhav Khatavkar" <lo1@mpcb.gov.in>, "sa.patil@mrsac.gov.in" <sa.patil@mrsac.gov.in>, "copenmc@gmail.com" <copenmc@gmail.com>

Sir,

Please find attached herewith the -

1. Soil Analysis reports received from Agriculture Department and
2. Remote sensing analysis report received from MRSAC.

Kindly let us know if any suggestions from you.

Submitted for your perusal and further guidance please.

Regards,

(Rutuja Bhalerao)

**Sub Regional Officer, Raigad-2  
Maharashtra Pollution Control Board.**

---

**From:** SRO Raigad 2 <sroraigad2@mpcb.gov.in>**Sent:** Monday, 21 October 2024 12:29 pm**To:** [copenmc@gmail.com](mailto:copenmc@gmail.com) <[copenmc@gmail.com](mailto:copenmc@gmail.com)>; [sa.patil@mrsac.gov.in](mailto:sa.patil@mrsac.gov.in) <[sa.patil@mrsac.gov.in](mailto:sa.patil@mrsac.gov.in)>**Cc:** Dr. V. M. Motghare <[jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)>; RO Raigad <[rorraigad@mpcb.gov.in](mailto:rorraigad@mpcb.gov.in)>; SDO pen <[sdopen2013@gmail.com](mailto:sdopen2013@gmail.com)>; Smita Madhav Khatavkar <[lo1@mpcb.gov.in](mailto:lo1@mpcb.gov.in)>; NISHCHAL C <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>**Subject:** Re: Meeting of Joint committee w.r.t. O. A. No. 88/2024 (WZ) (Sidharth Patil Vs Pen Municipal Council)

Gentle reminder.

Chief Officer, Pen is requested to provide data requested ( marathi) and soil report ( valid for submission before Hon'ble NGT) as per earlier communication.

Shri S.A. Patil is requested to provide your remote sensing analysis report regarding the MSW site, for onward submission to Committee and Hon'ble NGT and your bills ( travel etc.) incurred for the visit on 24/09/2024.

---

(Rutuja Bhalerao)  
Sub Regional Officer, Raigad-2  
Maharashtra Pollution Control Board.

498

**From:** SRO Raigad 2 <[sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)>

**Sent:** Monday, October 14, 2024 10:45:08 am

**To:** [copenmc@gmail.com](mailto:copenmc@gmail.com) <[copenmc@gmail.com](mailto:copenmc@gmail.com)>; [sa.patil@mrsac.gov.in](mailto:sa.patil@mrsac.gov.in) <[sa.patil@mrsac.gov.in](mailto:sa.patil@mrsac.gov.in)>

**Cc:** Dr. V. M. Motghare <[jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)>; RO Raigad <[rorraigad@mpcb.gov.in](mailto:rorraigad@mpcb.gov.in)>; SDO pen <[sdopen2013@gmail.com](mailto:sdopen2013@gmail.com)>; Smita Madhav Khatavkar <[lo1@mpcb.gov.in](mailto:lo1@mpcb.gov.in)>; NISHCHAL C <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>

**Subject:** Re: Meeting of Joint committee w.r.t. O. A. No. 88/2024 (WZ) (Sidharth Patil Vs Pen Municipal Council)

Sir,

Please refer to the trailing email sent on 01/10/2024 reg. joint committee visit conducted on 24/09/2024.

Chief Officer, Pen is requested to provide soil analysis report by taking follow up with the Tehsil/ district agricultural office.

Shri S.A. Patil is requested to provide your remote sensing analysis report regarding the MSW site, for onward submission to Committee and Hon'ble NGT.

Regards,

(Rutuja Bhalerao)

Sub Regional Officer, Raigad-2

Maharashtra Pollution Control Board.

---

**From:** SRO Raigad 2 <[sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)>

**Sent:** Tuesday, 1 October 2024 1:24 pm

**To:** NISHCHAL C <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>; SDO pen <[sdopen2013@gmail.com](mailto:sdopen2013@gmail.com)>; [copenmc@gmail.com](mailto:copenmc@gmail.com) <[copenmc@gmail.com](mailto:copenmc@gmail.com)>; [sa.patil@mrsac.gov.in](mailto:sa.patil@mrsac.gov.in) <[sa.patil@mrsac.gov.in](mailto:sa.patil@mrsac.gov.in)>

**Cc:** Dr. V. M. Motghare <[jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)>; RO Raigad <[rorraigad@mpcb.gov.in](mailto:rorraigad@mpcb.gov.in)>; Smita Madhav Khatavkar <[lo1@mpcb.gov.in](mailto:lo1@mpcb.gov.in)>

**Subject:** Re: Meeting of Joint committee w.r.t. O. A. No. 88/2024 (WZ) (Sidharth Patil Vs Pen Municipal Council)

Sir,

The joint committee visited the Pen Municipal Council MSW processing site on 24/09/2024.

Draft visit report is submitted herewith for your kind perusal and comments please.

Regards,

(Rutuja Bhalerao)

Sub Regional Officer, Raigad-2

Maharashtra Pollution Control Board.

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**From:** SRO Raigad 2 <[sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)>  
**Sent:** Thursday, 19 September 2024 1:09 pm  
**To:** NISHCHAL C <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>; SDO pen <[sdopen2013@gmail.com](mailto:sdopen2013@gmail.com)>; [copenmc@gmail.com](mailto:copenmc@gmail.com)  
<[copenmc@gmail.com](mailto:copenmc@gmail.com)>; [sa.patil@mrsac.gov.in](mailto:sa.patil@mrsac.gov.in) <[sa.patil@mrsac.gov.in](mailto:sa.patil@mrsac.gov.in)>  
**Cc:** Dr. V. M. Motghare <[jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)>; RO Raigad <[roraigad@mpcb.gov.in](mailto:roraigad@mpcb.gov.in)>; Smita Madhav Khatavkar  
<[lo1@mpcb.gov.in](mailto:lo1@mpcb.gov.in)>  
**Subject:** Fw: Meeting of Joint committee w.r.t. O. A. No. 88/2024 (WZ) (Sidharth Patil Vs Pen Municipal Council)

Sir,

Please find attached herewith the reviewed minutes of the online meeting conducted on 05/09/2024, for necessary action please.

Also, the next visit of the Joint Committee is scheduled at **10.30 AM on 24/09/2024 at the site of Pen Municipal Council**. You are requested to kindly attend the meeting along with relevant documents/ information.

Chief Officer, Pen is requested to arrange for the visit of the Committee, arrange for collection of soil sample with District Agriculture department officials and inform the applicants.

Regards,

**(Rutuja Bhalerao)**

**Sub Regional Officer, Raigad-2  
Maharashtra Pollution Control Board.**

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**From:** NISHCHAL C <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>  
**Sent:** Tuesday, 17 September 2024 11:17 am  
**To:** SRO Raigad 2 <[sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)>  
**Cc:** RO Raigad <[roraigad@mpcb.gov.in](mailto:roraigad@mpcb.gov.in)>  
**Subject:** Re: Meeting of Joint committee w.r.t. O. A. No. 88/2024 (WZ) (Sidharth Patil Vs Pen Municipal Council)

Madam,

This has reference to the trailing email communication. Draft minutes of the meeting is reviewed and the same is attached herewith for kind information and further needful. It is requested to expedite the decisions taken during the second meeting and schedule the inspection date for collection of soil samples including the presence of representative from MRSAC.

Regards,

निश्चल सी. / Nishchal C.

वैज्ञानिक 'ई' / Scientist 'E'

केंद्रीय प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय निदेशालय - पुणे, महाराष्ट्र  
Central Pollution Control Board, Regional Directorate - Pune, Maharashtra  
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(M/o Environment, Forest & Climate Change, Govt. of India)  
Mob: +91 97220 17220

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---- On Wed, 11 Sep 2024 12:26:48 +0530 <[sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)> wrote ---

Sir,

Kindly find attached herewith the draft minutes of the Meeting of Joint committee w.r.t. O. A. No. 88/2024 (WZ) (Sidharth Patil Vs Pen Municipal Council), conducted on 11.09.2024.

Submitted for your perusal and suggestions please.

As per discussions in the meeting, the Chief Officer, Pen is requested to :

1. To submit the report in English language as well, as per directions of Hon'ble NGT.
2. To submit requisite documents/ information, which is available with the Council office, as mentioned in the letter.

Regards,

**(Rutuja Bhalerao)**

**Sub Regional Officer, Raigad-2**

**Maharashtra Pollution Control Board.**

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**From:** SRO Raigad 2 <[sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)>

**Sent:** Monday, 2 September 2024 2:51 pm

**To:** RO Raigad <[roraigad@mpcb.gov.in](mailto:roraigad@mpcb.gov.in)>; NISHCHAL C <[nischal.cpcb@nic.in](mailto:nischal.cpcb@nic.in)>; SDO pen <[sdopen2013@gmail.com](mailto:sdopen2013@gmail.com)>; [copenmc@gmail.com](mailto:copenmc@gmail.com) <[copenmc@gmail.com](mailto:copenmc@gmail.com)>; [sa.patil@mrsac.gov.in](mailto:sa.patil@mrsac.gov.in) <[sa.patil@mrsac.gov.in](mailto:sa.patil@mrsac.gov.in)>

**Subject:** Meeting of Joint committee w.r.t. O. A. No. 88/2024 (WZ) (Sidharth Patil Vs Pen Municipal Council)

**When:** Thursday, 5 September 2024 12:00 pm-1:00 pm.

**Where:** Microsoft Teams Meeting

Respected Sir,

Online Meeting of Joint committee w.r.t. O. A. No. 88/2024 (WZ) (Sidharth Patil Vs Pen Municipal Council) is scheduled at 12.00 PM on 05/09/2024.

It is requested to attend the online meeting.

Shri Sanjay Patil from Maharashtra Remote Sensing Applications Centre (MRSAC) to conduct satellite-based time-series analysis is also requested to attend the meeting for discussions.

SDO Pen/ CO Pune are requested to kindly invite District Agricultural Office or Govt. Agriculture University/College to be engaged for collection and analysis of soil samples, to

501

attend this meeting for more discussions.

Following documents are enclosed herewith for ready reference:

1. Copy of Hon'ble NGT order dtd. 21/08/2024
2. Additional affidavit filed by the applicant
3. Reply of Pen Municipal Council w.r.t. points in Minutes of meeting conducted on 27/06/2024.

Regards,

(Rutuja Bhalerao)  
Sub Regional Officer, Raigad-2  
Maharashtra Pollution Control Board.

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**Microsoft Teams** [Need help?](#)

[Join the meeting now](#)

Meeting ID: 442 793 570 191

Passcode: 3FrJwY

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For organizers: [Meeting options](#)

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☑   **3 Attachment(s)** • [Download as Zip](#) • [Add To](#) >



Soil testing result\_S.no-157.pdf  
908.8 KB •



Soil testing result\_So.No-158.pdf  
998 KB •

MRSAC\_remote sensing NG... .pdf



1.9 MB • 

**502**

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## जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार	विशेष + सूक्ष्म	जमीन आरोग्य पत्रिका क्रमांक	2724052879000 157
प्रयोगशाळा नमूना क्रमांक	2718H202300001001	गांव	अंबेघर
शेतक-याचे नाव	पेण नगरपालिका	तालुका	पेण
सर्व्हे \ गट क्रमांक	157	भ्रमणधवनी	0
		जिल्हा	रायगड

## तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामु (pH)	सामु	6.5-7.5	7.53	मध्यम अल्कली
2	क्षारता (EC)	(मिसा/सेमी)	0-1	0.95	साधारण
3	सेंद्रिय कार्बन (OC)	(टक्के)	0.40-0.60	0.45	मध्यम
4	नत्र (N)	(किलो/हे)	280-420	0.00	अत्यंत कमी
5	स्फुरद (P)	(किलो/हे)	14-21	17.82	मध्यम
6	पालाश (K)	(किलो/हे)	150-200	3,102.29	अत्यंत भरपूर
7	मुक्त चुना (CaCO <sub>3</sub> )	(टक्के)	2.5-5.0	0.25	चुनखडी विरहित
8	कॅल्शियम (Ca)	(मिलीई %)	4-9.99	35.38	जास्त
9	मॅग्नेशियम (Mg)	(मिलीई %)	0.50-3.99	87.16	जास्त
10	सोडियम (Na)	(मिलीई %)	5-15	0.53	कमी
11	वाळु (Coarse sand)	(टक्के)		34.96	-
12	चिकण (Clay)	(टक्के)		9.05	-
13	पोयटा (Silt)	(टक्के)		6.12	-
14	बारीक वाळु (Fine Sand)	(टक्के)		17.48	-
15	आर्द्रतेचे प्रमाण (Moisture)	(टक्के)		6.51	-
16	जलधारणा शक्ति (WHC)	(टक्के)		38.44	-
17	आभासी घनता (AD)	(ग्रॅम/सीसी)		1.22	-
18	विशिष्ट घनता (SD)	(ग्रॅम/सीसी)		2.13	-
19	सच्छिद्रतेचे प्रमाण (PS)	(टक्के)		50.03	-
20	आकारमानातील वाढ (VEP)	(टक्के)		6.20	-

- टिप - 1. सदरचा अहवाल कोर्टाच्या कामासाठी चालणार नाही.  
2. विविध खतांचे संयोजन परिगणनेसाठी कृषिक ऑप मधील खत गणकयंत्राचा वापर करावा.



जिल्हा मृद सर्वेक्षण मृद चाचणी अधिकारी  
रायगड-अलिबाग.  
31-Mar-2024

नायट्रोजन अंशालाई गट हे उपकृत कृषि विभागातून  
नत्र या घटकाचे रिपोर्ट 0 के इतकेच आले आहे.

पुढील पिक क्रमांक १ भात

पुढील पिक क्रमांक २ None

पीकाची जात -

पीकाची जात

None

आवश्यक मात्रा (कि.ग्रा./हेक्टर)

आवश्यक मात्रा

नत्र

स्फुरद

पालाश

नत्र

स्फुरद

पालाश

150

50

25

रासायनिक खते देण्याच्या वेळा

खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)

रासायनिक खते देण्याच्या वेळा

खताची आवश्यक मात्रा

यूरिया

सिंगल सुपर फॉस्फेट

म्युरेट ऑफ पोटॅश

यूरिया

सिंगल सुपर फॉस्फेट

म्युरेट ऑफ पोटॅश

चिखलणीच्या वेळी

130

310

40

फुटवे फुटण्याच्या वेळी

130

0

0

फुलो-यात असताना

70

0

0

\* यूरिया ४५ किलो = एक बॅग, इतर खते ५० किलो = एक बॅग

## शिफारस

- रासायनिक खताच्या अतिरेकी वापरामुळे जमिनीचा कस कमी होवून सुपिकता खालावते, त्यामुळे जमिनीच्या माती परिक्षण अहवालानुसार ग्रामपंचायत कार्यालयात प्रदर्शित केलेल्या जमिन सुपिकता निर्देशांक फलकानुसार पिकनिहाय खत मात्रा देण्यात यावी.
- जिरायत/ कोरडवाहू क्षेत्रात 5 टन प्रती हेक्टर व बागायत क्षेत्रात 10 टन प्रती हेक्टर सेंद्रिय खत वापरावे.
- पेरणीच्यावेळी नत्राचा अर्धा हप्ता व स्फुरद व पालाश खताची संपुर्ण मात्रा देण्यात यावी. पीक वाढीच्या अवस्थेत असताना 1 महिन्याने उर्वरित नत्राची मात्रा दयावी.
- वापरलेल्या खताचा पाण्याद्वारे निचरा होवू नये म्हणून जमिनीस खत दिल्यानंतर नेहमी हलके पाणी दयावे.
- भात पिकामध्ये यूरिया ब्रिकेटच्या वापरामुळे खताच्या वापरात 70% व खर्चात 45% बचत होते, त्यामुळे भात लागवडीत यूरिया ब्रिकेटचा वापर करावा.
- रासायनिक खतांच्या कार्यक्षम वापरसाठी रासायनिक खतासोबतच शेणखत, कंपोस्ट खत, गांडुळ खत, हिरवळीचे खत तसेच जिवाणु खतांचा पीकनिहाय कृषि विद्यापीठाच्या शिफारसीप्रमाणे एकात्मिक रित्या वापर करावा.
- सूक्ष्म अन्नद्रव्ये व स्फुरदयुक्त सिंगल सुपर फॉस्फेट ही खते शक्यतो शेणखतात मिसळून द्यावीत.
- मुख्य पीक पेरणीपूर्वी ताग, धेंचा, चवळी या सारख्या हिरवळीच्या खतांची पेरणी करून पीक 50% फुलल्यात आल्यावर जमिनीत गा.
- बियाणांना अॅझोटोबॅक्टर, रायझोबीयम व स्फुरद विरघळणारे जिवाणू या जिवाणु संवर्धकाची बीज प्रक्रिया केल्याने खत मात्रेमध्ये बच होवून उत्पादनात वाढ होते. (बीज प्रक्रियेसाठी 10 किलो बियाण्यास 250 ग्रॅम जिवाणु खत वापरावे )
- पेरणीच्या वेळी खते व बियाणे दोन चाडी पाभरीने पेरून द्यावीत.
- रासायनिक खतांच्या कार्यक्षम वापराकरिता ठिबक सिंचनातुन विद्राव्य खतांचा वापर करावा.
- पिकांच्या फेरपालटीत कडधान्य पिकांचा समावेश करावा.
- यूरिया खत वापरतांना झिंक कोटेट किंवा निम कोटेट यूरिया वापरावा. अथवा यूरियाबरोबर 5:1 प्रमाणात निंबोळी पेंडीचा वापर करावा.
- ऊस पिकामध्ये सेंद्रिय कर्ब वाढविण्यासाठी एक हेक्टर क्षेत्रातील 10 टन ऊस पाचट जागेवर कुजविण्यासाठी विद्यापीठाच्या शिफारशीनुसार यूरिया 80 किलो, सिंगल सुपर फॉस्फेट 100 किलो व जिवाणु कल्चर 3 लिटर मात्रा वापरावी.
- क्षार/ विम्लयुक्त चे प्रमाण जास्त असलेल्या जमिनीमध्ये चर खोदून पाण्याच्या निचऱ्याची सोय करावी. त्याचप्रमाणे प्रती हेक्टर 5 ते 10 टन जिप्सम पूड शेणखतात मिसळून वापरावी.
- जस्त व लोह या सूक्ष्म मुलद्रव्यांची कमतरता असल्यास अनुक्रमे झिंक सल्फेट व फेरस सल्फेट या सूक्ष्म अन्नद्रव्ये खतांचा प्रत्येकी २५ ते ३० किलो प्रति हेक्टर याप्रमाणात पेरणीच्यावेळी जमिनीत वापरावे.
- तांबे या सूक्ष्म मुलद्रव्याची कमतरता असल्यास कॉपर सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खताचा १० ते १२ किलो प्रति हेक्टर याप्रमाणे पेरणीच्यावेळी जमिनीत वापरावे.
- मंगल या सूक्ष्म मुलद्रव्याची कमतरता असल्यास मँगनीज सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खताचा १० ते २५ किलो प्रति हेक्टर याप्रमाणात पेरणीच्यावेळी जमिनीत वापरावे
- विविध खतांचे संयोजन परिगणनेसाठी कृषिक ऑप मधील खत गणकयंत्राचा वापर करावा.



## जमीन आरोग्य पत्रिका (स्पि.पातळी)

नमूना प्रकार विशेष + सूक्ष्म  
 प्रयोगशाळा नमूना क्रमांक 2718H202400001001  
 शेतक-याचे नाव पेण नगरपालिका  
 सर्व्हे 1 गट क्रमांक 157

जमीन आरोग्य पत्रिका क्रमांक 2724052879000157

गांव अंबेघर  
 तालुका पेण  
 जिल्हा रायगड

भ्रमणध्वनी 0

अ.क्र.	माती परीक्षणातील गुणधर्म	परीक्षणातील मिळालेले प्रमाण	योग्य प्रमाण	प्रमाणाचे विश्लेषण	शिफारस
1	तांबे (Cu)	6.55 (पीपीएम)	0.20-99.99	पुरेसे	
2	लोह (Fe)	39.77 (पीपीएम)	4.5-99.99	पुरेसे	
3	जस्त (Zn)	2.99 (पीपीएम)	0.61-99.99	पुरेसे	
4	मंगल (Mn)	99.40 (पीपीएम)	2.0-99.99	पुरेसे	

- टिप 1. सदरचा अहवाल कोर्टाच्या कामासाठी चालणार नाही.  
 2. विविध खतांचे संयोजन परिगणनेसाठी कृषिक अॅप मधील खत गणकयंत्राचा वापर करावा.



जिल्हा मृद सर्वेक्षण मृद चाचणी अधिकारी  
 रायगड-अलिबाग.  
 16-October-2024



## जमीन आरोग्य पत्रिका (सुपि.पातळी)

नमूना प्रकार	विशेष + सूक्ष्म	जमीन आरोग्य पत्रिका क्रमांक	2724052879000158
प्रयोगशाळा नमूना क्रमांक	2718H202300001002	गांव	अंबेघर
शेतक-याचे नाव	पेण नगरपालिका	तालुका	पेण
सर्व्हे   गट क्रमांक	158	भ्रमणध्वनी	0
		जिल्हा	रायगड

## तपासणी अहवाल

अ.क्र.	माती परीक्षणातील गुणधर्म	एकक	योग्य प्रमाण	परीक्षणातील मिळालेले प्रमाण	प्रमाणाचे विश्लेषण
1	सामु (pH)	सामु	6.5-7.5	6.22	किंचित आम्ल
2	क्षारता (EC)	(मिसा/सेंमी)	0-1	0.21	साधारण
3	सॅंद्रिय कार्बन (OC)	(टक्के)	0.40-0.60	0.63	साधारण भरपूर
4	नत्र (N)	(किलो/हे)	280-420	0.00	अत्यंत कमी
5	स्फुरद (P)	(किलो/हे)	14-21	21.98	साधारण भरपूर
6	पालाश (K)	(किलो/हे)	150-200	1,170.12	अत्यंत भरपूर
7	मुक्त चुना (CaCO <sub>3</sub> )	(टक्के)	2.5-5.0	5.50	जास्त चुनखडी
8	कॅल्शियम (Ca)	(मिलीई %)	4-9.99	42.31	जास्त
9	मॅग्नेशियम (Mg)	(मिलीई %)	0.50-3.99	96.03	जास्त
10	सोडियम (Na)	(मिलीई %)	5-15	2.65	कमी
11	वाळु (Coarse sand)	(टक्के)		16.45	-
12	चिकण (Clay)	(टक्के)		12.90	-
13	पोयटा (Silt)	(टक्के)		10.48	-
14	बारीक वाळु (Fine Sand)	(टक्के)		8.20	-
15	आर्द्रतेचे प्रमाण (Moisture)	(टक्के)		7.53	-
16	जलधारणा शक्ति (WHC)	(टक्के)		40.93	-
17	आभासी घनता (AD)	(ग्रॅम/सीसी)		1.27	-
18	विशिष्ट घनता (SD)	(ग्रॅम/सीसी)		2.25	-
19	सच्छिद्रतेचे प्रमाण (PS)	(टक्के)		53.06	-
20	आकारमानातील वाढ (VEP)	(टक्के)		10.82	-

टिप - 1. सदरचा अहवाल कोर्टाच्या कामासाठी चालणार नाही.

2. विविध खतांचे संयोजन परिगणनेसाठी कृषिक ऑप मधील खत गणकयंत्राचा वापर करावा.



या कार्यक्रमातील माध्यमेन हातासुद्धा हे उपकरण  
बंद ठेवलेले आहे नत्र या घटकचे प्रमाण ० हायकिंग  
झाले आहे.

जिल्हा मृद सर्वेक्षण मृद चाचणी अधिकारी  
रायगड-अलिबाग.  
31-Mar-2024

पुढील पिक क्रमांक १ भात			पुढील पिक क्रमांक २ None			
पीकाची जात -			पीकाची जात None			
आवश्यक मात्रा (कि.ग्रा./हेक्टर)			आवश्यक मात्रा			
नत्र	स्फुरद	पालाश	नत्र	स्फुरद	पालाश	
150	45	25				
रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा (कि.ग्रा./हेक्टर)			रासायनिक खते देण्याच्या वेळा	खताची आवश्यक मात्रा	
	यूरिया	सिंगल सुपर फॉस्फेट	म्युरेट ऑफ पोटॅश		यूरिया	सिंगल सुपर फॉस्फेट
चिखलणीच्या वेळी	130	280	40			
फुटवे फुटण्याच्या वेळी	130	0	0			
फुलो-यात असताना	70	0	0			



\* यूरिया ४५ किलो = एक बॅग, इतर खते ५० किलो = एक बॅग

### शिफारस

- रासायनिक खताच्या अतिरेकी वापरामुळे जमिनीचा कस कमी होवून सुपिकता खालावते, त्यामुळे जमिनीच्या माती परिक्षण अहवालानुसार ग्रामपंचायत कार्यालयात प्रदर्शित केलेल्या जमिन सुपिकता निर्देशांक फलकानुसार पिकनिहाय खत मात्रा देण्यात यावी.
- जिरायत/ कोरडवाहू क्षेत्रात 5 टन प्रती हेक्टर व बागायत क्षेत्रात 10 टन प्रती हेक्टर सेंद्रिय खत वापरावे.
- पेरणीच्यावेळी नत्राचा अर्धा हप्ता व स्फुरद व पालाश खताची संपुर्ण मात्रा देण्यात यावी. पीक वाढीच्या अवस्थेत असताना 1 महिन्याने उर्वरित नत्राची मात्रा द्यावी.
- वापरलेल्या खताचा पाण्याद्वारे निचरा होवू नये म्हणून जमिनीस खत दिल्यानंतर नेहमी हलके पाणी द्यावे.
- भात पिकामध्ये यूरिया ब्रिकेटच्या वापरामुळे खताच्या वापरात 70% व खर्चात 45% बचत होते, त्यामुळे भात लागवडीत यूरिया ब्रिकेटचा वापर करावा.
- रासायनिक खतांच्या कार्यक्षम वापरसाठी रासायनिक खतासोबतच शेणखत, कंपोस्ट खत, गांडुळ खत, हिरवळीचे खत तसेच जिवाणू खतांचा पीकनिहाय कृषि विद्यापीठाच्या शिफारसीप्रमाणे एकात्मिक रित्या वापर करावा.
- सूक्ष्म अन्नद्रव्ये व स्फुरदयुक्त सिंगल सुपर फॉस्फेट ही खते शक्यतो शेणखतात मिसळून द्यावीत.
- मुख्य पीक पेरणीपूर्वी ताग, धेंचा, चवळी या सारख्या हिरवळीच्या खतांची पेरणी करून पीक 50% फुलोऱ्यात आल्यावर जमिनीत गा
- बियाणांना अँझोटोबॅक्टर, रायझोबीयम व स्फुरद विरघळणारे जिवाणू या जिवाणू संवर्धकाची बीज प्रक्रिया केल्याने खत मात्रेमध्ये बच होवून उत्पादनात वाढ होते. (बीज प्रक्रियेसाठी 10 किलो बियाण्यास 250 ग्रॅम जिवाणू खत वापरावे )
- पेरणीच्या वेळी खते व बियाणे दोन चाडी पाभरीने पेरून द्यावीत.
- रासायनिक खतांच्या कार्यक्षम वापराकरिता ठिबक सिंचनातून विद्राव्य खतांचा वापर करावा.
- पिकांच्या फेरपालटीत कडधान्य पिकांचा समावेश करावा.
- यूरिया खत वापरतांना झिंक कोटेट किंवा निम कोटेट यूरिया वापरावा. अथवा यूरियाबरोबर 5:1 प्रमाणात निंबोळी पेंडीचा वापर करावा.
- ऊस पिकामध्ये सेंद्रिय कर्ब वाढविण्यासाठी एक हेक्टर क्षेत्रातील 10 टन ऊस पाचट जागेवर कुजविण्यासाठी विद्यापीठाच्या शिफारशीनुसार यूरिया 80 किलो, सिंगल सुपर फॉस्फेट 100 किलो व जिवाणू कल्चर 3 लिटर मात्रा वापरावी.
- क्षार/ विम्लयुक्त चे प्रमाण जास्त असलेल्या जमिनीमध्ये चर खोदून पाण्याच्या निचऱ्याची सोय करावी. त्याचप्रमाणे प्रती हेक्टर 5 ते 10 टन जिप्सम पूड शेणखतात मिसळून वापरावी.
- जस्त व लोह या सूक्ष्म मुलद्रव्यांची कमतरता असल्यास अनुक्रमे झिंक सल्फेट व फेरस सल्फेट या सूक्ष्म अन्नद्रव्ये खतांचा प्रत्येकी २५ ते ३० किलो प्रति हेक्टर याप्रमाणात पेरणीच्यावेळी जमिनीत वापरावे.
- तांबे या सूक्ष्म मुलद्रव्याची कमतरता असल्यास कॉपर सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खताचा १० ते १२ किलो प्रति हेक्टर याप्रमाणे पेरणीच्यावेळी जमिनीत वापरावे.
- मंगल या सूक्ष्म मुलद्रव्याची कमतरता असल्यास मँगनीज सल्फेट या सूक्ष्म अन्नद्रव्ययुक्त खताचा १० ते २५ किलो प्रति हेक्टर याप्रमाणात पेरणीच्यावेळी जमिनीत वापरावे
- विविध खतांचे संयोजन परिगणनेसाठी कृषिक अॅप मधील खत गणकयंत्राचा वापर करावा.

सदर खतांच्या शिफारशी हया मृद नमुना विश्लेषण व कृ. 509 मापीठांच्या खतमात्रा शिफारशीच्या आधारे देण्यात आलेल्या आहेत.



 <p>MAHARASHTRA "Your Service is our Duty"</p>	<b>MAHARASHTRA POLLUTION CONTROL BOARD</b> <b>Central Laboratory.</b> Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710, Tel : 022-67195031 e-mail : icclab@mpcb.gov.in website : http://mpcb.gov.in	 <p>TC-11959</p>
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<b>NABL Accreditation:- ISO/IEC 17025:2017, TC-11959</b>	Issue Date: 24/07/2023 Validity: 23/07/2025
<b>Certification Standards:- ISO 45001: 2018, 944015/r1-S-1</b>	Issue Date: 26/02/2024 Validity: 25/02/2027
<b>MoEF Recognition: Legal 42(3)/87</b>	Issue Date: 17/05/2021 Validity: 16/05/2026

<b>Test Report No.: MPCB/CLab/Hazardous Waste/24-25/10/55-A</b>	<b>Date:</b> 07/10/2024 02:01 PM
<b>ULR No.: TC-119592400000445F</b>	

### Test Report-Waste (Hazardous Waste)

Field Sample ID	BR-0081280	Type of Industry	Local Bodies(STP/MSW)	
Name & Address of the Industry	Soil sample collected at Gut No. 157 near MSW site Pen, Ambeghar, Tal. Pen, Dist. Raigad			
Industry Consent No./UAN No.	MPCB-UNCONSENTED-0000031540	Type of Sample	Waste	
Sample collected by (Officer Name)	FO-Raigad II (Dr. Rajesh G. Auti) (SRO-Raigad II)	Location of sample collection	Gut No. 157 near MSW site Pen, Ambeghar, Tal. Pen, Dist. Raigad	
Seal No.:	161	Method of sample collection	Composite	
Sample Collection	Date	24/09/2024	Total No. of Containers	N/A
	Time	11:35 AM	Nature/Description of Sample	-

Lab ID	MPCB/CLab/HW/24-25/26			
Received by lab	Date	26/09/2024	Anylysis Started On	26/09/2024 04:20 PM
	Time	02:57 PM	Anylysis Completed On	07/10/2024 01:57 PM
Sample received by (Name & Designation)	Dr P D Khadkikar (Senior Scientific Officer)			

Sr.No	Parameter	Results	Unit	Test Method
1	Total Chromium	4.80	mg/kg	APHA 24th Edition 3111B (Direct Air-Acetylene Flame Method)

**Remarks:**

**Dr P D Khadkikar**  
Senior Scientific Officer,  
I/c Central Laboratory,  
MPCB, Navi Mumbai.

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Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

**513**  
**MAHARASHTRA POLLUTION CONTROL BOARD**

Phone : 022-67195031 Email : icclab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	<b>Central Laboratory</b> Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710
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Report Outward No.: MPCB/CLab/Hazardous Waste/24-25/10/55-B  
Date: 07/10/2024 02:01 PM

**Analysis Report-Waste (Hazardous Waste)**

<b>Client/Industry/location Name &amp; Address</b>
Soil sample collected at Gut No. 157 near MSW site Pen, Ambeghar, Tal. Pen, Dist. Raigad Local Body

<b>Sample Details</b>	
<b>Field Sample ID :</b>	BR-0081280
<b>Laboratory Sample Code :</b>	MPCB/CLab/HW/24-25/26
<b>Sample Details (Water/Air/HW) :</b>	Waste
<b>Sample Volume Received :</b>	
<b>Sample Collected By :</b>	FO-Raigad II (Dr. Rajesh G. Auti) (SRO-Raigad II)
<b>Seal No. :</b>	161
<b>Type of Industry / Location details :</b>	
<b>Sample Collected On :</b>	Sep 24 2024 11:35:00:000AM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Cadmium and Cadmium Compounds (A4)	0.00	mg/kg	
2	Copper Compounds (B3)	20.00	mg/kg	
3	Lead and Lead Compounds (B4)	1.80	mg/kg	
4	Nickel Compounds (B6)	6.80	mg/kg	
5	Zinc Compounds (C14)	2.80	mg/kg	
6	Mercury and Mercury Compounds (A6)	0.00	mg/kg	
7	pH	5.60		

**Report Type:** final

**Report generated on:** 07/10/2024 01:57 PM

**Complied by:** D V Nehe

**Approved by:** Dr P D Khadkikar

**Reviewed on Date:** 07/10/2024 02:01 PM

**Reviewed by:** Dr P D Khadkikar



\* Electronic report does not require signature

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Note :

1. The results refer to the samples and parameters requested for analysis.
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\*\*\* End of the Report \*\*\*

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<b>NABL Accreditation:- ISO/IEC 17025:2017, TC-11959</b>	Issue Date: 24/07/2023 Validity: 23/07/2025
<b>Certification Standards:- ISO 45001: 2018, 944015/r1-S-1</b>	Issue Date: 26/02/2024 Validity: 25/02/2027
<b>MoEF Recognition: Legal 42(3)/87</b>	Issue Date: 17/05/2021 Validity: 16/05/2026

<b>Test Report No.: MPCB/CLab/Hazardous Waste/24-25/10/56-A</b>	<b>Date:</b> 07/10/2024 02:01 PM
<b>ULR No.: TC-119592400000445F</b>	

### Test Report-Waste (Hazardous Waste)

Field Sample ID	BR-0081281	Type of Industry	Local Bodies(STP/MSW)	
Name & Address of the Industry	Soil sample collected at Gut No. 158 near MSW site Pen, Ambeghar, Tal. Pen, Dist. Raigad			
Industry Consent No./UAN No.	MPCB-UNCONSENTED-0000031541	Type of Sample	Waste	
Sample collected by (Officer Name)	FO-Raigad II (Dr. Rajesh G. Auti) (SRO-Raigad II)	Location of sample collection	Gut No. 158 near MSW site Pen, Ambeghar, Tal. Pen, Dist. Raigad	
Seal No.:	161	Method of sample collection	Composite	
Sample Collection	Date	24/09/2024	Total No. of Containers	N/A
	Time	12:10 PM	Nature/Description of Sample	-

<b>Lab ID</b>	<b>MPCB/CLab/HW/24-25/27</b>			
Received by lab	Date	26/09/2024	Anylysis Started On	26/09/2024 04:20 PM
	Time	02:57 PM	Anylysis Completed On	07/10/2024 01:57 PM
Sample received by (Name & Designation)	Dr P D Khadkikar (Senior Scientific Officer)			

Sr.No	Parameter	Results	Unit	Test Method
1	Total Chromium	13.00	mg/kg	APHA 24th Edition 3111B (Direct Air-Acetylene Flame Method)

**Remarks:**

**Dr P D Khadkikar**  
Senior Scientific Officer,  
I/c Central Laboratory,  
MPCB, Navi Mumbai.

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Note :

1. The results refer to the samples and parameters requested for analysis.
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**MAHARASHTRA POLLUTION CONTROL BOARD**

Phone : 022-67195031 Email : icclab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	<b>Central Laboratory</b> Central Laboratory, Maharashtra Pollution Control Board, P-3, "Nirmal Bhavan", MIDC Industrial Area, Mahape, Navi Mumbai- 400 710
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Report Outward No.: MPCB/CLab/Hazardous Waste/24-25/10/56-B  
Date: 07/10/2024 02:01 PM

**Analysis Report-Waste (Hazardous Waste)**

<b>Client/Industry/location Name &amp; Address</b>
Soil sample collected at Gut No. 158 near MSW site Pen, Ambeghar, Tal. Pen, Dist. Raigad Local Body

<b>Sample Details</b>	
<b>Field Sample ID :</b>	BR-0081281
<b>Laboratory Sample Code :</b>	MPCB/CLab/HW/24-25/27
<b>Sample Details (Water/Air/HW) :</b>	Waste
<b>Sample Volume Received :</b>	
<b>Sample Collected By :</b>	FO-Raigad II (Dr. Rajesh G. Auti) (SRO-Raigad II)
<b>Seal No. :</b>	161
<b>Type of Industry / Location details :</b>	
<b>Sample Collected On :</b>	Sep 24 2024 12:10:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	Cadmium and Cadmium Compounds (A4)	0.00	mg/kg	
2	Copper Compounds (B3)	15.00	mg/kg	
3	Lead and Lead Compounds (B4)	1.80	mg/kg	
4	Nickel Compounds (B6)	8.80	mg/kg	
5	Zinc Compounds (C14)	2.40	mg/kg	
6	Mercury and Mercury Compounds (A6)	0.00	mg/kg	
7	pH	5.20		

**Report Type:** final

**Report generated on:** 07/10/2024 01:57 PM

**Complied by:** D V Nehe

**Approved by:** Dr P D Khadkikar

**Reviewed on Date:** 07/10/2024 02:01 PM

**Reviewed by:** Dr P D Khadkikar

\* Electronic report does not require signature

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Note :

1. The results refer to the samples and parameters requested for analysis.
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\*\*\* End of the Report \*\*\*



**519**  
**MRSAC REPORT**



**The National Green Tribunal in Original Application No. 88/2024 (WZ), Siddharth Ambaji Patil & ANR. VS Pen Municipal Council & ORS.**


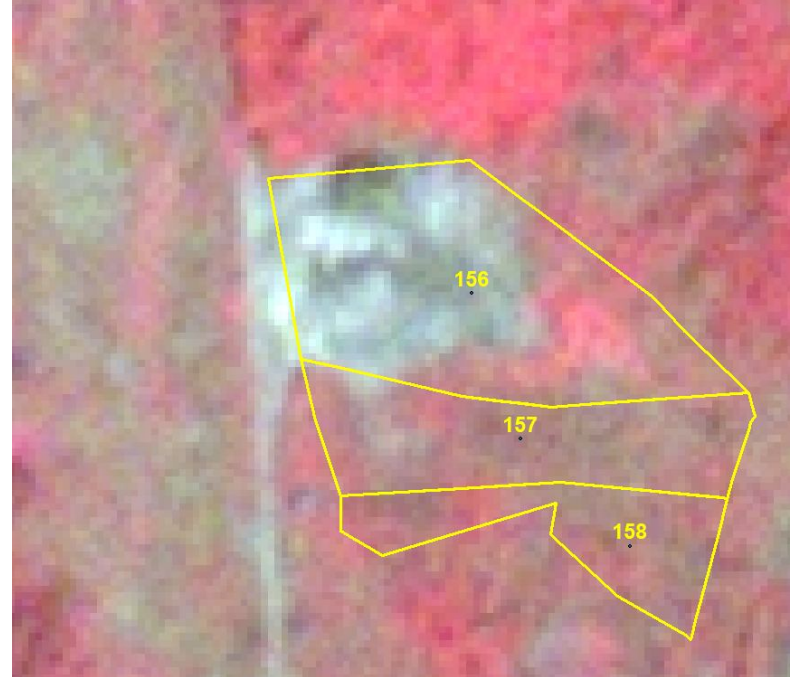


Representative of MRSAC, Autonomous body of Planning Department, Government of Maharashtra. has attended the third meeting of the joint committee held on 24-09-2024 in person at the MSW processing site, Plot No. 156, Ambeghar, Tehsil-Pen, District- Raigad. To evaluate the change in land use pattern and to determine the period of dumping of solid waste at the alleged lands belonging to the applicants. Satellite-based time series analysis from April 2011 to March 2024 has been carried out by MRSAC. This time serious analysis is based on satellite data available with MRSAC.

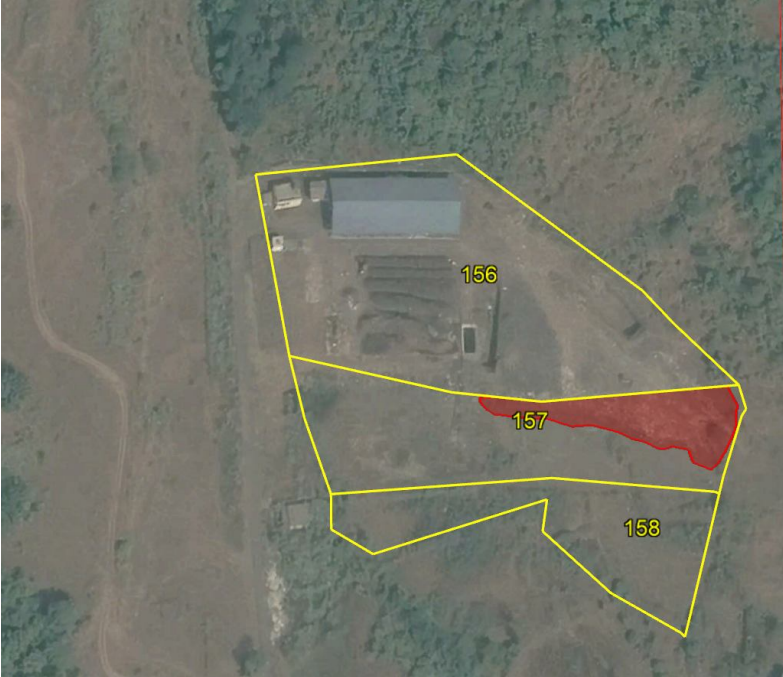



Georeferenced cadastral boundaries of plot no 156, 157 and 158 were overlaid on satellite images to know the extent of study area. Ground verification has been carried out on 24 September 2024 by field visit.


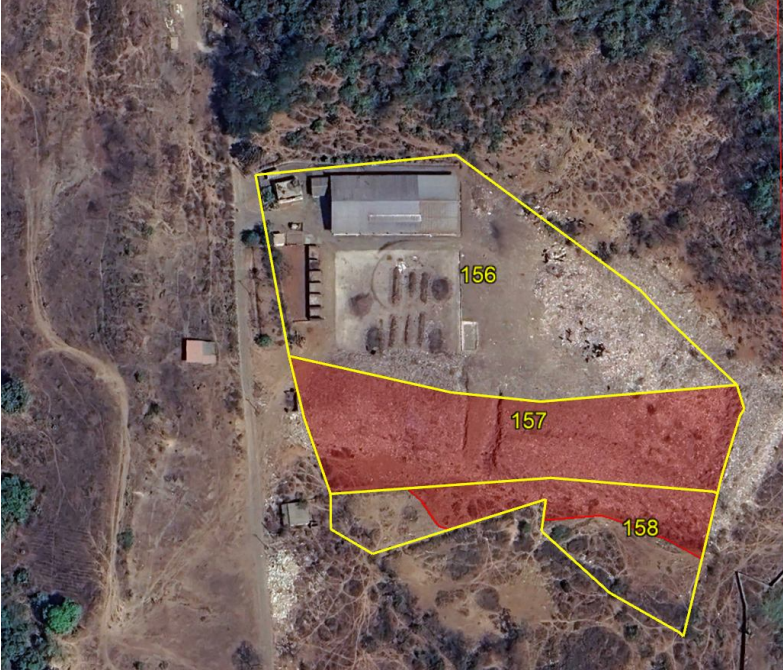

**SATELLITE DATA TIME SERIES ANALYSIS.**

<b>Date</b>	<b>NCC Satellite Image</b>	<b>FCC Satellite Image</b>	<b>MSW (Area in Sq.mtr.)</b>							
April 2011			<table border="1" style="margin-left: auto; margin-right: auto; border-collapse: collapse;"> <thead> <tr> <th style="width: 50%;"><b>Gat. No./ Survey No.</b></th> <th style="width: 50%;"><b>Dumping Area (Sq.mtr.)</b></th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">157</td> <td style="text-align: center;">Not Observed</td> </tr> <tr> <td style="text-align: center;">158</td> <td style="text-align: center;">Not Observed</td> </tr> </tbody> </table>		<b>Gat. No./ Survey No.</b>	<b>Dumping Area (Sq.mtr.)</b>	157	Not Observed	158	Not Observed
<b>Gat. No./ Survey No.</b>	<b>Dumping Area (Sq.mtr.)</b>									
157	Not Observed									
158	Not Observed									

Date	NCC Satellite Image	FCC Satellite Image	MSW (Area in Sq.mtr.)						
January 2013			<table border="1"> <thead> <tr> <th data-bbox="1927 172 2158 245">Gat. No./ Survey No.</th> <th data-bbox="2166 172 2515 245">Dumping Area (Sq.mtr.)</th> </tr> </thead> <tbody> <tr> <td data-bbox="1927 250 2158 282">157</td> <td data-bbox="2166 250 2515 282">Not Observed</td> </tr> <tr> <td data-bbox="1927 287 2158 319">158</td> <td data-bbox="2166 287 2515 319">Not Observed</td> </tr> </tbody> </table>	Gat. No./ Survey No.	Dumping Area (Sq.mtr.)	157	Not Observed	158	Not Observed
Gat. No./ Survey No.	Dumping Area (Sq.mtr.)								
157	Not Observed								
158	Not Observed								
January 2014			<table border="1"> <thead> <tr> <th data-bbox="1927 849 2158 922">Gat. No./ Survey No.</th> <th data-bbox="2166 849 2515 922">Dumping Area (Sq.mtr.)</th> </tr> </thead> <tbody> <tr> <td data-bbox="1927 927 2158 959">157</td> <td data-bbox="2166 927 2515 959">Not Observed</td> </tr> <tr> <td data-bbox="1927 964 2158 997">158</td> <td data-bbox="2166 964 2515 997">Not Observed</td> </tr> </tbody> </table>	Gat. No./ Survey No.	Dumping Area (Sq.mtr.)	157	Not Observed	158	Not Observed
Gat. No./ Survey No.	Dumping Area (Sq.mtr.)								
157	Not Observed								
158	Not Observed								

Date	NCC Satellite Image	FCC Satellite Image	MSW (Area in Sq.mtr.)						
October 2016			<table border="1"> <thead> <tr> <th data-bbox="1919 172 2171 245">Gat. No./ Survey No.</th> <th data-bbox="2179 172 2515 245">Dumping Area (Sq.mtr.)</th> </tr> </thead> <tbody> <tr> <td data-bbox="1919 250 2171 282">157</td> <td data-bbox="2179 250 2515 282">305</td> </tr> <tr> <td data-bbox="1919 287 2171 319">158</td> <td data-bbox="2179 287 2515 319">Not Observed</td> </tr> </tbody> </table>	Gat. No./ Survey No.	Dumping Area (Sq.mtr.)	157	305	158	Not Observed
Gat. No./ Survey No.	Dumping Area (Sq.mtr.)								
157	305								
158	Not Observed								
February 2019			<table border="1"> <thead> <tr> <th data-bbox="1919 849 2171 922">Gat. No./ Survey No.</th> <th data-bbox="2179 849 2515 922">Dumping Area (Sq.mtr.)</th> </tr> </thead> <tbody> <tr> <td data-bbox="1919 927 2171 959">157</td> <td data-bbox="2179 927 2515 959">641</td> </tr> <tr> <td data-bbox="1919 964 2171 997">158</td> <td data-bbox="2179 964 2515 997">Not Observed</td> </tr> </tbody> </table>	Gat. No./ Survey No.	Dumping Area (Sq.mtr.)	157	641	158	Not Observed
Gat. No./ Survey No.	Dumping Area (Sq.mtr.)								
157	641								
158	Not Observed								

Date	NCC Satellite Image	FCC Satellite Image	MSW (Area in Sq.mtr.)						
January 2020			<table border="1"> <thead> <tr> <th data-bbox="1919 172 2171 245">Gat. No./ Survey No.</th> <th data-bbox="2179 172 2515 245">Dumping Area (Sq.mtr.)</th> </tr> </thead> <tbody> <tr> <td data-bbox="1919 250 2171 282">157</td> <td data-bbox="2179 250 2515 282">1317</td> </tr> <tr> <td data-bbox="1919 287 2171 319">158</td> <td data-bbox="2179 287 2515 319">Not Observed</td> </tr> </tbody> </table>	Gat. No./ Survey No.	Dumping Area (Sq.mtr.)	157	1317	158	Not Observed
Gat. No./ Survey No.	Dumping Area (Sq.mtr.)								
157	1317								
158	Not Observed								
October 2021			<table border="1"> <thead> <tr> <th data-bbox="1919 849 2171 922">Gat. No./ Survey No.</th> <th data-bbox="2179 849 2515 922">Dumping Area (Sq.mtr.)</th> </tr> </thead> <tbody> <tr> <td data-bbox="1919 927 2171 959">157</td> <td data-bbox="2179 927 2515 959">2745</td> </tr> <tr> <td data-bbox="1919 964 2171 997">158</td> <td data-bbox="2179 964 2515 997">Not Observed</td> </tr> </tbody> </table>	Gat. No./ Survey No.	Dumping Area (Sq.mtr.)	157	2745	158	Not Observed
Gat. No./ Survey No.	Dumping Area (Sq.mtr.)								
157	2745								
158	Not Observed								

Date	NCC Satellite Image	FCC Satellite Image	MSW (Area in Sq.mtr.)						
April 2022			<table border="1"> <thead> <tr> <th data-bbox="1927 172 2174 245">Gat. No./ Survey No.</th> <th data-bbox="2182 172 2515 245">Dumping Area (Sq.mtr.)</th> </tr> </thead> <tbody> <tr> <td data-bbox="1927 250 2174 282">157</td> <td data-bbox="2182 250 2515 282">4439</td> </tr> <tr> <td data-bbox="1927 287 2174 319">158</td> <td data-bbox="2182 287 2515 319">264</td> </tr> </tbody> </table>	Gat. No./ Survey No.	Dumping Area (Sq.mtr.)	157	4439	158	264
Gat. No./ Survey No.	Dumping Area (Sq.mtr.)								
157	4439								
158	264								
March 2024			<table border="1"> <thead> <tr> <th data-bbox="1927 849 2174 922">Gat. No./ Survey No.</th> <th data-bbox="2182 849 2515 922">Dumping Area (Sq.mtr.)</th> </tr> </thead> <tbody> <tr> <td data-bbox="1927 927 2174 959">157</td> <td data-bbox="2182 927 2515 959">5499</td> </tr> <tr> <td data-bbox="1927 964 2174 997">158</td> <td data-bbox="2182 964 2515 997">1558</td> </tr> </tbody> </table>	Gat. No./ Survey No.	Dumping Area (Sq.mtr.)	157	5499	158	1558
Gat. No./ Survey No.	Dumping Area (Sq.mtr.)								
157	5499								
158	1558								

In the satellite image of the April 2011 area, land use under Plot No 157 and 158 appears to be agricultural land without any standing crop. It also observed that no solid waste dump was found in plot no 156 which was the site for MSW. Subsequently, in January 2013 the land use pattern was similar that of April 2011. The satellite image of January 2014 shows agricultural land in plot no 157 and 158. However, prominent solid waste dump appeared in plot no 156. In October 2016 the MSW dump in Plot no 156 slightly entered plot no 157 over agricultural land in North-West part. The satellite image of February 2019 to October 2021 shows the gradual increase of MSW in plot no 157. In April 2022 it touched plot no 158. It is observed that in March 2024 MSW occupied almost entire area of plot no 157 as well as northern part of plot no 158.

The area details of MSW dump expansion based on time series satellite data for the above-mentioned dates for plot no 157 and 158 is given in Table-1. and fig.1.

Table.1 The area details of MSW dump expansion.

Satellite data availability Date	Area in SqMtr	
	Survey No. 157	Survey No. 158
April 2011	0	0
January 2013	0	0
January 2014	0	0
October 2016	305	0
February 2019	641	0
January 2020	1317	0
October 2021	2745	0
April 2022	4439	264
March 2024	5499	1558

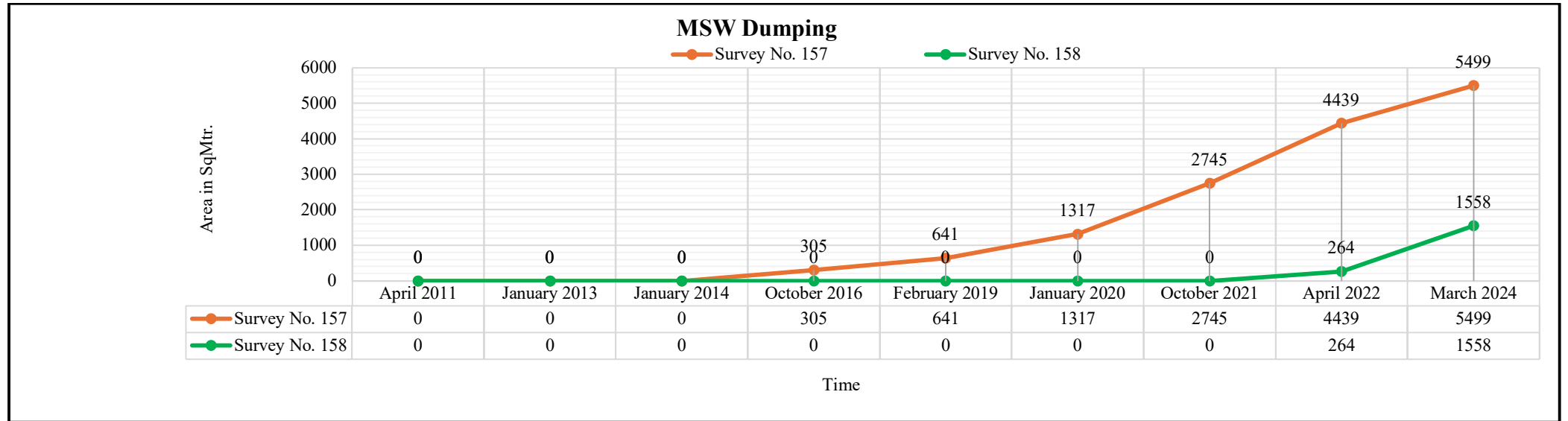


Fig.1 Graphical representation of MSW dump expansion.

**Field visit Photographs.**





### Conclusion: -

The satellite-based time series analysis of the plot no 156, 157 and 158 has been carried out based on satellite data available with MRSAC. The analysis indicates that Plot no. 157 and 158 belonging to applicants is an agricultural land however satellite image doesn't show any standing crop or paddy on the date of satellite data pass used in for this study. Satellite image of March 2024 shows that MSW has occupied almost entire area of plot no 157 as well as northern part of plot no 158. At the time of field visit on the date of 24 September 2024 it was observed that the MSW on plot no 157 has been taken away by the municipal authorities.

**Fw: Regarding S.No. 156 talathi report**

**SR** SRO Raigad 2 <sroraigad2@mpcb.gov.in>  
Tue, 29 Oct 2024 6:16:41 PM +0530 •  
To "NISHCHAL C" <nischal.cpcb@nic.in>  
Cc "RO Raigad" <rorraigad@mpcb.gov.in>, "SDO pen" <sdopen2013@gmail.com>

---

Sir,

Talathi report for plot no 156 ( MSW site) is enclosed herewith.

(Rutuja Bhalerao)  
Sub Regional Officer, Raigad-2  
Maharashtra Pollution Control Board.

---

**From:** Pen Municipal Council, Pen <[copenmc@gmail.com](mailto:copenmc@gmail.com)>  
**Sent:** Tuesday, October 29, 2024 6:01:46 PM  
**To:** SRO Raigad 2 <[sroraigad2@mpcb.gov.in](mailto:sroraigad2@mpcb.gov.in)>  
**Subject:** Regarding S.No. 156 talathi report

Respected sir

Below Attachment is related to Talathi's Report of Survey No. 156 on Crops taken from 2003 to 2024  
Kindly check below Attachment

📎 **1 Attachment(s)** • [Download as Zip](#)



DOC-20241029-WA0029.pdf  
703.8 KB • 🗑️

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[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहपा (तयार करणे व सुविधनीय ठेवणे) नियम, 1979 यातील नियम 27, 28 आणि 29]

गाव ता. ब. ध. ( ) तालुका पेठ

भूमापन क्रमांक १५६	भूमापन क्रमांकाचा उपविभाग ०	भूभागा पहाती १	भोगवट्याचा नाव १) १२७७० (नि.आ.हे.ग.नि.५) जो गावाची १८६६ <b>नगरपालिका पेठ</b> (१७२७)
मोताबे स्थानिक नाव			
लागवडीयोग्य क्षेत्र		हेक्टर	आर
.....		०-८६	३
.....		०-०५	००
एकूण		०८६	३
नेटवहपा (लागवडीयोग्य नसलेले)-			
बंग (अ)		०१०	९
बंग (ब)			
एकूण		१-०५	२
बाकरणी		रुपये	शे.
वृत्ती किंवा विशेष आकारणी		१५	३७

माते क्रमांक ४३ ००००१३  
 कार्यच नाव  
 इतर अभिकार का. १००५ २(३) प्रमाणे  
 मूख्यपादतात सादरिये १०५२  
 सीमा आणि भूमापन चिन्ने हेटवणे मध्यम प्रकल्पाच्या लाभ क्षेत्रामध्ये समाविष्ट  
 (१७३६)

**गाव नमुना बारा (पिकाची नोंदवही)**

[महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहपा (तयार करणे व सुविधनीय ठेवणे) नियम, 1979 यातील नियम २९]

व.सं.	व.सं. म.	पिंपळखानील क्षेत्राचा तपशील							लागवडीसाठी उपलब्ध नसलेली जमीन		जत सिंचनाचे स्थान	जमीन करणाऱ्यांचे नाव	शे.आ.	
		पिंपळ पिकाखानील क्षेत्र				निर्मळ पिकाखानील क्षेत्र			व्य.क्र.	शे.आ.				
		पिंपळाचा तपशील	जत सिंचित	अजत सिंचित	घटक पिके व अन्य पिकाखानील क्षेत्र	पिकाचे नाव	जत सिंचित	अजत सिंचित						
३	४	५	६	७	८	९	१०	११	१२	१३				
१	२	हे.आ.	शे.आ.	हे.आ.	शे.आ.	हे.आ.	शे.आ.	हे.आ.	शे.आ.	हे.आ.	१४	१५	१६	
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२००४														
२००४														
२००५														
२००५														
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२००६														
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गाव समुदाय द्वारा -- मात

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
			पे. मा	पे. मा		पे. मा	पे. मा		पे. मा	पे. मा		पे. मा		
2010/1820									मु. 0-10-08-3					मु. 20/10
2017/1920									मु. 0-08-3					मु. 20/10
2012/1930									मु. 0-08-3					मु. 20/10



*(Signature)*  
 05/10/2018  
 तलाठी सजा आंबेघर  
 ता. पेण, जि. रायगड

530

अहवाल दिनांक : 08/10/2024



महाराष्ट्र शासन

गाव नमुना सात ( आधिकार अभिलेख पत्रक )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम ३.५.६ आणि ७ ।



20876832247

गाव :- आंबेघर ( 553909 )

तालुका :- पेण

जिल्हा :- रायगड

PU-ID : 20876832247

गट क्रमांक व उपावेभाग : 156

भू-धारणा पध्दती : भोगवटादार वग -1

शेताचे स्थानिक नाव :

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नांव	क्षेत्र आकार	पो.ख. फे.फा.	कुळ, खंड व इतर आधिकार
क्षेत्राचे एकक हे.आर.चौ.मी अ) लागवड योग्य क्षेत्र जिरायत 0.89.30 बागायत - इतर 0.05.00 एकूण ला.यो. क्षेत्र 0.94.30 ब) पोट-खराब क्षेत्र (लागवड अयोग्य) अ) 0.10.90 ब) (ब) - एकूण पो.ख. क्षेत्र 1.05.20 अ+ब) आकारणी 0.00 जुडी किंवा विशेष आकारणी - जुने फेरफार क्र ( 1 ) ( 868 ) ( 1377 ) ( 1716 ) ( 1727 ) ( 2372 ) ( 2842 )	304	नगर पालिका पेण	0.94.30	0.10.90 ( 2842 )	कुळाचे नाव व खंड इतर अधिकार इतर कायदा कलम 4(1) प्रमाणे भुसंपादनात समाविष्ट क्षेत्र 1.05.2 ( 1 ) इतर हेटवणे मध्यम प्रकल्पाच्या लाभ क्षेत्रात समाविष्ट ( 1716 ) प्रलंबित फेरफार : नाही. शेवटचा फेरफार क्रमांक : 2842 व दिनांक : 28/06/2023 सौमा आणि भुमापन चिन्ह

गाव नमुना बारा ( पिकांची नोंदवही )

। महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवह्या ( तयार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम २९ ।

गाव :- आंबेघर ( 553909 )

तालुका :- पेण

जिल्हा :- रायगड

गट क्रमांक व उपावेभाग : 156

पिकाखालील क्षेत्राचा तपशील

								लागवडीसाठी उपलब्ध नसलेली जमीन	शेरा	
वर्ष	हंगाम	खाता क्रमांक	पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर. चौ.मी	हे.आर. चौ.मी			हे.आर. चौ.मी	
2015-16	खरीप		निभळ	भात		0.9430				
2016-17	खरीप		निभळ	भात		0.9430				
2017-18	खरीप		निभळ	भात		0.9430				
2018-19	खरीप		निभळ	भात		0.9430				
2019-20	खरीप		निभळ	भात		0.9430				
2020-21	खरीप		निभळ	भात		0.9430				
2021-22	संपूर्ण वर्ष	304						चालू पड	0.9430	
2024-25	खरीप	304*						चालू पड	1.0520	

टीप : \* सदरची नोंद मोबाइल ॲप द्वारे घेणेत आलेली आहे

महाराष्ट्र शासन  
ता.पेण, जि.रायगड

<https://mahafarfar1.enlightcloud.com/DDM/PgHtml712>

08-10-2024











महाराष्ट्र शासन

पाव नमुना खात ( अधिकार अधिलेख पत्रिका )

[ महाराष्ट्र जमीन महसूल अधिकार अधिलेख आणि नोंदवही ( तयार करणे व सुविधित ठेवणे ) विधय, १९७१ च्यातील विधय ३,५,६ आणि ७ ]



पाव :- आंधेपर ( 553909 )

तालुका :- पेण

जिल्हा :- रायगड

PU-ID :

पट क्रमांक व उपविभाग : 157

25570244013

25570244013

अ-पारणा पत्राती : भोगवटाकार वर्ग - I

शेताचे स्थानिक नाव :

शे. एकक व भावराणी	घाते क्र.	भाग क्षेत्राचे नाव	क्षेत्र	आकार	पो.घा.	के.घा.	कुळ, खेड व इतर अधिकार
संपादन क्र. १, आर.सी.पी	64	विशेषी जमीनी पत्रिका	0.4700	8.94	0.0400	( 1719 )	मुळाचे नाव व घात इतर अधिकार इतर हेटवणे मध्यम प्रकल्पाच्या त्वाप क्षेत्राच्या समाविष्ट ( 1716 ) पालिकेचे क्षेत्रात : नाही. शेवटचा पत्रकार क्रमांक : --- व दिनांक : ---
अ) जमीन क्षेत्र क्षेत्र							
आकार			0.4700				
संपादन							
एकूण ए.पी.सी			0.4700				
ब) पोट-घराचे क्षेत्र (समस्त क्षेत्र)							
ए.पी.सी			0.0400				
ए.पी.सी							
एकूण ए.पी.सी			0.0400				
एकूण क्षेत्र			0.5100				
आकार							
आकार			8.94				
मुळी वि.ना							
समस्त आकार							
पट क्रमांक : ( 1 ) ( 1284 ) ( 1608 )							सीमा आणि भूतल वि.ना :

पाव नमुना खात ( पिकांची नोंदवही )

[ महाराष्ट्र जमीन महसूल अधिकार अधिलेख आणि नोंदवही ( तयार करणे व सुविधित ठेवणे ) विधय, १९७१ च्यातील विधय २९ ]

पाव :- आंधेपर ( 553909 )

तालुका :- पेण

जिल्हा :- रायगड

पट क्रमांक व उपविभाग : 157

मिनाद्यातील शेताचा तपशील							लागवडीसाठी उपलब्ध नसलेली जमीन		शे.ना	
वर्ष	हंगाम	घाता क्रमांक	मिनाद्या प्रकार	मिनाद्या नाव	जल मिनाद्या	अजल मिनाद्या	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
( 1 )	( 2 )	( 3 )	( 4 )	( 5 )	( 6 )	( 7 )	( 8 )	( 9 )	( 10 )	( 11 )
					इ.आर. सी.पी	इ.आर. सी.पी			इ.आर. सी.पी	
2015-16	खरीप		विशेषी	आर		0.4700				
2016-17	खरीप		विशेषी	आर		0.4700				
2017-18	खरीप		विशेषी	आर		0.4700				
2018-19	खरीप		विशेषी	आर		0.4700				
2019-20	खरीप		विशेषी	आर		0.4700				
2020-21	खरीप		विशेषी	आर		0.4700				
2021-22	संपूर्ण वर्ष	64						घातू पत्र	0.4700	

पालिका  
पालिका सहायक अधिकारी  
ता.पेण, ज.रायगड



महाराष्ट्र शासन

गाव नमुना सात ( अधिकार अभिलेख पत्रक )

[ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवही ( तपार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम ३,५,६ आणि ७ ]



गाव :- आवेपर ( 553909 )

तालुका :- पेण

जिल्हा :- रायगड

PU-ID :

गट क्रमांक व उपविभाग : 158

32517262392

32517262392

भू-धारणा पध्दती : भोगवटादार वर्ग -1

शेताचे स्थानिक नाव :

क्षेत्र, एकक व आकारणी	खाते क्र.	भोगवटादाराचे नाव	क्षेत्र	आकार	पो.ख.	फे.फा.	कूळ, खंड व इतर अधिकार
खतार रकबा हे.आर.ची.मं	217	विजयश्री निरंजनाई पाटील	0.30.60	4.25	0.04.10	(1776)	कूळाचे नाव व खंड इतर अधिकार इतर हॅटवणे मध्यम प्रकल्पाच्या ताम क्षेत्रामध्ये समाविष्ट ( 1716 ) प्रत्यक्ष शेणकार : नाही. शेवटचा फेरफार क्रमांक : — व दिनांक : —
अ) लागवड लागू क्षेत्र							
विस्तृत	0.21.50						
सामान्य	-						
सुर	0.09.10						
एकूण ता.मं.	0.30.60						
ब) नोंद-नसलेले क्षेत्र (लागवड अयोग्य)							
ज) (अ)	0.04.10						
ज) (ब)	-						
एकूण पो.ख.	0.04.10						
एकूण क्षेत्र	0.34.70						
अ-ब)							
आकारवणी	4.25						
हॅट वीज	-						
इतर आकारणी	-						
इतर पत्रकार क्र.	( 1 ) ( 866 ) ( 1007 ) ( 1522 ) ( 1701 ) ( 1722 )						मंजूर आणि पुनारज दिनांक :

गाव नमुना बारा ( पिकांची नोंदवही )

[ महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवही ( तपार करणे व सुस्थितीत ठेवणे ) नियम, १९७१ यातील नियम २९ ]

गाव :- आवेपर ( 553909 )

तालुका :- पेण

जिल्हा :- रायगड

गट क्रमांक व उपविभाग : 158

वर्ष	हंगाम	खाता क्रमांक	पिकांखालील क्षेत्राचा तपशील					लागवडीसाठी उपलब्ध नसलेली जमीन		शेण
			पिकाचा प्रकार	पिकाचे नाव	जल सिंचित	अजल सिंचित	जल सिंचनाचे साधन	स्वरूप	क्षेत्र	
(१)	(२)	(३)	(४)	(५)	(६)	(७)	(८)	(९)	(१०)	(११)
					हे.आर. ची.मं	हे.आर. ची.मं			हे.आर. ची.मं	
2015-16	खरीप		निमळ	धान		0.3060				
2016-17	खरीप		निमळ	धान		0.3060				
2017-18	खरीप		निमळ	धान		0.3060				
2018-19	खरीप		निमळ	धान		0.3060				
2019-20	खरीप		निमळ	धान		0.3060				
2020-21	खरीप		निमळ	धान		0.3060				
2021-22	मजुरी वर्ष	217						घालू पट	0.3060	

पिकांखालील क्षेत्राचा तपशील  
ता.पेण, जि.रायगड

# MAHARASHTRA POLLUTION CONTROL BOARD

## Regional Office, Raigad

Phone: - (022) - 2757 2620  
 Fax.: - (022) - 2756 2132  
 E-mail: - roraigad@mpcb.gov.in  
 Website: - http://mpcb.gov.in



Raigad Bhavan, 6th Floor,  
 Sec-11, C.B.D. Belapur,  
 Navi Mumbai 400 614.

"Your Service is our Duty"

No. MPCB/ROR/TB/PD-2409060001

Dated: 06 / 09 / 2024

To,  
 The Chief Officer,  
 Pen Municipal Council,  
 Survey No. 156, At. Ambeghar, Po. Kamarli,  
 Tal. Pen, Dist. Raigad.

**Sub:-** Proposed Directions under the Water (Prevention & Control of Pollution) Act, 1974, of the Air (Prevention & Control of Pollution) Act, 1981 under section 15 of the Environment (Protection) Act, 1986 read with Solid Waste Management Rules 2016.

**Ref:-** 1. Authorization granted by the Board dtd. 30.09.2021 which is valid up to 31.12.2023, applied for renewal.  
 2. The order passed by the Hon'ble NGT on 30.04.2024 in the O. A. No. 88/2024 (WZ).  
 3. Joint Committee visit on 27.06.2024.  
 4. Proposal submitted by SRO Raigad-II through legal module vide No. MPCB-Legal-Action-280624012 dtd. 28.06.2024.

**WHEREAS**, the Ministry of Environment, Forests and Climate Change, Government of India has notified the Solid Wastes Management Rules, 2016 vide Notification No. S.O. 1357 (E), dated 8/4/2016. **AND WHEREAS**, the responsibility of the Municipal Authorities is specified under the provisions of the said Rules.

**AND WHEREAS**, it is mandatory to provide necessary infrastructure for implementation of these rules shall be created by the local bodies & other concerned authorities, as the case may be, on their town, by directly or engaging agencies within the time frame specified in Rule 22 of the said Rules.

**AND WHEREAS**, the Board had issued direction for non-compliance of Hon'ble NGT dtd. 02.07.2020 in O.A. No-606/2018. In the said direction, Hon'ble NGT has directed to ensure 100% collection, segregation, treatment, and disposal of Solid waste including legacy waste and liquid waste and in default to pay compensation. **AND WHEREAS**, the timeline was specified for bioremediation work of legacy waste is 07.04.2021 and you have not completed bioremediation work within stipulated time period and communicate the reason thereof, also not paid the compensation charges imposed by Board.

**AND WHEREAS**, it is obligatory on your part, waste collection, segregation, treatment, and disposal from the municipal council area of Pen Municipal Council

jurisdiction in compliance of the Solid Waste Management Rules, 2016 at a designated site which has been approved by the competent authorities and not to dispose off /dump solid waste at unauthorized sites.

**AND WHEREAS**, vide above ref No- (2), Order passed by the Hon'ble NGT, West Zone dtd. 30.04.2024 in its Original Application No. 88/2024 (WZ), wherein the Joint Committee has been constituted with a representative of CPCB, representative of Hon'ble District Collector, Raigad-Alibag and representatives of State Pollution Control Board.

**AND WHEREAS**, the Joint Committee has been visited to you MSW processing site along with representatives of Pen Municipal Council and complainant vide above ref No- (3), on 27.06.2024 and during the Joint Committee visit, following non-compliance observed...

1. You have installed Organic Waste Convertor (OWC) & Incinerator machine in the said premises in year Dec. 2022 & 2023 respectively, However, the same was not included in existing MSW authorization.
2. You have dumped the Huge quantity of unsegregated mixed (Legacy) MSW waste in open area in unscientific manner.
3. You have not submitted time bound action plan for the treatment and disposal of unsegregated (Legacy) MSW waste.
4. You have not provided compound wall around the periphery of MSW site.
5. You have not submitted short term & long-term measure w.r.t. EMP & DMP.
6. You have not provided adequate collection treatment & disposal facility for leachate generated from MSW site. During the visit, same was found flowing outside the MSW site premises.
7. During visit stray animals were noticed within MSW premises
8. During the visit odor is experienced in and around the premises of MSW site.

**AND WHEREAS**, it has been observed that you have failed to comply with the conditions stipulated in the Authorization granted by the Board.

**AND WHEREAS**, the Board has already given you sufficient & reasonable opportunity to improve the segregation and treatment of the MSW generation from your jurisdiction. However, even after lapse of years, you are not serious about said issue and yet not started the bioremediation work of legacy waste.

**NOW THEREFORE**, in view of above stated facts and in exercise of the power conferred upon me by Board under section 33A of the Water (P & CP) Act, 1981 and 31A of the Air (P & CP) Act, 1981, following directions are proposed to be issued.


1. You should obtain Authorization from the Board under Solid Waste Management, Rule-2016 by incorporating all the treatment.
2. You should stop the unscientific dumping of generated Municipal Solid waste at above mentioned location.
3. You should ensure that, the generated Municipal Solid waste shall be segregated at source with 100 % door to door collection through dedicated vehicles.

4. You should provide scientific treatment and disposal facility for the generated MSW as per Solid Waste Management, Rule-2016.

Your reply to the said direction shall reach this office within a period of 7 days from the date of receipt of this notice, failing which, further legal action shall be initiated against your Council without giving you further opportunity, which may be please noted.

**This is issued with the approval of the Competent Authority of the Board.**

**For and on behalf of  
Maharashtra Pollution Control Board,**

  
**(Sanjay R. Bhosale)  
Regional Officer, Raigad.**

**Copy submitted for favor of information to:-**



1. PS to Hon'ble Member Secretary, MPC Board, Mumbai.

**Copy to:**

1. The Joint Director (APC), MPC Board, Mumbai.
2. The Regional Officer (HQ), MPC Board, Mumbai.
3. The Law Officer, MPC Board, Mumbai.

**Copy for information & necessary follow-up action to.**

1. The Sub-Regional Officer, MPC Board, Raigad-II.  
-You are directed to serve this direction to above keep the follow-up and report the compliance.

	<p>पेण नगरपरिषद, पेण जि. रायगड Email: copenmc@gmail.com कार्यालय :- ०२१४३-२५२०२३ पत्ता:- शरद पवार भवन, सुरारा मजला, भाई कोतवाल चौक, पेण, ता. पेण, जि. रायगड</p>	
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जा.क्र.पेनप/का.५/आवि/२०२४/२१०७

दिनांक: २४/१०/२०२४

प्रति,

मा.श्री.संजय भोसले,  
महाराष्ट्र प्रदुषण नियंत्रण मंडळ,  
विभागीय कार्यालय रायगड भवन,  
बेलापूर- सिबिडी,  
नवी मुंबई

विषय - पेण नगरपरिषदेच्या आंबेघर येथिल घनकचरा व्यवस्थापन प्रकल्पामध्ये जल वायु पर्यावरण प्रदुषण प्रतिबंध व नियंत्रण नियमांचे घनकचरा व्यवस्थापन नियम २०१६ अन्वये अंमलबजावणी करणेत येत असलेबाबत.

- संदर्भ - १. आपले संदर्भिय पत्र क्रमांक MPCB /ROR/TB/PD-2409060001 दिनांक ०६/०९/२०२४ चे पत्र
२. संयुक्त कमिटी यांची दिनांक २७/०६/२०२४ रोजीचा स्थळपाहणी बाबत पुर्तता, त्रुटीबाबत मागविलेबाबत.
३. मा.हरित लवाद यांचे निर्देशानुसार तज्ञांची संयुक्त समिती नेमणुक दिनांक ३०/०४/२०२४ यांची संयुक्त कमिटीची स्थापना.
४. महाराष्ट्र स्वच्छ अभियान संचालनालय नागरी अंतर्गत प्रमा.दिनांक ०१/०३/२०२१८ अन्वये कचरा खत निर्मिती जैविक पध्दतीने करणेस मान्यता.
५. पेण नगरपरिषदेस घनकचरा व्यवस्थापन कृती आराखडा प्रकल्प अहवालास दिनांक २८ जानेवारी २००८ अन्वयेची प्रमान्यता.
६. घनकचरा व्यवस्थापनासाठी जागा भूसंपादन दिनांक २५/०५/२००७

मा.महोदय,

आपले संदर्भिय क्रमांक १ चे पत्र या कार्यालयास प्राप्त झाले आहे. या पत्रानुसार पेण नगरपरिषदेने आंबेघर येथील घनकचरा व्यवस्थापन प्रकल्पाबाबत भारत सरकाराच्या पर्यावरण वने व हवामान बदल मंत्रालयाचे घनकचरा व्यवस्थापन नियम २०१८ ची अधिसूचना क्र. S.O.1357(E) दिनांक ०८/०४/२०१६ अन्वये निश्चित केलेल्या तरतुदीनुसार व या नियमातील नियम क्र.२२ मध्ये निर्दिष्ट केलेल्या कालमर्यादेमध्ये पायाभूत सोईसुविधा उपलब्ध करून देणेची बाब निदर्शनास आणून देणेत आली आहे व त्यानुसार पुरातन कचऱ्याची विल्हेवाट दिनांक ०७/०४/२०२१ पर्यंत बायोरिमेडिएशन पध्दतीने करणेबाबत कळवून या कालावधीत सदरचे काम विहित कालमर्यादेमध्ये न केलेबाबत योग्य तो खुलासा न केलेस दंडात्मक शास्ती लावणेत येतील असे कळविले आहे. याबाबत सविस्तर म्हणणे पुढीलप्रमाणे सादर करणेत येत आहे.

महोदय, पेण नगरपरिषदेचा घनकचरा व्यवस्थापन प्रकल्प आंबेघर येथील स.नं.१५६ या जागेत शासनाने भूसंपादनाची विहित कार्यपध्दती अनुसरून, नगरपरिषदेस जमिनीचा ताबा दिनांक २५/०५/२००७ अन्वये दिला आहे. कचऱ्याचे व्यवस्थापन शास्त्रीय पध्दतीने करणेकरीता प्रथम कृती आराखडा तयार करणेत आला. त्यास मा.जिल्हाधिकारी यांचे संदर्भ क्र. ५ अन्वये प्रशासकीय मान्यता मंजूर करण्यात आली होती. यानुसार खालीलप्रमाणे घनकचरा व्यवस्थापन केंद्रात सुविधांचा विकास करण्यात आला.

१. क्षेपणभूमीच्या रस्त्याकडील बाजूला गेट व संरक्षक भिंतीचे बांधकाम करणे
२. क्षेपणभूमीच्या इतर सर्व बाजूंना बारबेड चैनलिंग फेसिंगचे बांधकाम करणे
३. अंतर्गत रस्ते विकसित करणे
४. प्रयोगशाळा, भांडारगृह व कार्यालयीन तपासणी कक्ष बांधकाम करणे.
५. क्षेपणभूमी शेडचे बांधकाम करणे.
६. विंधन विहिर खोदणे
७. सौर उर्जा संचलित पथदिप दिवे बसविणे
८. मिश्र कचरा सेप्रीकेशन करून जैविक व शास्त्रोक्त पध्दतीने कचऱ्यापासून खत निर्मिती प्रकल्प.

वरील प्रमाणे सुनियोजित घनकचरा व्यवस्थापन प्रकल्पाचा विकास करून पेण शहरातील कचऱ्याचे शास्त्रीय पध्दतीने निर्मुलन करणेस सुरूवात करणेत आली.

त्यानंतर भारत सरकारच्या पर्यावरण वने व हवामान बदल मंत्रालयाने घनकचरा व्यवस्थापन नियम २०१६ ची अधिसूचना क्र.S.O.1357(E) दिनांक ०८/०४/२०१६ अन्वये

प्रसिध्द करून नगरपरिषदांना घनकचरा व्यवस्थापन नियमावली नुसार कामे करणेचे निर्देश शासन स्तरावरून वेळोवेळी प्राप्त झाले व आपल्या विभागाकडून याबाबतच्या सविस्तर सुचना नगरपरिषदेस वेळोवेळी प्राप्त झालेनुसार शास्त्रोक्त कार्यवाही त्यानुसार हाती घेणेत आली आहे.

यानुसार ओला व सुका कचऱ्यावर शास्त्रोक्त व जैविक पध्दतीने प्रक्रिया करून सेंद्रीय खत निर्मिती करणेसाठी महाराष्ट्र शासन नगर विकास अभियान संचालनालय महाराष्ट्र (नागरी) अंतर्गत शासन नगर विकास विभागाकडील शासन निर्णय क्रमांक स्वमअ-२०१८/प्र.क्र.२८/नावि-३४/दिनांक ०१/०३/२०२१ अन्वये प्रशासकीय मान्यता प्राप्त झाली. त्या अनुषंगाने आंबेघर घनकचरा प्रकल्प येथे खालीलप्रमाणे मशिनरी लावणेत आली.

१. शहरातील ओला व सुका कचरा स्पॉट सॅग्रीगेशन करून कलेक्शन करणेसाठी ४ घंटागाडी खरेदी करण्यात आल्या.
२. २ DX जे.सी.बी. खरेदी करण्यात आली.
३. स्क्रिनिंग मशीन खरेदी करण्यात आली.
४. प्लास्टीक क्रशर मशीन खरेदी करणेत आली.
५. ओला कचरा श्रेडर मशीन खरेदी करणेत आली.
६. सॉलिड वेस्ट कंपोस्टिंग मशीन कार्यान्वीत करणेत आली.
७. धोकादायक घटक जाळणेसाठी इनसेनिरेटर मशीन प्रकल्पावर घेणेत आली.

वरील सर्व शास्त्रोक्त व जैविक पध्दतीच्या उपाययोजना कार्यक्षमपणे घनकचरा व्यवस्थापन केंद्र येथे राबविणेत आल्या आहेत व आजही निरंतर सुरू आहेत.

दरम्यानच्या कालावधीमध्ये कोविड १९ या जागतिक महामारीने जगभर थैमान घातल्याने याचा फार मोठ्या प्रमाणात फटका पेण नगरपरिषदेस भोगावा लागला आहे. नगरपरिषदेचे सफाई कामगार व ठेकेदार सफाई कामगार यांना कोरोना +Ve चा प्रार्दुभाव मोठ्या प्रमाणात झाल्याने कचरा व्यवस्थापन प्रश्न जटील बनला होता. सुमारे २ वर्षे कोरोना प्रार्दुभावामुळे कचऱ्याचे नियोजन नगरपरिषद सफाई कर्मचारी व ठेकेदार सफाई कामगार यांच्या अपूऱ्या पुरवठ्यामुळे व भयावह परिस्थिती निर्माण झाल्यामुळे भितीदायक परिस्थितीत उपलब्ध कामगारांकडून काम करून घेणेवर मर्यादा आलेल्या होत्या. नागरीकांकडूनही त्यावेळी सेग्रीगेशनचा कचरा घंटागाडीमध्ये देण्याचा कल कमी होता व कचऱ्याचे नविन ढिगारे निर्माण करणेवर होता. या परिस्थितीत निर्माण झालेल्या कचरा सेग्रीगेशन विरहित असल्याने कमी मनुष्यबळावर त्याचा त्राण वाढलेला होता व अशा परिस्थितीत कचऱ्याचे निर्माण झालेले ढिग हे नियंत्रणाबाहेर व व्यवस्थापन मर्यादे बाहेर गेले होते. तथापी मंजूर

आराखडयातील कर्मचारी वर्ग मिश्र कचऱ्याचे सेग्रीकेशन करणेस अपुरे पडल्याने घनकचरा व्यवस्थापन कोलमडून गेले. यामधून निर्माण झालेला वाढीव कचरा लगतच्या जागेमध्ये जाणेस कारणीभूत ठरलेला आहे.

याबाबत तक्रारदार व लगतचे जागा मालक डॉ.सिध्दार्थ पाटील यांनी याबाबत केलेल्या तक्रारीच्या अनुषंगाने नगरपरिषदेने त्यांना वाटाघाटीसाठी बोलाविले होते. मात्र सदरच्या वाटाघाटीतून त्यांची आवास्तव मागणी नगरपरिषदेला आर्थिक बाजूने न पेलवणारी ठरल्याने वाटाघाटीतून तक्रारदार यांच्या तक्रारीचे समाधान निघणे शक्य झाले नाही. याबाबत तक्रारदार यांनी NGT येथे नगरपरिषदे विरोधात दावा दाखल केल्यानुसार मा.हरीत लवादने संयुक्त तज्ञ समिती नेमून अहवाल मागविला आहे. यानुसार संदर्भिय क्र. ३ अन्वये संयुक्त कमिटीची स्थापना होवून या समितीने दि.२७/०६/२०२४ रोजी प्रत्यक्ष स्थळ पाहणी केली व समितीने १ ते ८ मुद्द्यांचे कम्प्लायन्स करणेच्या सुचना सदर स्थळ पाहणीच्या अनुषंगाने नगरपरिषदेला दिलेल्या आहेत. त्याबाबतच्या पुर्तता पुढील प्रमाणे आहेत.

मुद्दा क्र.१	
<p>You have installed Organic Waste Convertor (OWC) &amp; Incinerator machine in the said premises in year Dec. २०२२ &amp; २०२३ respectively, However, the same was not included in existing MSW authorization.</p> <p>ऑर्गॅनिक वेस्ट कन्व्हर्टर व इनसेनिरेटर मशीनरी सॉलीड वेस्ट मॅनेजमेंट मध्ये मान्यता प्राप्त नसतानाही डिसेंबर २०२२ व २३ मध्ये लावलेले आहेत.</p>	<p>महाराष्ट्र प्रदुषण नियंत्रण मंडळ यांचे पत्र क्र.MPCB/ROR/TB/PD १२२३ दिनांक ३०/०५/२०२१८ चे पत्र लाहस ग्रीन इंडिया प्रा.लि.यांना देणेत आल्याची माहिती सदर यंत्रणेने पेण नगरपरिषदेस कळविलेनंतर त्यानुसार कार्यवाही हाती घेणेसाठी शासनाचे वैशिष्ट्यपूर्ण योजनेअंतर्गत शासन निर्णय क्रमांक नपावै-२०२२/प्र.क्र.५३/नावि-१६ दिनांक ११ मार्च २०२२अन्वये प्राप्त निधी मंजूरीबाबत, शासन निर्णयानुसार कामाचे सविस्तर अंदाजपत्रक महाराष्ट्र जिवन प्राधिकरण पनवेल यांजकडून तांत्रिक मान्यता प्राप्त करून मा.जिल्हाधिकारी, यांजकडून दिनांक २२/०४/२०२२ रोजी प्रशासकीय मान्यता मंजूरी घेणेत आली आहे व GEM पोर्टलवरून सर्वात कमी दराची निविदा स्विकारून ५ टन क्षमतेची Organic Waste Convertor मशीन घनकचरा व्यवस्थापन केंद्र आंबेघर येथे बसविण्यात आले आहे. त्या बसविण्यामुळे नगरपरिषदेचा सुमारे ५ टन ओला कचरा यशस्वीपणे व्यवस्थापन करण्यात येत असून त्यापासून निर्मिती होणारे सेंद्रीय खत शेतकरी यांना माफक दराने पुरविले जात आहे. या मशीनमुळे पेण नगरपरिषदेच्या ओल्या कचऱ्याचे नियोजनावरील ताण मोठ्या प्रमाणात कमी झाला आहे. तरी घनकचरा व्यवस्थापन आराखडयामध्ये मंजूर नसलेली बाब बसविणेचे प्रयोजन वरील प्रमाणे आहे.</p>

<p>मुद्दा क्र. १</p> <p>You have dumped the Huge quantity of unsegregated mixed (Legacy) MSW waste in open area in unscientific manner.</p> <p>मोठ्या प्रमाणात मिश्र कचरा डंप केलेची कारणे</p>	<p>सन २०१९ साली कोविड -१९ या जागतिक महामारीमुळे सर्व शासकीय संस्थांचा कारभार पूर्ण कोलमडला होता. महामारीमुळे कमी मनुष्यबळ व कामगार वर्ग, यामुळे प्राप्त होणाऱ्या कचऱ्यावर, शेमीगेशन कार्यवाही करणे अशक्यप्राय झाले होते. घरोघरी प्राप्त होणारा कचरा स्पॅट शेमीगेशनने मिळत नव्हता. तर रतिवारी संस्थेपारून लागून कचऱ्याचे द्विग करणाऱ्या मानसिकतेच्या झाले होते. कारण कोविड दिवसांनुसार संसर्ग होण्याची धिती नागरीकांमध्ये पसरली असल्याने मिश्रीत कचरा मोठ्या प्रमाणात वाढला व त्याचे नियोजन व्हाऊनल्याने कचरा प्रकल्पावर कचऱ्याचे प्रमाण वाढलेले दिसते व ते शेमीगेट झालेले नसल्याने कचरा वाढीस कारण कारणीभूत ठरले आहे. सदर कचऱ्याचे अह्यापर्यंत बायोमायनिंग झालेले नसल्याने मिश्र कचऱ्याचे प्रमाण साईटवर दिसून येत आहे.</p>
<p>मुद्दा क्र. २</p> <p>You have not submitted time bound action plan for the treatment and disposal of unsegregated (Legacy) MSW waste.</p> <p>जुन्या पुरातन कचऱ्याचे व्यवस्थापन आराखडा न सादर केल्याबाबत.</p>	<p>पेण नगरपरिषदेच्या लिगरी चेरट पुरातन कचऱ्याचे शासकीय पध्दतीने व्यवस्थापन करण्याच्या टाईमबॉन्ड सुचना ७ एप्रिल २०२१ पर्यंत पूर्ण करण्याच्या होत्या. तथापी मागील सुमारे २ वर्ष सन २०१९ ते २०२० व २०२० ते २०२१ ही वर्ष कोविड-१९ जागतिक महामारीने प्रभावित काळ हा कोणतेही नियोजनात्मक काम करणेस अयोग्य असा कालावधी होता. त्यामुळे पुरातन कचऱ्याचे व्यवस्थापन शासकीय पध्दतीने करणेकरीता आवश्यक शासकीय निधी बायोमायनिंग करणेसाठी पेण नगरपरिषदेस प्राप्त झाला नाही. तसेच मागील दोन वर्षांच्या कालावधीत नागरीकांचा कर भरणा हा जवळजवळ ५० ते ६० % इतका कमी झाल्याने नगरपरिषदेच्या नियमित कामकाजावर पाणीपुरवठा, वीज बिले व दिवाबत्ती विज बिले व कोविड नियंत्रण कार्यवाही साठी लाभलेला अतिरीक्त खर्च यामुळे नगरपरिषदेस पुरातन कचरा व्यवस्थापन बायोमायनिंग करणेसाठी पुरेसा निधी न.पा. फंडातून खर्च करणे अशक्यप्राय झाले असल्याने शासनाच्या निर्देशित गाईडलाईन नूसार पुरातन कचऱ्याचे बायोमायनिंग ७ एप्रिल २०२१ पर्यंत करणे शक्य झालेले नाही. सदरची बाब शासनाच्या निदर्शनास आणून देणेत आली आहे. तथापी नव्याने घनकचरा व्यवस्थापन डी.पी.आर. मंजूरीमध्येही शासनाने बायोमायनिंग साठी निधी मंजूर केलेना नाही. तथापी MPCB चे निर्देश विचारात घेता व कामाची निवड लक्षात घेता शासन निधी ऐवजी न.प.फंडातून खर्च करण्याचे नव्याने नियोजनात्मक लक्ष पेण नगरपरिषदेने ठेवले आहे. तरी येणाऱ्या बजेटमध्ये त्याबाबत योग्य ती आर्थिक तरतुद करून बायोमायनिंगचे नियोजन करण्यात येणार आहे व येणाऱ्या मे २०२५ अखेरपुर्ण पुरातन कचऱ्याचे बायोमायनिंगचे व्यवस्थापन हाती घेण्यात येणार आहे.</p>

मुद्दा क्र. ४

You have not provided compound wall around the periphery of MSW site.

कंपाऊंड वॉलचे बांधकाम न केले बाबत

पेण नगरपरिषदेच्या घनकचरा व्यवस्थापन कृती आराखडा प्रकल्प अहवालास पत्र क्र.घ.क.व्य./पेण/२००८/४३ दि.२८ जानेवारी २००८ अन्वये प्रशासकीय मान्यता मा.जिल्हाधिकारी यांनी प्रदान केलेनुसार प्राथमिक टप्प्यामध्ये घनकचरा व्यवस्थापन क्षेपणभूमीच्या जागेत संरक्षक भिंत बांधणे नियोजित होते. त्यानुसार मुख्य रस्त्याशेजारील संरक्षक भिंतीचे बांधकाम काळ्या दगडामध्ये बांधण्याचे नियोजित करण्यात आले आहे व मुख्य गेटचे नियोजन मुख्य रस्त्यापासून प्रवेशासाठी ठेवण्यात आले. कृती आराखडा मंजूरीतील आर्थिक तरतूदीचा विचार करून करण्यात आलेल्या अंदाजपत्रकानुसार घनकचरा व्यवस्थापन जागेच्या हद्दीतील सर्व बाजूंना बारबेड कंपाऊंड/चेनलिंग फेन्सिंग चे नियोजन करण्यात आले. त्यानुसार सर्व व उर्वरित बाजूंना २००८ साली चेनलिंग फेन्सिंग करण्यात आले. सदर पध्दतीचे चेनलिंग फेन्सिंग कालांतराने कमकुवत झाले. घनकचरा व्यवस्थापन साईटवर प्रत्यक्ष कचरा वाहतूक सन २०१३ पासून सुरूवात केल्यानंतर कचऱ्याचे प्रमाण जसे वाढत गेले तसे फेन्सिंग तारेचे कुंपण कोसळण्याचा प्रकार त्यावर पडलेल्या वजनामुळे वाढीस लागला. त्यामुळे कालांतराने कचरा खाण्यासाठी वन्यप्राण्यांचा संचार वाढणेस सुरूवात झाली. लगतच वन विभागाचे संरक्षित जंगल असल्याने रानटी डुक्कर वैगेरे प्राणी यांचा वावर वाढल्याने तारांचे कुंपण कालांतराने जमीनदोस्त झाले. त्यामुळे तेथे प्रथमदर्शनी कुंपण घातलेले नाही असे दिसून येत आहे. मात्र प्रत्यक्षात नगरपरिषदेने मंजूर कृती आराखडयानुसार तारेचे कुंपण उर्वरित सर्व बाजूंना घातलेले होते व सद्यस्थितीत दगडी बांधकामाचा रस्त्यालगतचे कुंपण दगडी मजबुतीमूळे जमीनीवर दिसून येते.

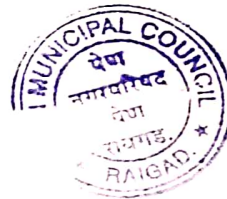
मात्र सद्यस्थितीत जंगली श्वापदे व प्राणी व रानटी जनावरे यांचे प्रमाण वाढल्याने कचरा अस्ताव्यस्त होण्याचे प्रमाण वाढले व त्यामुळे कचरा लगतच्या जागा मालकांच्या जागेत हळूहळू सरकत गेला व कालांतराने सदर जागेत जेसीबी व स्प्रेडर कचरा Culture टाकणेकरीता पसरावा लागतो. त्यामुळे अकुशल कामगारांच्या नगरपरिषद हद्द लक्षात आली नाही व कुंपण कचऱ्याखाली दाबून कचरा शेजारील जागेत पसरत गेला. सदरचा कचरा नगरपरिषदेने जाणीवपूर्वक लगतच्या जागेत टाकला नसून नजरचुकीने कचरा

	<p>पुढे सरकत गेला. ही बाब लागत जागा मालक यांचे लक्षात आली तेव्हा त्यांनी त्यांचे जागेला संरक्षक भित बांधणे आवश्यक होते. मात्र जागामालक यांनी जाणीवपूर्वक जागेला कंपाऊंड वॉल न बांधून त्यांचे जागेचे संरक्षण केलेले नाही असे दिसून येते.</p> <p>मात्र सध्या पसरलेला कचरा त्यांचे जागेतून मशीनरी लावून साफ केला आहे व डॉ.सिध्दांत पाटील यांचे जागेलागत तातडीने आरसीसी संरक्षक भित बांधणेसाठी सविस्तर अंदाजपत्रक तयार करून मा.अधिक्षक अभियंता म.जी.प्रा.मंडळ पनवेल यांचेकडे तांत्रिक मंजूरीसाठी प्रस्तावित केले आहे. सदरचे अंदाजपत्रक रक्कम रूपये ३.५२ कोटी मात्रचे असून अंदाजपत्रकास त्यांचे कार्या.जा.क्र.अ.अ/मजीप्रामप/तांशा-३/१७३६/सन २०२४ दिनांक ०९/१०/२०२४ अन्वये तांत्रिक मंजूरी प्राप्त झाली आहे. तरी याकामी शासनाच्या योजनेअंतर्गत निधीसाठी प्रस्ताव करून निधी मंजूर झालेस शासकीय योजनेतून अन्यथा डॉ.पाटील यांचे जागेलागतचे भागशः भागाचे काम नगरपरिषदेच्या अर्थिक बजेट मधुन मे २०२५ अखेर पर्यंत करणेचे नियोजन आहे.</p>
मुद्दा क्र. ५	
<p>You have not submitted short term &amp; long term measure w.r.t. EMP &amp; DMP.</p> <p>लॉग टर्म शॉर्ट टर्म नियोजन</p>	<p>पेण नगरपरिषद घनकचरा व्यवस्थापन प्रक्रिया केंद्रामध्ये पर्यावरणाचे संतुलन राखणेसाठीच्या उपाययोजना हाती घेतल्या असून ताताडीच्या उपाययोजने अंतर्गत कचऱ्याचे १००% सेग्रीगेशन स्पॉट सेग्रीगेशन कार्यप्रणाली अंतर्गत करण्याच्या सूचना संबधित ठेकेदार यांना सक्तीने करण्याचे निर्देश दिलेले आहेत.यामुळे ओल्या कचऱ्याचे १०० % नियोजन करणे शक्य होणार आहे. सद्यस्थितीत ऑरगॅनिक वेस्ट कनव्हर्टरचा वापर करून नियोजन केले जात आहे. मात्र शासनाने नव्याने मंजूर केलेल्या घनकचरा व्यवस्थापन डिपीआर मध्ये लिचेट मॅनेजमेंट व वेस्ट मॅनेजमेंट कंपोस्टींग पध्दतीने नियोजन केले आहे. यामुळे कंपोस्टींग प्रक्रियेतून ओल्या कचऱ्याचे प्राथमिक नियोजन करणे १००% शक्य होणार आहे. यामुळे हवेचे व पर्यावरणाचे कोणतेही प्रदुषण टाळणे शक्य होणार आहे. यातून दुरगामी पर्यावरणाचा न्हास होण्याचे टाळले जाईल.</p> <p>शॉर्ट टर्म नियोजनामध्ये जो पुरातुन कचरा साचलेला आहे त्याचे उपरोक्त मुद्द्यांमध्ये विश्लेशन केलेनुसार तातडीने बायोमार्निंग चे काम हाती घेण्यात येईल व जागा कचरामुक्त करून नव्याने सांयटिफिक लँडफिल साईट विकसित करण्याचे नियोजन हाती घेण्यात येणार आहे.</p>

मुद्दा क्र.६	<p>पेण नगरपरिषदेच्या घनकचरा व्यवस्थापन केंद्र येथील लिचेट पीट हे सुमारे १५ वर्षपूर्वी बांधलेले आहे. व पावसाळी दिवसांमध्ये पावसाच्या पाण्याने भरून ते वाहताना दिसून आले ही बाब संयुक्त समितीच्या निदर्शनास आलेली आहे ही बाब प्रथमदर्शनी दिसून येत असली तरी पेण नगरपरिषदेचा सुमारे १० ते ११ टन ओला कचरा डुअर टू डूअर कलेक्शन नंतर डायरेक्ट कचरा प्रकल्पावर आणला जात नसून तो या साईटवर आणणेपूर्वी सदरचा सर्व ओला कचरा नगरपरिषदेच्या स्मशानभूमी जवळ विकसित केलेल्या FSTP केंद्रावर आणला जातो. तेथे सर्व ओला कचरा Compactor च्या प्रक्रियेने Compact केला जातो. त्यातील सर्व ओलावा कमी केला जातो. व ड्राय करून तो पुन्हा कचरा गाडीत ओला कचरा compartment मध्ये ठेवला जातो. FSTP येथे कचऱ्याचे लिचेट एकत्रित जमा केले जाते व ते FSTP येथे सोडण्यात येते व त्यावर पुढील शास्त्रीय उपाययोजना FSTP च्या संरचने प्रमाणे करण्यात येते. तथापि वाहतूक करून पुढील ओला कचरा सेग्रिकेशन शेड येथे टाकणेत येतो व शेडींग करून OWC मशीन मधून टाकला जातो. तिथे त्याचे सेंद्रीय खत निर्मिती प्रोसेस अंती केले जाते. व सुका कचरा सेग्रिकेशन ने प्लास्टिक वेगळे MRF वितरण प्रणाली विविध प्रकारामध्ये वितरण केले जाते. गटारमधील साफसफाई, रॅबिट कचरा Concrete Windrow Platform येथे टाकला जातो. त्यातील बाहेर पडणारे नाममात्र लिचेट हे नगरपरिषदेच्या एमटीयर गाडीने उचलून FSTP येथे टाकण्यात येते. तथापि लिचेट मॅनेजमेंट बाबतीत सुचविणेत आलेले सुचना नगरपरिषद गार्भिर्याने घेत असून नव्याने मंजूर डिपीआर मधील तरतुदीनुसार लिचेट पिट नव्याने बांधून त्याचे फिल्टर मिडीया तेथील जागेवर बांधून लिचेट पासून निर्मिती होणारे harmful ingredient नियंत्रणात आणून पर्यावणाचे संरक्षण करण्याचे नियोजन करण्यात येणार आहे. सदरची बाब मंजूर नविन डिपीआर प्रमाणे कार्यवाहिसाठी हाती घेण्यात येणार आहे.</p>
मुद्दा क्र.७	<p>पेण नगरपरिषदेने सुमारे १५ वर्षापूर्वी बांधलेल तारेचे कुंपण कोसळलेली बाब उपरोक्त मुद्दयामध्ये सविस्तर देण्यात आली आहे. तथापी करणेत नियोजनाची माहिती वरील मुद्दयामध्ये देणेत आलेली आहे. तरी मे २०२५ अखेरपर्यंत</p>
<p>You have not provided adequate collection treatment &amp; disposal facility for leachate generated from MSW site. During the visit, same was found flowing outside the MSW site premises.</p> <p>लिचेड व्यवस्थापनातील त्रुटीबाबत</p>	
<p>During visit stray animals were noticed within MSW premises.</p>	

<p>भटकी जनावरे घनकचरा साईटवर आढळली</p>	<p>आरसीसी संरक्षण भितीचे काम पूर्णत्वास नेणेचे नियोजन नगरपरिषदेने केले आहे. सुमारे ३.५२ कोटी मात्रचे अंदाजपत्रकास नगरपरिषदेने तांत्रिक मंजूरी प्राप्त केली आहे. तरी तातडीची बाब विचारात घेवून कार्यवाही हाती घेणेत येणार आहे. तरी यानंतर कोणत्याही स्थितीत जंगली व भटकी जनावरे प्रिमायसेस मध्ये येणार नाहीत याचे नियोजन काटेकोरपणे करणेत येईल.</p>
<p>मुद्दा क्र. ८</p>	
<p>During the visit odor is experienced in and around the premises of MSWsite.</p> <p>दुर्गंधी बाबत</p>	<p>प्रत्यक्ष स्थळपाहणी करणेत आली तेव्हा सर्व कचरा पावसामुळे मिजलेला होता. ओला कचरा गॅस निर्मितीस कारणीभूत होत असल्याने दुर्गंधी चे प्रमाण दिसून आले नगरपरिषद हानिकारण दुर्गंधी येऊ नये म्हणून वेळोवेळी कल्चर फवारणी करित असते. पावसामुळे, तसेच लगत जागा मालकाच्या जागेतील कचरा नगरपालिकेच्या जागेत उचलून टाकल्यामुळे, जुन्या कचऱ्याच्या सडण्याच्या प्रक्रियेचा वास दुर्गंधी येण्यास कारणीभूत ठरले. तथापि नगरपरिषदेने जुन्या कचऱ्याचे बायोरिमोडिरेशन बायोमायनिंग शास्त्रोक्त पद्धतीने करण्याचे नियोजन हाती घेण्याचे ठरविले असून शासन निधी प्राप्त झाला नसला तरी नगरपरिषद फंडातून मे २०२५ अखेरपर्यंत बायोमायनिंग चे काम पूर्णत्वास नेण्यात येईल. व कचऱ्यापासून निघणारा वास नियंत्रणात येईल. नव्याने सांिटिफिकल लॅंडफिल साईट विकसित करण्यात येईल. यामुळे कचऱ्याचे ढीग होणार नसल्याने वासाचे प्रमाण नगण्य असेल यासाठी कार्यक्षमपणे उपाययोजना आखण्यात येणार आहेत.</p>

तरी पेण नगरपरिषदेवर जलप्रदुषण, हवाप्रदुषण असे पर्यावरणास प्रदुषित करणाऱ्या सर्व कारणांवर शास्त्रोक्त पद्धतीने उपाययोजनांची अंमलबजावणी करणार आहे भविष्यात पेण नगरपरिषद घनकचरा व्यवस्थापन केंद्रामुळे लगतच्या जागामालक यांना कोणताही त्रास होऊ नये यासाठी उपाययोजना हाती घेत आहे. तरी आपण अपेक्षित केलेला सर्व मुद्द्यांवर, ज्या ज्या उपाययोजना व अंमलबजावणी करणेचे नियोजन नगरपरिषदेने हाती घेतले आहे, याची माहिती सविस्तरपणे सादर करणेत येत आहे.



  
 मुख्याधिकारी,  
 पेण नगरपरिषद, पेण



**Photograph-1: Solid waste dumping into the Survey no. 157, land belonging to the Applicant.**



**Photograph-2: Legacy waste stockpiled within the Survey no. 156 and solid waste processing facility without fencing around the boundary to prevent spillages of solid waste and entry of unauthorized persons & stray animals.**



*Photograph-3: Compost pad for processing of wet waste.*



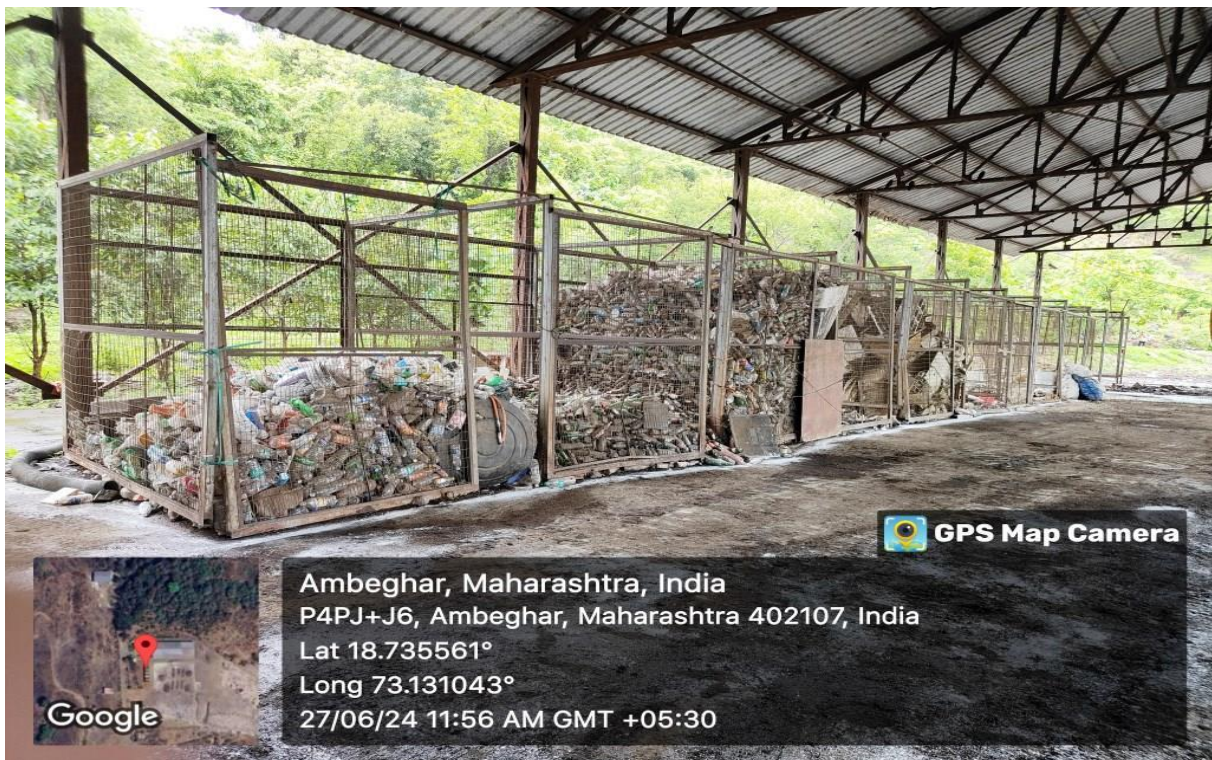
*Photograph-4: Organic waste converter installed for processing of wet waste.*



*Photograph-5: Screening machine of organic waste convertor installed for processing of wet waste.*



*Photograph-6: Domestic hazardous waste incinerator installed for processing of domestic hazardous waste.*



**Photograph-7: Sorted dry waste (recyclables) for disposal to vendors.**



**Photograph-8: Lined leachate collection pit for management of leachate.**



*Photograph-9: Soil sample collection at Survey no. 157 & 158.*



*Photograph-10: Soil samples collected at Survey no. 157 & 158.*